Vol. 269
No. 3

Wednesday,
3 December, 2025
12 Agrahayana, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 - 13)

Statements of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment— *Laid on the table* (page14)

Motion for Election to the Council of the Indian Institute of Science (IISc), Bangalore— *Adopted* (pages 14 - 15 and pages 16 - 17)

Matters raised with Permission—

Demand to enhance clean energy infrastructure to meet rising power demand in Uttar Pradesh (pages 15 - 16)

Need for Central Government intervention to support farmers affected by floods and cyclone damage in Tamil Nadu (pages 17 - 18)

Demand to address declining Term-Deposit Interest Rates in Bihar and ensuring timely, transparent Credit Disbursal by Banks (pages 18)

Need to enhance insurance cover with extra premium to whole amount of customer's deposit in Banks (pages 19 - 20)

Demand for restoration of train stoppages at specific Stations in Bihar (page 20)

Concern over renaming of Raj Bhavan as Lok Bhavan (pages 21 - 23)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Demand for conferring the Bharat Ratna on Maharaja Jam Saheb Digvijaysinhji of Jamnagar (pages 23 - 27)

Demand to rename colonial-era roads and Institutions and restore India's civilisational memory (pages 27 - 28)

Need to address the issues faced by College and University teachers in the country (pages 28 - 29)

Demand for relaxation of PMGSY-IV Guidelines for the State of Arunachal Pradesh (pages 29 - 30)

Demand to change PwDs to Differently Abled Person in official communications (pages 30 - 31)

Need to improve Public Transport and Last-Mile Connectivity for women's safety (pages 31 - 32)

Concern over privacy and security risks from mandating 'Sanchar Saathi' as a non-removable system App (pages 32 - 33)

Demand for restoration of the National Means-cum-Merit Scholarship (NMMS) scholarship and timely conduct of the examination in Odisha (pages 33 - 34)

Concern over crisis of missing children and women and need for a national tracing mechanism (pages 35 - 36)

Concern over Halal certification of non-meat products (pages 36 - 37)

Need for nationwide decisive action on rising food adulteration (pages 37 - 38)

Oral Answers to Questions (pages 38 - 67)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials*]*

Statutory Resolution—

Statutory Resolution on the Adoption of Water (Prevention and Control of Pollution) Amendment Act, 2024, in the State of Manipur– *Adopted* (pages 67 - 116)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@sansad.nic.in

Special Mentions—

Demand for formation of Small Scale Industries and Food Processing Industries Board/Committee at Panchayat level (pages 116 - 117)

Demand for establishment of Food Processing Unit in Chandauli district of Uttar Pradesh (pages 117 - 118)

Demand to adopt research-linked incentives for Med-Tech innovation (page 118)

Demand to boost domestic consumption of Aquaculture products (page119)

Need for mandatory registration of electronic and industrial scrap and recycling units to prevent theft (pages 119 - 120)

Concern over silent exploitation of common man by health insurance companies and private hospitals (pages 120 - 121)

Demand for reconsideration of metro project in Tamil Nadu (pages 121 - 122)

Demand for setting up an AIIMS in Kozhikode, Kerala (page 122)

Need to exempt Khadi from GST (pages 122 - 123)

Concern over delay in gas pipeline connection project in Puri, Bhubaneswar and Cuttack in Odisha (pages 123 - 124)

Demand for providing due financial aid and status to Ayush medical treatment facilities at par with allopathic system in India (pages 124 - 125)

Demand for expansion of visually impaired friendly sports facilities (page 125)

Need to implement national safety standards for rural shared transport (page 126)

Demand for setting up of National Institute of Naturopathy in Bihar (pages 126 - 127)

Demand for implementation of Yamuna water sharing agreement (pages 127 - 128)

Concern over issue of piracy over Websites, messaging platforms and social media under Copyright Act (pages 128 - 129)

Need for inclusion of Tribal Languages in the Eighth Schedule to the Constitution (page 129)

Need for effective implementation of living will in India (pages 129 - 130)

Need to make the income of Armed Forces personnel fully tax-exempt (pages 130 - 131)

Contents Page

RAJYA SABHA

Wednesday, the 3rd December, 2025 / 12 Agrahayana, 1947 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair*

PAPERS LAID ON THE TABLE

I. **Notifications of the Ministry of Home Affairs**
II. **Report and Accounts (2024-25) of DPHCL, New Delhi and related papers**

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992: -

(1) G.S.R. 537(E)., dated the 7th August, 2025, publishing the Indo-Tibetan Border Police Force, Telecommunication Cadre, Subedar Major (Telecommunication), Group 'B' Post, Recruitment Rules, 2025.

(2) G.S.R. 538(E)., dated the 7th August, 2025, publishing the Indo-Tibetan Border Police Force, Telecommunication Cadre (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 2025.

[Placed in Library. For (1) to (2), See No. L. T. 5073/18/25]

II. A copy (in English and Hindi) of the eighteenth Annual Report and Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, under sub-section (1) (b) of Section 394 of the Companies Act, 2013.

[Placed in Library. See No. L. T. 5072/18/25]

Report and Accounts (2024-25) of NDDB, Anand, Gujarat and related papers

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल): महोदय, मैं राष्ट्रीय डेरी विकास बोर्ड अधिनियम, 1987 की धारा 29 के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ :-

Contents Page

(a) Annual Report and Accounts of the National Dairy Development Board (NDDB), Anand, Gujarat, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

[Placed in Library. See No. L. T. 5075/18/25]

Reports and Accounts (2024-25) of the various Associations, Centres, Institutes, Trusts, Schools, Councils, Samitis, Societies, Academy, Foundations and Organisations, Institution and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ :-

(i) (a) Annual Report and Accounts of the Parents Association for the Welfare of the Mentally Handicapped Persons (PAWMENCAP), Hyderabad, Telangana, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

[Placed in Library. See No. L. T. 5076/18/25]

(ii) (a) Annual Report and Audited Accounts of the Durgabai Deshmukh Vocational Training & Rehabilitation Centre for Handicapped (Andhra Mahila Sabha), Hyderabad, Telangana, for the year 2024-25.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 5077/18/25]

(iii) (a) Annual Report and Accounts of the Friends of Handicapped India, Meerut, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Center.

[Placed in Library. See No. L. T. 5078/18/25]

(iv) (a) Annual Report and Audited Accounts of the People with Hearing Impaired Network (PHIN), Hyderabad, Telangana, for the year 2024-25.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 5079/18/25]

(v) (a) Annual Report and Audited Accounts of the Sanjose Welfare Center,

Contents Page

Kottayam, Kerala, for the year 2024-25.

(b) Review by Government on the working of the above Center.

[Placed in Library. See No. L. T. 5080/18/25]

(vi) (a) Annual Report and Audited Accounts of the Meerut Children Welfare Trust, Meerut, Uttar Pradesh, for the year 2024-25.

(b) Review by Government on the working of the above Trust.

[Placed in Library. See No. L. T. 5081/18/25]

(vii) (a) Annual Report and Audited Accounts of the Kongu Arivalaya Trust, Erode, Tamil Nadu, for the year 2024-25.

(b) Review by Government on the working of the above Trust.

[Placed in Library. See No. L. T. 5082/18/25]

(viii) (a) Annual Report and Accounts of the Ashanilayam (School of Mentally Challenged), Kottayam, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

[Placed in Library. See No. L. T. 5083/18/25]

(ix) (a) Annual Report and Accounts of Council for Development of Poor and Labourers (CDRL), Imphal West, Manipur, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L. T. 5353/18/25]

(x) (a) Annual Report and Accounts of the Handicapped Development Council, Agra, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L. T. 5084/18/25]

(xi) (a) Annual Report and Accounts of the Pioneer Development Association (PDA), Imphal West, Manipur, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

[Placed in Library. See No. L. T. 5352/18/25]

(xii) (a) Annual Report and Accounts of the Integrated Institute for the Disabled, Varanasi, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 5085/18/25]

(xiii) (a) Annual Report and Accounts of the Sambal Samiti, Jaipur, Rajasthan, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Samiti.

[Placed in Library. See No. L. T. 5351/18/25]

(xiv) (a) Annual Report and Accounts of the Uttar Pradesh Mook Badhir Vidyalaya, Prayagraj, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Vidyalaya.

[Placed in Library. See No. L. T. 5086/18/25]

(xv) (a) Annual Report and Audited Accounts of the K.S.J. High School, Sambhal, Uttar Pradesh, for the year 2024-25.

(b) Review by Government on the working of the above School.

[Placed in Library. See No. L. T. 5087/18/25]

(xvi) (a) Annual Report and Accounts of the Sneharam Charitable Society, Thrissur, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5088/18/25]

(xvii) (a) Annual Report and Accounts of the Marian Service Society, Palakkad, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5089/18/25]

(xviii) (a) Annual Report and Accounts of the Nilachal Seva Pratisthan (NSP), Puri, Odisha, for the year 2024-25, together with the Auditor's Report on the Accounts.

Contents Page

(b) Review by Government on the working of the above Organization.

[Placed in Library. See No. L. T. 5090/18/25]

(xix) (a) Annual Report and Accounts of the SevanikethanThiruhrudayaNivas, Kottayam, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. See No. L. T. 5091/18/25]

(xx) (a) Annual Report and Audited Accounts of the Society of Khrist Jyoti, (Nav Vani School for the Hearing Impaired), Varanasi, Uttar Pradesh, for the year 2024-25.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5092/18/25]

(xxi) (a) Annual Report and Audited Accounts of the Swarna Swayam Krushi of Society, Nellore, Andhra Pradesh, for the year 2024-25.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5093/18/25]

(xxii) (a) Annual Report and Accounts of the S.K.R Pupils Welfare Society, Prakasam District, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5094/18/25]

(xxiii) (a) Annual Report and Accounts of the Pragathi Charities, Nellore, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Center.

[Placed in Library. See No. L. T. 5350/18/25]

(xxiv) (a) Annual Report and Accounts of the VELUGU, Madanapalle, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. See No. L. T. 5095/18/25]

(xxv) (a) Annual Report and Audited Accounts of the Chavara Special School for Mentally Challenged, Koonammavu, Kerala, for the year 2024-25.

(b) Review by Government on the working of the above School.

[Placed in Library. See No. L. T. 5096/18/25]

(xxvi) (a) Annual Report and Accounts of the Vimala MahilaSamajam, Muvattupuzha, Kerala, for the year 2024-25 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5097/18/25]

(xxvii) (a) Annual Report and Accounts of the Pratheeksha Bhavan School for the Mentally Retarded Children, Idukki, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

[Placed in Library. See No. L. T. 5098/18/25]

(xxviii) (a) Annual Report and Accounts of the Sadhana Society for the Mentally Handicapped, Hyderabad, Telangana for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5099/18/25]

(xxix) (a) Annual Report and Accounts of the Shanthiniketan Residential Institution for Mentally Handicapped, Vanasthalipuram, Telangana, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institution.

[Placed in Library. See No. L. T. 5100/18/25]

(xxx) (a) Annual Report and Accounts of the St. Ann's Manovikas Kendra, Guntur, Andhra Pradesh for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Kendra.

[Placed in Library. See No. L. T. 5349/18/25]

(xxxi) (a) Annual Report and Accounts of the District Disabled School (DDS), Jharsuguda, Odisha, for the year 2024-25, together with the Auditor's

Report on the Accounts.

(b) Review by Government on the working of the above School.

[Placed in Library. See No. L. T. 5101/18/25]

(xxxii) (a) Annual Report and Audited Accounts of the Ramakrishna Mission Blind Boys' Academy, Narendrapur, Kolkata, West Bengal, for the year 2024-25.

(b) Review by Government on the working of the above Academy.

[Placed in Library. See No. L. T. 5102/18/25]

(xxxiii) (a) Annual Report and Accounts of the Voluntary Organization of Rural Development Society (VORDS), Kurnool, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5103/18/25]

(xxxiv) (a) Annual Report and Audited Accounts of the Society for Education of the Deaf and Blind School, for the year 2024-25, Vizianagaram, Andhra Pradesh.

(b) Review by Government on the working of the above School.

[Placed in Library. See No. L. T. 5104/18/25]

(xxxv) (a) Annual Report and Accounts of the Raksha Society for the Care of Children with Special Needs, Kochi, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5105/18/25]

(xxxvi) (a) Annual Report and Audited Accounts of the Carmel Jyothi Charitable Society, Idukki, Kerala, for the year 2024-25.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5106/18/25]

(xxxvii) (a) Annual Report and Accounts of Emmaus Villa Charitable Society, Wayanad, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L. T. 5107/18/25]

(xxxviii) (a) Annual Report and Accounts of the Child Guidance Centre, Hyderabad, Telangana for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 5108/18/25]

(xxxix) (a) Annual Report and Accounts of the Association for Social Reconstructive Activities (ASRA), Cuttack, Odisha, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 5348/18/25]

(xl) (a) Annual Report and Accounts of the Santhivardhana Ministries, East Godavari, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

[Placed in Library. See No. L. T. 5109/18/25]

(xli) (a) Annual Report and Accounts of the Centre for Mental Hygiene, Imphal, Manipur, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 5110/18/25]

(xlii) (a) Annual Report and Accounts of the Women's Community Management Group, Khordha, Odisha, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Group.

[Placed in Library. See No. L. T. 5347/18/25]

(xliii) (a) Annual Report and Audited Accounts of the Institute for the Handicapped and Backward People, Kolkata, West Bengal, for the year 2024-25.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 5111/18/25]

(xliv) (a) Annual Report and Accounts of the Society for Welfare of the

Handicapped, Patiala, Punjab, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5346/18/25]

(xlv) (a) Annual Report and Accounts of the FAITH-INDIA (Foundation for Ability Improvement and Technology for the Handicapped INDIA), Palakkad, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Foundation.

[Placed in Library. See No. L. T. 5112/18/25]

(xlvi) (a) Annual Report and Accounts of the J&J Karunodaya Institute for Mentally Handicapped, Eluru, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 5113/18/25]

(xlvii) (a) Annual Report and Accounts of the Sneha Society for Rural Reconstruction, Nizamabad, Telangana, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5114/18/25]

(xlviii) (a) Annual Report and Accounts of the Social and Health Development Organization, Imphal West, Manipur, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. See No. L. T. 5345/18/25]

(xlix) (a) Annual Report and Accounts of the St. Francis School for the Hearing Impaired, Lucknow, Uttar Pradesh for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

[Placed in Library. See No. L. T. 5115/18/25]

(l) (a) Annual Report and Audited Accounts of the Centre for Disabled Children Guntur, Andhra Pradesh, for the year 2024-25.

Contents Page

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 5116/18/25]

(li) (a) Annual Report and Audited Accounts of the Helen Keller's School for Deaf & Mentally Retarded Children, Secunderabad, Telangana, for the year 2024-25.

(b) Review by Government on the working of the above School.

[Placed in Library. See No. L. T. 5117/18/25]

(lii) (a) Annual Report and Audited Accounts of the Rashtriya Seva Samithi, Chittoor, Andhra Pradesh, for the year 2024-25.

(b) Review by Government on the working of the above Samithi.

[Placed in Library. See No. L. T. 5118/18/25]

(liii) (a) Annual Report and Accounts of the Regional Rehabilitation & Research Centre, Rourkela, Odisha, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 5344/18/25]

(liv) (a) Annual Report and Accounts of the North Bengal Handicapped Rehabilitation Society, Siliguri, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5119/18/25]

(lv) (a) Annual Report and Accounts of the Bharat Jyoti, Cuttack, Odisha, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5343/18/25]

(lvi) (a) Annual Report and Accounts of the Sri Dakshinya Bhava Samithi Guntur, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Samithi.

[Placed in Library. See No. L. T. 5120/18/25]

(lvii) (a) Annual Report and Accounts of the St. Joseph Mental Health Care Home, Thrissur, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 5121/18/25]

(lviii) (a) Annual Report and Accounts of the Centre for Rehabilitation Services and Research Centre (CRSR), Bhadrak, Odisha, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 5122/18/25]

(lix) (a) Annual Report and Accounts of the Social Welfare Centre, Thrissur, Kerala, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 5123/18/25]

(lx) (a) Annual Report and Audited Accounts of the Rotary Institute for Children in need of Special Care, Thiruvananthapuram, Kerala, for the year 2024-25.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 5124/18/25]

(lxi) (a) Annual Report and Audited Accounts of the Ashakiran Association for the Mentally Retarded Persons, Kozhikode, Kerala, for the year 2024-25.

(b) Review by Government on the working of the above Association.

[Placed in Library. See No. L. T. 5125/18/25]

(lxii) (a) Annual Report and Accounts of the Association for Voluntary Action (AVA), Puri, Odisha, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

[Placed in Library. See No. L. T. 5342/18/25]

(lxiii) (a) Annual Report and Accounts of the Amar Jyoti Charitable Trust, Delhi for the year 2024-25, together with the Auditor's Report on the

Accounts.

(b) Review by Government on the working of the above Trust.

[Placed in Library. See No. L. T. 5340/18/25]

(lxiv) (a) Annual Report and Accounts of the Uma Educational and Technical Society (Uma ManovikasaKendram), Kakinada, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5126/18/25]

(lxv) (a) Annual Report and Accounts of the National Resources Centre for Women Development (NRCWD), Bhubaneswar, Odisha, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 5341/18/25]

(lxvi) (a) Annual Report and Audited Accounts of the Devnar Foundation for the Blind, Hyderabad, Telangana, for the year 2024-25.

(b) Review by Government on the working of the above Foundation.

[Placed in Library. See No. L. T. 5127/18/25]

Reports and Accounts (2024-25) of REPCO BANK, Chennai, Tamil Nadu and ICA, Chandigarh and related papers

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ :-

(i) (a) Fifty-sixth Annual Report and Accounts of the Repatriates Co-operative Finance and Development Bank Limited (REPCO BANK), Chennai, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Bank.

[Placed in Library. See No. L. T. 5129/18/25]

(ii) Annual Report and Accounts of the Institute of Correctional Administration (ICA), Chandigarh, for the year 2024-25, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L. T. 5128/18/25]

Contents Page

Reports and Accounts (2024-25) of NAFSCOB, Navi Mumbai, Maharashtra; NAFCUB, New Delhi; NAFCARD, Navi Mumbai, Maharashtra and related papers

सहकारिता मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल): महोदय, मैं बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023 की धारा 70 की उप-धारा (10) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ :-

(i) (a) Sixty-second Annual Report of the National Federation of State Cooperative Banks Limited (NAFSCOB), Navi Mumbai, Maharashtra, for the year 2024-25.

(b) Annual Accounts of the National Federation of State Cooperative Banks Limited (NAFSCOB), Navi Mumbai, Maharashtra, for the year 2024-25, and the Audit Report thereon.

[Placed in Library. See No. L. T. 5131/18/25]

(ii) (a) Forty-ninth Annual Report of the National Federation of Urban Co-operative Banks and Credit Societies Limited (NAFCUB), New Delhi, for the year 2024-25.

(b) Annual Accounts of the National Federation of Urban Co-operative Banks and Credit Societies Limited (NAFCUB), New Delhi, for the year 2024-25, and the Audit Report thereon.

[Placed in Library. See No. L. T. 5132/18/25]

(iii) (a) Sixty-fifth Annual Report of the National Cooperative Agriculture and Rural Development Banks' Federation Limited (NAFCARD), Navi Mumbai, Maharashtra, for the year 2024-25.

(b) Annual Accounts of the National Cooperative Agriculture and Rural Development Banks' Federation Limited (NAFCARD), Navi Mumbai, Maharashtra, for the year 2024-25, and the Audit Report thereon.

[Placed in Library. See No. L. T. 5133/18/25]

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

SHRI NARAYANA KORAGAPPA (Karnataka): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Final Action Taken Statements of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment (2025-26): -

(i) Statement showing the Final Action Taken by the Government on the Observations/ Recommendations contained in the Fiftieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Forty-fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' pertaining to the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities); and

(ii) Statement showing the Final Action taken by the Government on the Observations/ Recommendations of the Committee contained in its Twelfth Report on Action Taken by the Government on the Observations/Recommendations contained in its First Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

MOTION FOR ELECTION TO THE COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE (IISC), BANGALORE

MR. CHAIRMAN: Shri Dharmendra Pradhan to move the Motion for election of a Member to the Council of the Indian Institute of Science, Bangalore. ...(*Interruptions*)...

SHRI JAIRAM RAMESH: Sir, how is this possible? The hon. Minister is not there.

MR. CHAIRMAN: I will talk to him. ...(*Interruptions*)... Hon. Members, ten notices have been received today on three different subjects under Rule 267. Since none of these notices received today are in adherence to the requirement of the rules and

Contents Page

directions imparted by the Chair on 8th December, 2022 and 19th December, 2022, I am not admitting any of the notices. ...(*Interruptions*)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, नोटिस क्या है?

MR. CHAIRMAN: Now, Matters raised with Permission of Chair. ...(*Interruptions*)...

SHRI PRAMOD TIWARI: Sir, the subject should be mentioned here. This is my request to you.

MR. CHAIRMAN: I have gone through the traditions and I have taken up all the notices. I will put a note tomorrow. ...(*Interruptions*)...

SHRI N.R. ELANGO: Sir, I request the hon. Chair to reconsider the decision taken on 8th December and 19th December, 2022. Even the Supreme Court revisits its own decisions, I request the Chair to review its decision of 8th December and 19th December.

MR. CHAIRMAN: I will, definitely, reconsider it when it is necessary. ...(*Interruptions*)... When it is not necessary, you should leave it to the Chair. If it is really necessary, I will reconsider it.

SHRI N.R. ELANGO: Please, Sir.

MATTERS RAISED WITH PERMISSION

Demand to enhance clean energy infrastructure to meet rising power demand in Uttar Pradesh

श्री तेजवीर सिंह (उत्तर प्रदेश): माननीय सभापति महोदय, मैं आपके माध्यम से सदन का ध्यान उत्तर प्रदेश में तेजी से बढ़ती बिजली मांग और उसके अनुरूप स्वच्छ, विश्वसनीय तथा टिकाऊ ऊर्जा अवसंरचना को मजबूत करने की आवश्यकता की ओर आकर्षित करना चाहता हूँ।

माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में देश भर में नवीकरणीय ऊर्जा, ग्रीन ग्रिड, ग्रीन हाइड्रोजन तथा ऊर्जा भंडारण क्षेत्र में ऐतिहासिक प्रगति हुई है। इन प्रयासों का सकारात्मक प्रभाव उत्तर प्रदेश में भी दिखाई देता है, जहाँ औद्योगिक निवेश, एक्सप्रेसवे नेटवर्क, डेटा सेंटर पार्क, इलेक्ट्रिक मोबिलिटी और स्मार्ट सिटी परियोजनाओं के विस्तार से बिजली की

खपत रिकॉर्ड स्तर पर पहुँच चुकी है। हालांकि, कई जिलों में पीक डिमांड के समय बिजली आपूर्ति पर दबाव बढ़ता है और स्वच्छ ऊर्जा को ग्रिड से जोड़ने, ऊर्जा भंडारण सुविधाएं विकसित करने तथा ट्रांसमिशन नेटवर्क को मजबूत बनाने की आवश्यकता महसूस की जा रही है। राज्य में सौर और पवन ऊर्जा क्षमता बढ़ाने के लिए सरकार के प्रयास सराहनीय हैं, परंतु इनके पूर्ण लाभ के लिए तकनीकी एवं अवसंरचनात्मक मजबूती आवश्यक है।

अतः मैं केन्द्र सरकार से विनम्र अनुरोध करता हूँ कि उत्तर प्रदेश के लिए विशेष ग्रीन एनर्जी इंफ्रास्ट्रक्चर पैकेज तैयार किए जाएँ। विशेषकर, ऊर्जा भंडारण और ग्रीन हाइड्रोजन परियोजना हेतु प्रदेश में राष्ट्रीय स्तर के एकीकृत ग्रीन ग्रिड कनेक्शन को प्राथमिकता से विस्तार दिया जाए। बड़े सोलर पार्क, रूफटॉप सोलर तथा कृषि सौर पम्प योजनाओं को और तेज करने के लिए मंजूरी प्रक्रिया को सरल और समयबद्ध किया जाए।

माननीय सभापति महोदय, अंत में, मैं सरकार की अब तक की उपलब्धियों की सराहना करते हुए आग्रह करता हूँ कि उत्तर प्रदेश जैसे तेजी से उभरते राज्य की ऊर्जा आवश्यकताओं को ध्यान में रखते हुए स्वच्छ, विश्वसनीय और किफायती ऊर्जा हेतु ठोस और दूरदर्शी कदम अविलंब उठाए जाएँ, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Tejveer Singh (Uttar Pradesh) : Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Fauzia Khan (Maharashtra) and Shri Sat Paul Sharma (Jammu & Kashmir).

MOTION FOR ELECTION TO THE COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE (IISc), BANGALORE— *Contd.*

MR. CHAIRMAN: Shri Dharmendra Pradhan to move a Motion for election of one Member to the Council of IISc, Bangalore.

SHRI JAIRAM RAMESH: Sir, he should apologize for not being present.

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): Sir, I beg my apology.

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): Sir,

"That in pursuance of the provisions contained in clause 9.1(e) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, this House do proceed to elect, in such manner as directed by the Chairman one Member from amongst the Members of the House, to be a member of the Council of the Indian Institute of Science, Bangalore for the quadrennial 2026-2029."

The question was put and the motion was adopted.

MATTERS RAISED WITH PERMISSION— *Contd.*

Need for Central Government intervention to support farmers affected by floods and cyclone damage in Tamil Nadu

SHRI I.S. INBADURAI (Tamil Nadu): Hon. Chairman, Sir, I rise to draw the urgent attention of this House to the catastrophic plight of farmers in Tamil Nadu, whose crops have been destroyed not solely by nature, but by the sheer negligence and unpreparedness of the Tamil Nadu Government. ...*(Interruptions)*... Cyclone Ditwah and relentless monsoon rains have submerged thousands of acres of paddy, banana, sugarcane, betel leaf, and other crops across the Delta districts. In my region, in Tirunelveli, Tenkasi, and Ramanathapuram districts, cultivated paddy now lies completely underwater, annihilating the livelihoods of hardworking farmers!

Our leader and former Chief Minister, Shri Edappadi K. Palanisami, has been repeatedly demanding that the State Government dredge canals and ponds on a war-footing basis before the monsoon to prevent such disasters. He has been insisting that the Tamil Nadu Government immediately survey the submerged land and provide full relief to the affected farmers. For more than ten days, farmlands have remained submerged under over two feet of water. Thousands of farmers without updated title deeds are cultivating land which is in the name of family members of the deceased and hence are unable to access crop insurance which is compounding their sufferings. Not just the farmers, the entire Tamil Nadu is suffering. Now Chennai is also submerged under two feet of water even after four crore rupees have been spent for rainwater drainage system.

MR. CHAIRMAN: Please conclude.

Contents Page

SHRI I.S. INBADURAI: I urge the Central Government to immediately dispatch a Central Assessment Team on a war-footing basis to evaluate the damage and ensure timely and adequate compensation to the farmers of Tamil Nadu and save the farmers of Tamil Nadu. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri I.S. Inbadurai, (Tamil Nadu): Shrimati Mahua Maji (Jharkhand), Shri Niranjan Bishi (Odisha) and Dr. Sasmit Patra (Odisha).

Demand to address declining Term-Deposit Interest Rates in Bihar and ensuring timely, transparent Credit Disbursal by Banks

श्रीमती धर्मशीला गुप्ता (बिहार): आदरणीय सभापति महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका आभार व्यक्त करती हूं।

माननीय सभापति महोदय, मैं इस सदन के माध्यम से बिहार में बैंकिंग सेवाओं को और अधिक प्रभावी तथा जनअनुकूल बनाने के विषय पर सरकार का ध्यान विनम्रतापूर्वक आकृष्ट कराना चाहती हूं। आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में केंद्र सरकार ने देशभर में वित्तीय समावेशन, डिजिटल बैंकिंग और सूक्ष्म ऋण सुविधाओं के विस्तार के लिए अनेक सराहनीय कार्य किए हैं, जिनका लाभ बिहार के लोगों को भी प्राप्त हुआ है। जनधन खाता, मुद्रा ऋण, किसान क्रेडिट कार्ड और स्वयं सहायता समूहों को प्रोत्साहन देने से ग्रामीण अर्थव्यवस्था में सकारात्मक परिवर्तन देखने को मिले हैं। इसके बावजूद बिहार में ऋण वितरण की गति अभी भी संभावित स्तर तक नहीं पहुंच पाई है, जो राज्य को अपनी विकास आकांक्षाओं को साकार करने के लिए आवश्यक है। यहां के नागरिक बैंकों में बड़े पैमाने पर जमा तो कर रहे हैं, परन्तु राष्ट्रीय औसत की तुलना में बिहार का क्रेडिट-डिपॉज़िट रेश्यो कम बना हुआ है। इससे युवाओं, किसानों, महिलाओं के स्वयं सहायता समूहों तथा छोटे-छोटे उद्यमियों के सामने कई व्यावहारिक चुनौतियां उत्पन्न हो रही हैं।

मैं सरकार से आग्रह करना चाहती हूं कि बिहार में ऋण वितरण में जो कमी है, उसको सुधार कर बिहार को विकसित राज्य बनाने की दिशा में पहल करें।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Dharmshila Gupta : Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu) and Dr. Kavita Patidar (Madhya Pradesh).

Contents Page

Need to enhance insurance cover with extra premium to whole amount of customer's deposit in Banks

श्री नीरज डांगी (राजस्थान): महोदय, मैं धन्यवाद देना चाहूंगा कि आपने मुझे सदन में एक महत्वपूर्ण विषय शून्यकाल के माध्यम से उठाने का अवसर प्रदान किया है। एक खाताधारक के बैंक की सभी शाखाओं में सभी प्रकार के खातों - सेविंग अकाउन्ट, करंट अकाउन्ट, FDR and Recurring Deposit में जमा कुल जमा राशि पर 5 लाख रुपये तक का बीमा होता है। किसी बैंक के डूबने पर खाताधारक को इस 5 लाख रुपये की सीमा तक की भुगतान की गारंटी DICGC (Deposit Insurance and Credit Guarantee Corporation) द्वारा दी जाती है, चाहे बैंक में राशि कुछ भी हो। ऐसी स्थिति में 5 लाख रुपये से अधिक सम्पूर्ण राशि के डूबने का पूरा खतरा बना रहता है। वर्ष 2019 में पंजाब एंड महाराष्ट्र कोऑपरेटिव बैंक के डूबने के बाद, 4 फरवरी, 2020 को यह इंश्योरेंस सीमा, जो पूर्व में एक लाख रुपये थी, उसे बढ़ाकर 5 लाख रुपये किया गया। डीआईसीजीसी की रिपोर्ट के अनुसार मार्च, 2024 में कुल पंजीकृत 1997 बैंक इंश्योर्ड थे।

इन बैंको में कुल जमा राशि 43.1 प्रतिशत की पूर्णतया बीमित राशि थी। ऐसे में कुल जमा 56.9 प्रतिशत राशि का बीमा न होना बहुत बड़ा मुद्दा है। जिन खातों की पूरी राशि का बीमा नहीं है, उनमें अधिकांश राशि उन वरिष्ठ नागिरकों और बुजुर्गों की है, जिसमें वे उसी के ब्याज पर आश्रित रहते हैं। वह राशि 5 लाख रुपये की सीमा से कहीं अधिक है। ऐसे में बैंकों के डूबने पर इनके बुढ़ापे की गाढ़ी कमाई एक क्षण में डूब सकती है। उसका पूरे तरीके से खतरा बना रहता है। प्राप्त आंकड़ों के अनुसार 1961 से मार्च, 2024 तक 431 सहकारी बैंक फेल हुए या डूब गए। वर्ष 2023-2024 में ऐसी ही स्थिति उत्पन्न होने पर जमाकर्ताओं के लगभग 17 हजार करोड़ रुपये का भुगतान DICGC ने किया। उनमें जमाकर्ताओं की लगभग 24 हजार करोड़ रुपये की प्रीमियम राशि प्राप्त हुई और डिपोजिट इंश्योरेंस फंड में लगभग दो लाख करोड़ रुपये की भारी भरकम रकम भुगतान के लिए सुरक्षित निधि के रूप में जमा थी। चूंकि हमारे देश में अब तक फेल होने वाले बैंकों की संख्या में लगातार इज़ाफा होता जा रहा है, ऐसे में उपभोक्ताओं की बैंकों में जमा राशि की सीमा को तत्काल पांच लाख रुपये से बढ़ाकर 25 लाख रुपये किया जाना अत्याधिक आवश्यक है।

यद्यपि खाताधारकों की बैंकों में जमा राशि के पांच लाख रुपये के बीमा प्रीमियम का भुगतान 0.12 प्रतिशत की दर से बैंकों द्वारा निशुल्क किया जाता है। जमा बीमा कवर में वृद्धि करने से बैंकों में विफलताओं जैसे New India Cooperative Bank के मामलों में जमाकर्ताओं को बेहतर सुरक्षा मिलेगी तथा बैंकिंग प्रणाली में विश्वास और भरोसे को और अधिक मजबूती प्राप्त होगी।

सभापति महोदय, मैं आपके माध्यम से सरकार से आग्रह करना चाहता हूं कि किसी बैंक के डूबने पर खाताधारक को पांच लाख रुपये की सीमा को 25 लाख रुपये तक बढ़ाते हुए अतिरिक्त जमा संपूर्ण राशि पर अतिरिक्त प्रीमियम देकर स्वयं के खर्चे पर बीमा का विकल्प दिया जाना चाहिए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Neeraj Dangi : Dr. V. Sivadasan (Kerala), Shri Subhasish Khuntia, (Odisha), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Shri P. Wilson (Tamil Nadu), Shri Sandosh Kumar P (Kerala), Dr. John Brittas (Kerala), Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shri Ajit Kumar Bhuyan (Assam), Dr. Fauzia Khan (Maharashtra), Ms. Dola Sen (West Bengal), Shrimati Sagarika Ghose (West Bengal), Shri Prakash Chik Baraik (West Bengal), Shri G.C. Chandrashekhar (Karnataka), Shrimati Renuka Chowdhury (Telangana), Shri Sukhendu Sekhar Ray (West Bengal), Shri Mukul Balkrishna Wasnik (Rajasthan), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Mohammed Nadimul Haque (West Bengal), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Rajinder Gupta (Punjab) and Shri Niranjan Bishi (Odisha).

Demand for restoration of train stoppages at specific Stations in Bihar

श्री शंभू शरण पटेल (बिहार): सभापति महोदय, आपने मुझे इस सदन में एक महत्वपूर्ण विषय पर माननीय रेल मंत्री जी का ध्यान आकर्षित करने के लिए अवसर प्रदान किया है, उसके लिए मैं आपका धन्यवाद करता हूं।

महोदय, कोविड काल के दौरान सुरक्षा कारणों की वजह से बिहार में विभिन्न स्टेशन्स पर कुछ ट्रेन्स का ठहराव रोक दिया गया था और बहुत सारे रेलवे स्टेशनों और हॉल्ट पर बहुत सारी ट्रेन्स का ठहराव बहाल भी कर दिया गया है। किंतु कुछ रेलवे स्टेशनों और हॉल्ट पर अभी भी कुछ ट्रेन्स का ठहराव शुरू नहीं हो पाया है, जिसके कारण दैनिक यात्रियों को बहुत परेशानी का सामना करना पड़ रहा है।

महोदय, मैं माननीय मंत्री जी से ट्रेन नंबर 13420 - मुजफ्फरपुर-भागलपुर जनसेवा एक्सप्रेस, ट्रेन नंबर 13242- राजेंद्र नगर बांका-भागलपुर एक्सप्रेस, ट्रेन नंबर 18403- गोड्डा-रांची वनांचल एक्सप्रेस का ठहराव लखीसराय जिला के कजरा रेलवे स्टेशन पर पुनः बहाल करने के लिए उनसे आग्रह करना चाहूंगा। इसके साथ ही साथ मैं इस सदन के माध्यम से माननीय मंत्री जी से लखीसराय जिले के मनकठा रेलवे स्टेशन का विस्तारीकरण करने का भी आग्रह करना चाहूंगा।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Shambhu Sharan Patel: Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Sat Paul Sharma (Jammu & Kashmir) and Shrimati Dharmshila Gupta (Bihar).

Concern over renaming of Raj Bhavan as Lok Bhavan

MS. DOLA SEN (West Bengal): Mr. Chairman, Sir, I thank you for giving me a chance to speak on the subject, "Renaming Raj Bhavan as Lok Bhavan". I am thankful and grateful to my Party, AITC, and our respected leader, Ms. Mamata Banerjee, for giving me an opportunity to speak. I will try to speak in Bangla, my mother tongue.

On November 25, 2025, the Ministry of Home Affairs issued a directive that all Raj Bhavans across the country will be renamed as Lok Bhavans. [&]"But firstly, I want to say that neither the Parliament, nor the Cabinet, nor even the State Governments were consulted or even informed about this. [*]These are undemocratic actions; this is an interference on the democratic rights earned following the hard fought independence. On the surface, hearing this decision might make it seem very progressive as if this is a correct step against colonialism. 'Not the King's (Raj) but the People's (Lok) building' - it sounds good to hear, Sir. But what is the actual condition of the people? That too, I would like to tell the House, through you, shortly.

For many years these palaces have been known as Raj Bhavans. The respective State Governments maintain them. The expenses are borne by the State Government, under the State Assembly. But this directive of which neither the State Assembly is aware, nor the State Government, there has been no official Government notification either. In the constitutional federal structure of our country, before taking such a decision, the Union Government's Home Ministry should have, certainly, discussed it with the State Governments.

This is not just an attack on federalism or constitutional democracy; in reality, especially where there is no 'Double Engine Government'. It is a dangerous *by the BJP to change the status of the Raj Bhavan. It is a *to turn the office of a parallel, unelected, ceremonial office-bearer into a 'Gana Darbar' (public court) for the elected Government, and effectively use the Raj Bhavans as an office for the Treasury Benches under the guise of 'Lok Bhavan' for party election work. In Bengal, this MHA order has been implemented very quickly. But in reality, how are the 'Lok' (people) or 'Manush' of this Lok Bhavan doing? How are they being deprived of their constitutional rights? *

MR. CHAIRMAN: Madam, ...*(Interruptions)*...

[&] English translation of the original speech delivered in Bengali.

[*] Not recorded.

MS. DOLA SEN: We believe that humanity is above all, nothing is above it. The people speak the final word. Therefore, through you, I want to tell the Treasury Benches of the Union Government: It is for this reason that the people have brought you down from 303 to 240 seats. In this same way, the people will teach you a lesson so that next time you do not get the opportunity for* this renaming of Raj Bhavan to Lok Bhavan without discussion. Jai Hind! Vande Mataram!"

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Ms. Dola Sen: Shri Saket Gokhale (West Bengal), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Subhasish Khuntia (Odisha), Shri Niranjan Bishi (Odisha), Shrimati Sulata Deo (Odisha), Dr. John Brittas (Kerala), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shri Prakash Chik Baraik (West Bengal), Dr. Fauzia Khan (Maharashtra), Shrimati Sagarika Ghose (West Bengal), Shri Mohammed Nadimul Haque (West Bengal) and Shrimati Ramilaben Becharbhai Bara (Gujarat).

MR. CHAIRMAN: If the Member has diverted from the subject, that would not go on record. ...*(Interruptions)*... Yes, hon. Leader of the House.

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): Sir, you had permitted Madam Dola Sen to speak in Zero Hour about the change of name from Raj Bhavan to Lok Bhavan. But she used this opportunity to express here in the House about the issue related to MGNREGA and other issues. ...*(Interruptions)*...

SHRI O'BRIEN (West Bengal): No, Sir. ...*(Interruptions)*...

MS. DOLA SEN: No, Sir. ...*(Interruptions)*...

SHRI JAGAT PRAKASH NADDA: I would like to be very clear that because it does not relate to the subject, it should be deleted and it should not be brought on the record. ...*(Interruptions)*...

MS. DOLA SEN: No, Sir. ...*(Interruptions)*...

* Not recorded.

Contents Page

SHRI JAGAT PRAKASH NADDA: And only the issue related to Lok Bhavan should be admitted. ...*(Interruptions)*...

MR. CHAIRMAN: Yes, I have already said that anything deviated from the subject would not go on record. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, please allow me.

MR. CHAIRMAN: Now, Shri Kesridevsinh Jhala. ...*(Interruptions)*...

श्री केसरीदेवसिंह झाला: दोला सेन जी, आप बैठ जाइए। ...(**व्यवधान**)...

MR. CHAIRMAN: No, no; you please address the Chair. ...*(Interruptions)*... You address the Chair. ...*(Interruptions)*...

Demand for conferring the Bharat Ratna on Maharaja Jam Saheb Digvijaysinhji of Jamnagar

श्री केसरीदेवसिंह झाला (गुजरात): सभापति महोदय, आपने मुझे इस अवसर पर अपनी बात रखने का मौका दिया है, इसके लिए मैं आपका आभार व्यक्त करता हूं। आज मेरा मुद्दा महाराज जाम सिंह दिग्विजयसिंह जी ऑफ जामनगर को 'भारत रत्न' देने से जुड़ा है, जिसके लिए मैं यहाँ पर खड़ा हुआ हूँ। ...(**व्यवधान**)...

SHRI DEREK O'BRIEN: Sir, let me speak.

MR. CHAIRMAN: No, no. ...*(Interruptions)*... You sit down, I would give you... ...*(Interruptions)*... Don't disturb others. Please sit down. ...*(Interruptions)*... Please sit down. Do not disturb others. ...*(Interruptions)*... Nothing would go on record; do not disturb others. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... No; I allowed her to speak. ...*(Interruptions)*...

श्री केसरीदेवसिंह झाला: महोदय, देश की आज़ादी के समय, देश के अंदर 562 से ज्यादा देशी रजवाड़े कार्यरत थे। जब देश की आज़ादी के कार्यक्रम में आगे बढ़े, तब सरदार वल्लभभाई पटेल, जो देश के पहले गृह प्रधान थे, उन्हें उन रजवाड़ों को इकट्ठा करने की जिम्मेदारी दी गई। महोदय, 562 से ज्यादा रजवाड़ों में से गुजरात के सौराष्ट्र प्रांत के अंदर करीब 217 रजवाड़े उपस्थित थे। ...(**व्यवधान**)...

MR. CHAIRMAN: One minute. *...(Interruptions)...* I have also not said anything. *...(Interruptions)...* I have said that whatever she has said about the subject would go on record. Whatever she has deviated from the subject, that would not go on record. That is the ruling. *...(Interruptions)...* Yes, please. *...(Interruptions)...*

श्री केसरीदेवसिंह झाला: इन सभी को एकत्रित करने के लिए सरदार वल्लभभाई पटेल जी ने जामनगर के महाराजा दिग्विजयसिंह जी ...(**व्यवधान**)...

MR. CHAIRMAN: One minute; now, the Leader of the Opposition.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, she has not spoken any unparliamentary word. This is one thing. *...(Interruptions)...* Everything is connected with the subject and that subject mostly is examined in your office.

MR. CHAIRMAN: Okay.

SHRI MALLIKARJUN KHARGE: After that clearance only, she has spoken. *...(Interruptions)...*

MR. CHAIRMAN: That is what I have told. *...(Interruptions)...* What you are telling, I have also told the same thing. *...(Interruptions)...* Whatever is connected with the subject will go on record. *...(Interruptions)...*

SHRI MALLIKARJUN KHARGE: The Leader of the House cannot interfere and say that the thing is unparliamentary and you delete. *...(Interruptions)...*

MR. CHAIRMAN: I have not said. *...(Interruptions)...* I have not said anything. *...(Interruptions)...*

SHRI MALLIKARJUN KHARGE: The Leader of the House is telling. *...(Interruptions)...*

MR. CHAIRMAN: The Leader of the House has also not said anything like that. *...(Interruptions)...* He has also not said anything like that. *...(Interruptions)...*

SHRI MALLIKARJUN KHARGE: No. *...(Interruptions)...* He is bulldozing. *...(Interruptions)...* The Leader of the House is bulldozing. *...(Interruptions)...*

MR. CHAIRMAN: He has also not said anything. *...(Interruptions)...* He has not uttered any unparliamentary word. *...(Interruptions)...*

SHRI MALLIKARJUN KHARGE: Sir, you don't want to run according to the parliamentary democracy! *...(Interruptions)...*

MR. CHAIRMAN: We are doing it. *...(Interruptions)...* What I have said is... *...(Interruptions)...*

SHRI MALLIKARJUN KHARGE: Then, keep all the records intact. *...(Interruptions)...*

MR. CHAIRMAN: Everybody has to stick to the subject. *...(Interruptions)...*

SHRI MALLIKARJUN KHARGE: Not a single word should be removed. *...(Interruptions)...*

MR. CHAIRMAN: Everybody should stick to the subject. *...(Interruptions)...* Jhala*ji*, you please speak. *...(Interruptions)...*

श्री केसरीदेवसिंह झाला: सर, क्या शुरुआत से शुरू करें? ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Leader of the House. *...(Interruptions)...*

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): Sir, I need your protection. I have never bulldozed. I have only said that whatever is related to the subject should be admitted and whatever is not related to the subject, you may please examine it. *...(Interruptions)...*

SHRI DEREK O' BRIEN: Sir,... *...(Interruptions)...*

MR. CHAIRMAN: Nadda*ji*. *...(Interruptions)...* Nothing will go on record. *...(Interruptions)...* Yes, I am coming to you. *...(Interruptions)...*

SHRI DEREK O' BRIEN: Sir, you are coming to me! *...(Interruptions)...*

Okay! ...*(Interruptions)*...

MR. CHAIRMAN: Yes, I am coming to you. ...*(Interruptions)*... Now, Jhala*ji*, please speak.

श्री केसरीदेवसिंह झाला: सर, क्या शुरुआत से शुरू करें? ...(**व्यवधान**)... सर, इन 217 से ज्यादा रजवाड़ों को सौराष्ट्र में एकत्रित करने का काम सरदार पटेल साहब ने जाम साहिब को दिया था। उन्होंने इस अगतिये के प्रश्न को निष्ठावान और राजधर्म के माध्यम से सॉल्व किया। उनका व्यक्तित्व इस प्रकार का था कि उन्होंने युवावस्था में आर्मी ज्वॉइन करके, अफगानिस्तान में अपना फर्ज़ निभाया। उन्होंने दूसरे विश्व युद्ध के समय एलाइड फोर्सेज़ के वॉर कैबिनेट में भारत का प्रतिनिधित्व किया। चैम्बर ऑफ प्रिंसेज़, जो आजादी से पहले का रजवाड़ों का संगठन था, उन्होंने उसका प्रतिनिधित्व चांसलर के रूप में किया। वे 1956 तक सौराष्ट्र के राजप्रमुख भी रहे।

महोदय, दूसरे विश्व युद्ध के दौरान, जब पोलैंड में हज़ारों की संख्या में रिफ्यूजीज़ थे, जिनमें महिलाएं और बच्चे थे, उनके पास कहीं जाने की जगह नहीं थी, जब इस प्रकार की परिस्थिति खड़ी हुई, तो जाम साहिब ने उन्हें जामनगर बुलाया और बालाचडी में अपने खुद के निवास स्थान पर शरण दी, साथ ही उन्हें शिक्षा और आरोग्य भी उपलब्ध कराया। इस मानवीय भाव को देखकर पोलिश पार्लियामेंट ने 2016 में उनका सम्मान करते हुए, अपने हाउस में एक प्रस्ताव पारित किया और वारसॉ में एक महत्वपूर्ण चौराहा है, उसका नाम "गुड महाराजा स्क्वायर" घोषित किया। महोदय, इजरायल में नेवातिम नामक एक मोशाव है, पिछले महीने ही वहाँ पर एक स्टैच्यू लगाकर उनका सम्मान किया।

महोदय, आस्था और श्रद्धा का महत्वपूर्ण केंद्र सोमनाथ मंदिर है। वे आजादी के बाद सरदार पटेल और के. एम. मुंशी जी के साथ ट्रस्ट में बैठे और उस पूरे मंदिर का निर्माण कार्य भी जाम साहिब दिग्विजयसिंहजी के माध्यम से हुआ। उन्होंने अपनी लाइफ में बहुत सारे कार्य किए हैं। मैं सरकार से निवेदन करता हूँ कि जाम साहिब दिग्विजयसिंहजी को भारत रत्न से सम्मानित किया जाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Kesridevsinh Jhala: Shri Babubhai Jesangbhai Desai (Gujarat), Shrimati Ramilaben Becharbhai Bara (Gujarat), Dr. Kalpana Saini (Uttarakhand), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Madan Rathore (Rajasthan), Dr. Kavita Patidar (Madhya Pradesh), Dr. Sasmit Patra (Odisha), Shrimati Darshana Singh (Uttar Pradesh), Shri Rambhai Harjibhai Mokariya (Gujarat), Shri Brij Lal (Uttar Pradesh), Shri Mahendra Bhatt (Uttarakhand), Shri Mayankkumar Nayak (Gujarat), Dr. Sangeeta Balwant, (Uttar Pradesh), Dr. Parmar Jashvantsinh Salamsinh (Gujarat), Shri Ratanjit Pratap Narain Singh (Uttar Pradesh) and Shri Nagendra Ray (West Bengal).

MR. CHAIRMAN: Now, Dr. Dinesh Sharma. ...*(Interruptions)*...

SHRI DEREK O' BRIEN: Sir, you said that you will give me a chance. ...*(Interruptions)*...

MR. CHAIRMAN: I am calling you. ...*(Interruptions)*... I will give you time. ...*(Interruptions)*... Wait, wait! ...*(Interruptions)*... Now, Dr. Dinesh Sharma.

Demand to rename colonial-era roads and Institutions and restore India's civilisational memory

डा. दिनेश शर्मा (उत्तर प्रदेश): सम्मानित सभापति महोदय, सदियों तक भारत ने विदेशी आक्रमणकारियों के क्रूर शासन के तहत पीड़ा झेली है, जिन्होंने इसकी सम्पत्ति लूटी, समृद्धि लूटी और इसकी आत्मा को कुचला। मंदिरों को नष्ट किया गया, संस्कृत को दबाया गया और हमारे लोगों पर अकल्पनीय अत्याचार किए गए। हमारी संस्कृत को नष्ट करने में कोई कसर नहीं छोड़ी गई। मैं आज आपके सामने दिल्ली शहर, हमारी राजधानी के ताने-बाने में गहराई से गुथी हुई एक बात बोलने के लिए खड़ा हुआ हूँ, जो हमारी सड़कों, हमारी इमारतों, हमारे सार्वजनिक स्थानों को सुशोभित करने वाले ये नामों के बारे में है। जब हम दिल्ली की हलचल भरी सड़कों पर चलते हैं, तब अकसर हमारे सामने एक परेशान करने वाला सच आता है। इनमें से कई नाम अधीनता के अतीत की गूंज हैं, विदेशी आक्रांता का जश्न मनाते हैं, जिन्होंने हमारी पवित्र भूमि पर आक्रमण किया और विदेशी शक्तियों के रूप में हम पर शासन किया है। यह केवल चूक नहीं है। यह एक औपनिवेशिक मानसिकता की एक बची हुई छाया है, जिसे कुछ लोग गुलामी की मानसिकता कह सकते हैं।

मान्यवर, सदियों से भारत की पवित्र भूमि ने साम्राज्यों के उतार-चढ़ाव देखे हैं। कई विदेशी आक्रांता आए और अपनी छाप छोड़ी, लेकिन आज का भारत संप्रभु और आत्म-सम्मानित राष्ट्र है, जो अनगिनत नायकों के बलिदानों पर बना है, जिन्होंने हमारी स्वतंत्रता के लिए लड़ाई लड़ी। जिन्होंने हमारी विरासत और मंदिरों को लूटा, नष्ट किया, हमारे पूर्वजों पर अमानवीय अत्याचार किए और हमारी सभ्यता को मिटाने की अनवरत कोशिश की है, दिल्ली में तमाम जगहों पर उन मुगल सम्राटों और ब्रिटिश वायसराय के नाम पर सड़कों के नाम हैं। ये नाम जबकि निःसंदेह हमारे ऐतिहासिक आख्यान का हिस्सा हैं। स्वतंत्रता के बाद, मुझे यह कहने में कोई अतिशयोक्ति नहीं है कि उन्होंने सभी समुदायों के धर्मिक गुरुओं, स्वतंत्रता संग्राम सेनानी और देशभक्तों के सर्वोच्च बलिदान का अपमान किया और आक्रमणकारी विदेशी आक्रांताओं को महत्व दिया। ...(**व्यवधान**)... दिल्ली की सभी गलियों, कालोनियों, सड़कों, पार्कों और उद्यानों के नाम आक्रमणकारियों के नाम पर रखे गए, ताकि उनका महिमामंडन किया जा सके।

मान्यवर, यह भारत एक संप्रभु भारत है। आप चारों तरफ देखो कहीं अकबर रोड, कहीं शाहजहां रोड, कहीं हुमायूं रोड, कहीं लोदी रोड, कहीं मिंटो रोड, कहीं मिंटो ब्रिज, कहीं कनॉट प्लेस है, ये कौन हैं? यह मिंटो रोड एक वायसराय के नाम पर है। यह लोदी रोड दिल्ली सल्तनत

Contents Page

के अंतिम राजवंश के नाम पर है। नजफ खाँ रोड – नजफ खाँ मुगल साम्राज्य एक कमांडर था। आज खुदीराम बोस की जन्म जयंती है। क्या आप जानते हो कि ये Chelmsford Road, Hailey Road - दिल्ली में जो Chelmsford Road नाम की सड़क है, ब्रिटिश शासन काल के दौरान यह भारत का वायसराय था! ...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Dinesh Sharma : Shri Sujeet Kumar (Odisha), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Mokariya Rambhai (Gujarat), Shri Subhash Barala (Haryana), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Chunnilal Garasiya (Rajasthan), Shri Banshilal Gurjar (Madhya Pradesh), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Ms. Indu Bala Goswami (Himachal Pradesh), Shri Madan Rathore (Rajasthan), Shri Brij Lal (Uttar Pradesh), Dr. Medha Vishram Kulkarni (Maharashtra), Shri Sat Paul Sharma (Jammu & Kashmir), Shri Sadanand Mhalu Shet Tanavade (Goa),Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shri Deepak Prakash (Jharkhand), Shri Samik Bhattacharya (West Bengal) and Shri Rameswar Teli (Assam).

MR. CHAIRMAN: Everyone should be very specific to the subject only. Please stick yourself only to the subject. *...(Interruptions)...* I am coming. Now, Shri Sandosh Kumar P.

Need to address the issues faced by College and University teachers in the country

SHRI SANDOSH KUMAR P (Kerala): Sir, we have approximately 50,000 colleges and 1,000 universities in our country. The All India Federation of University and College Teachers' Organisation—it has a number of organisations—has decided to organise a protest march on 9th of this month in Delhi raising certain genuine demands and concerns of the teachers across the country. Three lakh teaching posts are vacant in our universities and Government colleges. Don't we have enough number of qualified teachers to fill up these vacancies? If the answer of the Government is 'no', I have nothing to say. But we all know that we have thousands of qualified graduates with whom we can fill up these vacancies. Sir, I request, through you, to take urgent steps to fill up these vacancies. Secondly, approximately 6.5 lakh teachers are on contract basis, ad-hoc basis or working as guest lecturers. They have no job security, no proper salary and no proper working conditions. This issue must be considered. Thirdly, the UGC Regulations of 2004 and 2005 are an insult to the teaching

community. They want all of them to undergo the Teacher Eligibility Text (TET) once again. It affects the proportional decency of these people and academic autonomy also. These guidelines must be scrapped. NEP is another area of concern. NEP-2020 is against federalism and it must be dropped. Moreover, the Seventh Pay Commission recommendations are not at all implemented completely and the Finance Act permissions of 2025 are also another challenge. The pensioners are not getting genuine fair treatment; pensioners are not prisoners. They should get fair treatment and they should not be under the mercy of the Government. Like that, there are a number of demands. Finally, the Higher Education Commission Bill, which is to be introduced in this House, is another example of over-concentration of power in the hands of the Union Government. These are certain genuine concerns and demands. Sir, I request the Government, through you, to address these issues urgently because the teaching community is one of the most important sectors in our country.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Sandosh Kumar P: Shri Saket Gokhale (West Bengal), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Subhasish Khuntia, (Odisha), Shrimati Sulata Deo (Odisha), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. Sandeep Kumar Pathak (Punjab), Shrimati Mahua Maji (Jharkhand), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shrimati Renuka Chowdhury, (Telangana), Shri P. Wilson (Tamil Nadu), Shri Prakash Chik Baraik (West Bengal), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri Ajit Kumar Bhuyan (Assam), Dr. Fauzia Khan (Maharashtra) and Shri Haris Beeran (Kerala).

MR. CHAIRMAN: Now, Shri Nabam Rebia.

Demand for relaxation of PMGSY-IV Guidelines for the State of Arunachal Pradesh

SHRI NABAM REBIA (Arunachal Pradesh): Thank you, Sir, for allowing me to raise a very pertinent issue of my State, Arunachal Pradesh, in particular, and North-East in general. चेयरमैन सर, मैं इस सदन में इस मुद्दे का कई बार उल्लेख कर चुका हूँ। अरुणाचल प्रदेश भौगोलिक दृष्टि से नॉर्थ-ईस्ट का सबसे बड़ा राज्य है, जबकि हमारी जनसंख्या सबसे कम है। अभी PMGSY के Phase-IV की जो guidelines हैं, उनमें नॉर्थ-ईस्ट के लिए 250+ population इसके लिए qualify करता है। अगर हम इस guideline को follow करेंगे, तो Arunachal Pradesh still does not qualify. अगर हम 250+ habitation के हिसाब से जाएँगे,

Contents Page

तो hardly 84 habitation areas will be eligible. More than 500 villages will still be left unconnected.

इसलिए यह हमारी request है कि जब यह एक इतना बड़ा राज्य है, जहाँ population सबसे कम है, तो इसके लिए इस guideline को relax किया जाए। हमारे यहाँ migration तो होता नहीं है, आजकल हम जिस जगह में हैं, वहीं रहेंगे। इसलिए population criteria for Arunachal Pradesh under PMGSY Phase-IV should be relaxed और अरुणाचल प्रदेश के लिए यह 100+ रहना चाहिए। मैं यह कहना चाहता हूँ कि Left Wing Extremist area में जो criteria applicable होता है, वह अरुणाचल प्रदेश के लिए भी applicable होना चाहिए। यह मेरी demand है। We are really grateful कि गवर्नमेंट ने नॉर्थ-ईस्ट के लिए जो 250+ का criteria रखा है, यह बहुत अच्छा है। मैं इसमें आगे और भी relaxation के लिए request करता हूँ। यही मेरा अनुरोध है। Thank you very much.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Nabam Rebia: Shri Niranjan Bishi (Odisha), Shri Samik Bhattacharya (West Bengal), Dr. Sasmit Patra (Odisha) and Shrimati S. Phangnon Konyak (Nagaland).

MR. CHAIRMAN: Shri Tiruchi Siva.

Demand to change PwDs to Differently Abled Person in official communications

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, today being the International Day of Persons with Disabilities, I thank you personally for having given me the opportunity to speak on the same subject during the Zero Hour. Sir, I think, this is a right time to recall that these people who are being called by different names - "disabled," "people with disabilities," or "persons requiring special support", our late leader, Dr. Kalaignar, when he was Chief Minister, changed the nomenclature to 'differently-abled persons'. And today, the incumbent Chief Minister, Mr. M. K. Stalin, has specifically enacted law in Tamil Nadu that has ensured specific legislation and rules, notably, the Tamil Nadu Panchayat's Notification of Persons with Disabilities as members of the panchayats, town panchayats, councils, and also corporations. So, one member will be nominated in every panchayat, town panchayat, municipal council and corporation. This is a way step ahead. We are very happy and, I think, everyone would appreciate it cutting-across political lines.

Sir, in the year 2014-15, our hon. Prime Minister, in *Mann Ki Baat,* mentioned that the term 'Viklang', that is disabled, should be replaced with 'Divyang' which means persons with divine organs or powers. This was aimed at creating a shift in

the societal attitude towards this community and also to make a shift to create a very good inclusive environment. Sir, the Government's Order in 2016 renamed the Department of Empowerment of Persons with Disabilities to the Department of Empowerment of Persons with Disabilities (Divyangjan). This marked an official change in the nomenclature to address the community. Sir, what happened actually is: The United Nations Committee on Disabled Persons has termed it very derogatory. The Government of India has given an explanation that translation given is totally different and this is not acceptable to people. Whereas the Social Rights Group for the Rights 0f Disabled Persons has also said that this only superficially elevates the social status of the people. So, I urge, Sir, kindly change that to 'differently abled persons' from 'Divyangs' or 'PWD'.

MR. CHAIRMAN: The following Members associated themselves with the matter raised by the hon. Member, Shri Tiruchi Siva: Dr. John Brittas (Kerala); Shri R. Girirajan (Tamil Nadu); Shrimati Mahua Maji (Jharkhand); Shri Ajit Kumar Bhuyan (Assam); and Shri Prakash Chik Baraik (West Bengal).

Need to improve Public Transport and Last-Mile Connectivity for women's safety

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): माननीय सभापति महोदय, मैं सदन में आपका स्वागत-वंदन करते हुए अपनी बात रखती हूं। आज हम जब नारी शक्ति की, विमेन डेवलपमेंट की बात करते हैं, तो हमें यह बात सुनिश्चित करनी होगी कि जो महिलाएं अपने कार्य के लिए बाहर जाती हैं, वे अपने घर सुरक्षित लौट सकें।

महोदय, हमारे शहरों में मेट्रो और बस सेवाएँ तो विश्वस्तरीय हो गई हैं, सीसीटीवी और सुरक्षा गार्ड के कारण स्टेशनों के भीतर महिलाएं सुरक्षित महसूस करती हैं, लेकिन उनका असली डर तब शुरू होता है, जब उनका सफर मेट्रो, बस या ऑटो में शुरू होता है। समस्या उनके अंतिम माइल की होती है, यानी जब वे मेट्रो से घर की ओर चलती हैं और फासला एक या दो किलोमीटर का होता है। अक्सर यह देखा गया है कि रात्रि 8 बजे के बाद स्टेशनों के बाहर अंधेरे रास्तों में स्ट्रीट लाइट्स कभी-कभी बंद होती हैं। वहां पर खड़े अनरजिस्टर्ड ऑटो या ई-रिक्शा वाले, जिनका कोई सत्यापन नहीं होता है, वे इन कामकाजी महिलाओं को बिठा लेते हैं और उसमें बैठने के बाद, अपने घर तक पहुंचने के दौरान उनकी सांसें थमी रहती हैं। वे फोन पर लगातार अपने परिवार से बात भी करती रहती हैं, ताकि उन्हें यह एहसास हो कि वे सुरक्षित घर पहुंच सकेंगी।

महोदय, हमारी सरकार, माननीय मोदी जी की सरकार महिलाओं के प्रति बड़ी संवेदनशील है और 2014 के बाद उन्होंने अनेक कदम भी उठाए हैं। मैं आपके सामने कुछ सुझाव रखना चाहती हूं। मैं उन सुझावों के माध्यम से सरकार का ध्यान आकृष्ट करना चाहती हूं कि महिलाओं के लिए पिंक ई-रिक्शा की सुविधा प्रदान की जाए। यह मेरा सुझाव है कि हर मेट्रो स्टेशन पर, प्रमुख रूप से बस अड्डों पर, इन्हें सब सिटी के माध्यम से महिलाओं को ही चलाने को

Contents Page

लिए दिया जाए। विशेष रूप से महिलाएं ही उनकी ड्राइविंग करें। इससे न केवल महिला यात्रियों को सुरक्षा मिलेगी, बल्कि हजारों जरूरतमंद महिलाओं को रोजगार भी मिलेगा।

महोदय, QR code आधारित tracking - हर sharing auto rickshaw में Unique QR code अनिवार्य होना चाहिए। यात्री बैठने से पहले उसे स्कैन करें, जिससे गाड़ी का नंबर, ड्राइवर की डिटेल सीधे पुलिस कंट्रोल रूम तक पहुंचे और यह जानकारी उनके परिवार तक भी पहुंचे। Safe corridor की पहचान - स्थानीय प्रशासन को स्टेशनों के रिहायशी इलाकों तक जाने में भी मुख्य रास्तों पर safe corridor घोषित करना चाहिए। इन रास्तों पर स्ट्रीट लाइट बाधित नहीं हो। ...(**व्यवधान**)... सरकार से यह मेरा विनम्र निवेदन है। ...(**व्यवधान**)...

MR. CHAIRMAN: The hon. Member, Dr. John Brittas (Kerala), associated himself with the matter raised by the hon. Member, Smt. Sumitra Balmik.

Concern over privacy and security risks from mandating 'Sanchar Saathi' as a non-removable system App

श्री रणदीप सिंह सुरजेवाला (राजस्थान): सर, मैं निजता के अधिकार की अवहेलना को लेकर एक महत्वपूर्ण विषय सदन के और आपके संज्ञान में लाना चाहता हूँ। The Government of India, Ministry of Communications, has purportedly issued an order whereby all cell phone manufacturers and importers are compulsorily required to pre-install the *Sanchar Saathi* app on every device. It is also directed that this app has to be pushed into every cell phone and smart phone. Thirdly, it cannot ever be deleted or altered in any manner by the users. This is a clear breach of privacy of every smart phone and cell phone user of India. A clear apprehension is that the features of the app would point out real-time geo-location of every user. Monitoring of the search history, conducting of every transaction including a credit card financial transaction by every cell phone user and a possible monitoring of conversations, SMSs, WhatsApps -- would this not completely negate the right of privacy of every individual? And, a possible kill switch, Sir, will turn every cell phone into a brick. If the Government then wants, then, every cell phone of every journalist, every opposition leader, every dissident, will become a pure simple brick by use of a kill switch.

Sir, the grave and serious apprehension is that every app can have a backdoor or every app is possibly hacked. I would like to bring it to the notice of the Leader of the House that if that is to happen, then, all passwords, all information, all bank account numbers, all personal information of every user stored on the cell phone becomes susceptible either with the Government agency or a hacker or both in this case. It also can possibly give a hacker full device control. Look at the implications it is fraught with. Also, Sir, it leaves millions of devices exposed for months, for it

depends on an upgrade that would be pushed by the Government. To give you an example, the Government pushes an upgrade, Samsung does not do it for three months. For three months, all cell phones of that make will be susceptible to be hacked by any hacker in any manner whatsoever, completely compromising the data of every single person. The Government must clarify the legal authority for mandating a non-removable app and pushing a compulsory app for a software update and...
MR. CHAIRMAN: Please conclude.

SHRI RANDEEP SINGH SURJEWALA: ...disclose what mechanism for independent security audit, safeguards and misuse prevention mechanism are in place apart from the stakeholders' consultation.

MR. CHAIRMAN: Shri Niranjan Bishi.

SHRI RANDEEP SINGH SURJEWALA: Sir, this is a matter of grave, grave concern and must be looked at by the Government.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Randeep Singh Surjewala: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Sandosh Kumar P (Kerala), Shrimati Renuka Chowdhury (Telangana), Shri G.C. Chandrashekhar (Karnataka), Shri Neeraj Dangi (Rajasthan), Shri Akhilesh Prasad Singh (Bihar), Dr. Syed Naseer Hussain (Karnataka), Shrimati Jebi Mather Hisham (Kerala), Shri Niranjan Bishi (Odisha), Shri Tiruchi Siva (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Ms. Dola Sen (West Bengal), Shrimati Sulata Deo (Odisha), Shrimati Sagarika Ghose (West Bengal), Shri Madan Rathore (Rajasthan), Shri Mallikarjun Kharge (Karnataka), Dr. V. Sivadasan (Kerala) and Dr. Fauzia Khan (Maharashtra).

Demand for restoration of the National Means-cum-Merit Scholarship (NMMS) scholarship and timely conduct of the examination in Odisha

SHRI NIRANJAN BISHI (Odisha): Jai Jaggannath! Thank you, hon. Chairman, Sir, for giving me an opportunity to speak on a matter of urgent public importance, that is, restoration of National Means-cum-Merit Scholarship Scheme of Odisha Adarsha Vidyalayas in the State of Odisha.

Sir, the erstwhile BJD Government led by our former Chief Minister, Shri Naveen Patnaik, had established 316 Odisha Adarsha Vidyalayas, one in every block, to provide CBSE-pattern quality education with hostel facilities and free schooling from Class VI to Class XII. These institutions have been instrumental in giving modern education, quality education, vocational education and professional education to economically weaker children.

To encourage academic excellence of rural students, the State had introduced the National Means-cum-Merit Scholarship under which meritorious students were receiving 12,000 scholarships per year. This support helped students meet essential academic and hostel-related needs and served as a strong motivation for them. It also helped to check dropout.

However, during the current academic session, the Odisha Government has stopped the scholarship scheme. More tragically, the National Means-cum-Merit Scholarship examination scheduled for November, 2025, has been cancelled, leaving thousands of hopeful students deeply disappointed. Students who had prepared with dedication now feel uncertain about their future, and families depending on this financial assistance are facing hardships.

Sir, Odisha Adarsha Vidyalayas are symbols of hope and transformation for rural students of our Odisha State. Abrupt discontinuation of the scholarship and cancellation of the scholarship examination, NMMS, undermine the purpose of empowering talented students from marginalised backgrounds, like Scheduled Caste, Scheduled Tribes, Other Backward Classes, SEBCs of Odisha State. I, therefore, urge the Central Government, through you, Sir, to intervene urgently and ensure restoration of the National Means-cum-Merit Scholarship Scheme and timely conduct of scholarship examination so that the educational aspirations of these students will be protected. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Niranjan Bishi: Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Muzibulla Khan (Odisha), Shri Debashish Samantaray (Odisha), Shri Subhasish Khuntia, (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Sulata Deo (Odisha) and Shri Prakash Chik Baraik (West Bengal).

MR. CHAIRMAN: Dr. Ashok Kumar Mittal.

Contents Page

Concern over crisis of missing children and women and need for a national tracing mechanism

डा. अशोक कुमार मित्तल (पंजाब): सभापति महोदय, हम अपनी डेमोग्राफिक डिविडेंड और नारी शक्ति की उपलब्धियों की अक्सर चर्चा करते हैं, लेकिन आज मैं सदन के सम्मुख एक ऐसा कड़वा सच रखना चाहता हूँ, जो हमारे इस गर्व पर प्रश्न-चिन्ह लगा देता है। सर, यह मुद्दा हमारे देश में गायब होती महिलाओं और लापता होते बच्चों का है।

एनसीआरबी का डेटा कहता है कि हमारे देश में 47,000 मासूम बच्चे लापता हैं और untraced हैं। इससे भी भयानक स्थिति यह है कि एनसीआरबी के डेटा के मुताबिक ही तकरीबन 1,97,000 महिलाएँ आज भी लापता हैं। सर, यह तो सरकारी आँकड़ा है, लेकिन जो केस थाने तक नहीं पहुँचते, उनकी गिनती अलग होगी, जो कि लाखों में होगी। माननीय सुप्रीम कोर्ट ने भी हाल में कहा था कि भारत में हर 8 मिनट में एक बच्चा गायब होता है, लापता होता है। सर, सवाल यह है कि आखिर ये बच्चे और महिलाएँ जाती कहाँ हैं? सच्चाई यह है कि यह महज गुमशुदगी का ही मामला नहीं है, बल्कि यह organized human trafficking का एक घिनौना षड्यंत्र है। इन मासूम बच्चों और महिलाओं को चुराकर उनसे भीख मंगवाई जाती है, वेश्यावृत्ति कराई जाती है, बंधुआ मजदूरी करवाई जाती है और यहाँ तक कि उनको अंग व्यापार के नर्क में भी धकेल दिया जाता है।

सर, इस humanitarian crisis को रोकने के लिए मेरी ओर से सरकार को तीन सुझाव हैं। सबसे पहले, गृह मंत्रालय के अधीन एक नेशनल मिसिंग पर्सन ट्रैकिंग पोर्टल बनाया जाए और उसमें फेशियल रिकॉग्निशन जैसी आधुनिक तकनीक का इस्तेमाल हो, ताकि देश के किसी भी कोने में यदि कोई बच्चा लापता हो या कोई महिला लापता हो, तो उसकी पहचान इस तकनीक के द्वारा की जा सके। सर, मेरा दूसरा सजेशन यह है कि हम जनगणना करने जा रहे हैं, यह अच्छी बात है, लेकिन इसमें 'Missing' or 'Untraced' का एक कॉलम भी जोड़ दिया जाए, जो कि आज नहीं है। जब हम उनको गिनेंगे ही नहीं, तो उनको ढूढ़ेंगे कैसे? जो केस थानों में नहीं आते, मुझे लगता है कि वे भी इस तरीके से हमारे सामने आ जाएंगे। सर, मेरा तीसरा सुझाव यह है कि लापता होने के मामलों को मानव तस्करी के एंगल से भी देखा जाए। मैं माँग करता हूँ कि सरकार संसद में एक कठोर Human Trafficking (Prevention, Care and Rehabilitation) Bill लेकर आए।

MR. CHAIRMAN: Please conclude.

डा. अशोक कुमार मित्तल : सर, अंत में, मैं कहूँगाः

"सुनो उन चीखों को, जो खामोश हैं कहीं,
गुम हुई तस्वीरों को, जो आज़ाद थीं कभी,
ढूंढ़ निकालो उन कटे हुए पतंगों को,
जिनको मिला अपना आसमान नहीं।"

MR. CHAIRMAN: The hon. Member, Shri Haris Beeran (Kerala), associated himself with the matter raised by the hon. Member, Dr. Ashok Kumar Mittal.

MR. CHAIRMAN: Dr. Medha Vishram Kulkarni. Please speak strictly on the subject. Please restrict yourself to the subject.

Concern over Halal certification of non-meat products

डा. मेधा विश्राम कुलकर्णी (महाराष्ट्र): माननीय सभापति महोदय, मेरा आज के शून्यकाल का विषय हलाल सर्टिफिकेशन और उससे जुड़ी समस्याओं के बारे में है।

हलाल संकल्पना एक विशिष्ट धर्म और आस्था से जुड़ी संकल्पना है, जो केवल मांस खाद्य से जुड़ी संकल्पना है। भारत एक सेक्युलर देश है और भारत देश में अन्य आस्थाओं के लोग भी रहते हैं, जिनकी श्रद्धा से हलाल मांस खाना विपरीत है, जैसे कि स्पेसिफिकली हिन्दू और सिख धर्म में ऐसा है। अन्य आस्थाओं के मांसाहारी लोगों के ऊपर हलाल सर्टिफाइड मांस को थोपना सेक्युलर देश में ठीक नहीं लगता और यह संविधान के भी विपरीत है, क्योंकि हमारा संविधान अपनी-अपनी आस्था का सम्मान रखने का अधिकार देता है। अब तो हेल्थ साइंस में भी संशोधन हो रहा है और यह कहा जा रहा है कि हलाल करने के बाद जानवरों के शरीर में एक ऐसा एंजाइम तैयार हो जाता है, केमिकल तैयार हो जाता है, जो पूरे शरीर में फैलता है, जिससे उसको खाना आरोग्य के लिए हानिकारक हो जाता है।

मेरा दूसरा मुद्दा यह है कि गैर-मांस पदार्थों को हलाल सर्टिफिकेशन क्यों दिया जा रहा है? जैसे कि दूध, चीनी, तेल, औषधि इत्यादि। इतना ही नहीं, गैर-खाद्य पदार्थ जैसे कि कंस्ट्रक्शन मैटीरियल, सीमेंट, प्लास्टिक, chemicals and even mineral sites इत्यादि को भी हलाल सर्टिफिकेशन दिया जा रहा है। यह अतार्किक और आशंका से पूर्ण भरा हुआ है, जिससे धर्मनिरपेक्षता बाधित होती है। सर्टिफिकेशन के चार्जेज़ की वजह से उत्पादों का मूल्यवर्धन होता है, जो अप्रत्यक्ष रूप में सभी आस्थाओं के उपभोक्ताओं को चुकाना पड़ता है। यह स्थिति उपभोक्ता की स्वतंत्रता, बाज़ार की पारदर्शिता और समान न्याय को बाधित करती है। भारत में भारतीय खाद्य सुरक्षा मानक प्राधिकरण (FSSAI) को खाद्य प्रमाणन के अधिकार दिए गए हैं और औषधि के लिए FDA को प्रमाणन के अधिकार दिए गए हैं। यह व्यवस्था होते हुए भी किसी धार्मिक या निजी संस्था को ये अधिकार क्यों हैं?

मेरी मांग यह है कि हलाल के ऊपर श्रद्धा रखने वालों के लिए यदि हलाल सर्टिफिकेशन देना हो तो सरकारी व्यवस्था से दिया जाए और सर्टिफिकेशन के भुगतान के चार्जेज़ सरकारी तिजोरी में जमा हों। कई निजी संस्थाएं ऐसी हैं, जो देशद्रोह के कार्य में अपना सपोर्ट करती हैं। यूपी में ऐसी संस्थाओं के ऊपर चार्जेज़ लगे हुए हैं, उनके ऊपर कार्रवाई होनी चाहिए। गैर-मांस और गैर-खाद्य पदार्थों के ऊपर जो हलाल सर्टिफिकेशन दिया जाता है, वह तुरंत हटाया जाए। निजी संस्था या स्वयंसेवी संस्था को प्रमाणन देने के जो अधिकार हैं, वे तत्काल प्रभाव से रद्द हों।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Medha Vishram Kulkarni: Shri Sujeet Kumar (Odisha), Shri Sat Paul Sharma (J&K) and Dr. Meenakshi Jain (Nominated).

MR. CHAIRMAN: We have to take up Question Hour now. ...*(Interruptions)*... Shri Derek O'Brien; please do not create any controversy; don't disturb the House.

SHRI DEREK O' BRIEN (West Bengal): [&]"Sir, I don't want to create any controversy. Sir, you gave me one or two minutes time to speak and I am very thankful to you for this. Sir, I want to clarify on what one of my Party Members has just said. The Member has said that "you have changed the name from Raj Bhawan to Lok Bhawan". Here 'Lok' means People. But, what have you done for the people? She presented data demonstrating various ways in which West Bengal, and the people of West Bengal, have been deprived. She articulated these points clearly in her speech."

She was explaining that. Sir, every word on that, and we respect you, Sir, and we welcomed you with open hearts and open minds that day. Some people would start shouting in the middle. Please, I would humbly request you, Sir, it would be easier for everybody to understand. [&] "She was speaking in Bengali and you could have listened to her every word clearly if you had used your headphones. These people want to deprive West Bengal of everything. They don't like giving anything to the State of West Bengal."

MR. CHAIRMAN: Now, Shrimati Priyanka Chaturvedi.

Need for nationwide decisive action on rising food adulteration

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, this is with regard to rising food adulteration across the nation. I have also written to the Health Minister and I would like to say that contaminated cough syrups that are being prescribed by doctors and that have been taking the lives of infants, low quality medicines available freely in the market as well as food adulteration that leads to cancer across the country need to be brought under control and we need to have stricter measures and take punitive action against those who are flouting these norms. It has become so

---

[&] English translation of the original speech delivered in Bengali.

rampant that random FSSAI raids make headlines but in terms of seeing through it, we do not see that happening.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Priyanka Chaturvedi: Dr. John Brittas (Kerala) and Dr. Fauzia Khan (Maharashtra).

MR. CHAIRMAN: Now, Question Hour.

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Funds under Samagra Shiksha

*31. DR. JOHN BRITTAS: Will the Minister of EDUCATION be pleased to state:

(a) total amount of Samagra Shiksha central funding that has been approved, disbursed or withheld for the last three years and as on date, State-wise details thereof;

(b) central share committed, planned or in principle approved by Central Government under Samagra Shiksha to each of the States during the last three years, State-wise details thereof; and

(c) specific reasons for the instances of withholding or delay in releasing the Central share for this period, State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) The Department of School Education & Literacy is implementing the Centrally Sponsored Scheme of Samagra Shiksha in partnership with all the States and UTs. Financial assistance is provided to all States and UTs for various components for implementation of the interventions under Samagra Shiksha as per norms. Accordingly, the annual plans under Samagra Shiksha are prepared by the

States and UTs based on their requirements and priority and this is reflected in their respective Annual Work Plan and Budget (AWP&B). These plans are then appraised and approved/estimated by Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the scheme.The release of Central share dependson the submission of the utilisation certificates, audit reports in respect of fundsreleased earlier, physical and financial progress reports, State contributions andcompliance with the scheme norms.

State-wise details of Central Share approved by the Project Approval Board and the Central Share released under Samagra Shiksha for the last three years is at **Annexure.**

Annexure

State/UT-wise details of Central Share approved by the Project Approval Board and the Central Share released under Samagra Shiksha for the last three years and 2025-26

(Rs. in crore)

Sl.No.	Name of the State	2022-23		2023-24		2024-25		2025-26 (as on date)	
		Central share approved	Central share Released	Central share approved	Central share Released	Central share approved	Central share Released	Central share approved	Central share Released
1	A & N Islands	74.02	56.51	95.33	55.28	84.84	60.52	89.39	15.44
2	Andhra Pradesh	1712.59	1503.59	1796.58	1289.41	1732.93	1240.11	1407.72	698.72
3	Arunachal Pradesh	533.70	252.29	596.01	475.03	644.47	575.85	783.23	311.04
4	Assam	2514.60	2080.86	2604.07	1810.47	2883.47	2026.77	3688.07	1181.49
5	Bihar	5018.87	3554.59	5021.33	4241.73	4991.23	4217.81	5896.57	2564.90
6	Chandigarh	124.23	109.79	132.14	116.36	137.21	118.58	148.10	84.27
7	Chhattisgarh	1138.33	828.00	1200.45	776.59	1267.79	830.66	1184.82	276.99
8	DNH and D&D	87.94	64.67	95.37	41.30	98.03	54.63	109.73	39.66
9	Delhi	377.27	221.94	377.84	146.09	566.33	385.39	552.45	121.81
10	Goa	29.86	29.86	30.78	18.75	24.27	16.34	27.71	16.15
11	Gujarat	1371.21	1321.25	1334.74	1132.53	1601.74	1245.54	1435.20	524.36
12	Haryana	963.50	670.21	1015.03	578.80	1076.33	536.44	846.04	136.90
13	Himachal Pradesh	738.08	551.60	686.85	485.97	764.95	526.20	710.74	177.68
14	Jammu & Kashmi	1650.60	364.97	1736.50	865.44	1721.60	823.49	1435.99	0.00
15	Jharkhand	1167.68	1154.52	1252.19	1104.93	1173.86	1074.44	1156.90	269.21
16	Karnataka	1004.94	861.52	954.43	828.09	936.55	868.30	1103.33	517.70
17	Kerala	348.47	178.16	343.34	141.66	428.89	0.00	452.05	92.41
18	Ladakh	123.49	14.89	191.59	52.23	200.99	140.00	226.31	79.31
19	Lakshadweep	7.87	4.33	5.75	1.00	7.42	3.06	8.81	1.70
20	Madhya Pradesh	3727.88	1939.29	3893.33	2981.51	4122.09	3434.71	3750.85	1460.76

Contents Page

21	Maharashtra	1592.90	900.00	1348.01	1001.19	1438.59	1126.25	1431.83	323.00
22	Manipur	494.19	404.76	496.78	257.22	532.01	465.59	596.20	106.16
23	Meghalaya	375.15	375.15	404.96	394.18	398.83	362.83	406.59	144.74
24	Mizoram	323.08	142.68	360.87	274.14	297.99	216.52	332.24	43.26
25	Nagaland	281.05	281.04	333.63	231.25	284.39	211.41	360.20	112.07
26	Odisha	1841.08	1836.67	1963.77	1236.61	1934.80	1672.39	2139.56	782.44
27	Puducherry	19.87	15.28	22.56	12.47	19.74	12.46	21.26	4.37
28	Punjab	719.06	605.05	718.66	331.12	708.78	678.13	861.12	346.59
29	Rajasthan	3452.20	2138.61	3592.34	3202.89	3865.53	3090.65	3345.68	578.93
30	Sikkim	151.76	107.19	168.92	132.61	156.61	122.74	166.42	27.29
31	Tamil Nadu	2117.60	2107.23	2127.65	1876.16	2153.15	0.00	1847.22	450.60
32	Telangana	1143.86	1142.51	1165.57	920.13	1162.72	988.79	1088.27	269.05
33	Tripura	387.41	286.73	440.75	341.33	451.80	420.03	507.42	142.82
34	Uttar Pradesh	6261.80	3819.75	6644.29	4276.45	6976.21	6264.79	5892.43	967.36
35	Uttarakhand	844.44	704.39	727.68	440.57	883.71	646.78	735.38	125.23
36	West Bengal	1773.38	1522.04	1767.48	311.29	1745.80	0.00	1998.39	0.00
	Total	44493.94	32151.94	45647.55	32382.79	47475.67	34458.21	46744.23	12994.38

DR. JOHN BRITTAS: Sir, the other day, felicitating you, I had humbly reminded you that one of the functions of this House is to protect federalism. My question is precisely to protect that cardinal objective of this House, that is, federalism. Sir, Samagra Siksha Abhiyaan was launched in 2018 with the cooperation of State Governments with 60:40 formula, that is, 60 per cent by Central Government and 40 per cent by State Governments. NEP was launched two years later, that is, in 2020. PM-SHRI was launched again after two years, that is, in 2022. I hold the hon. Minister in high esteem, but on this policy matter, I need to be critical of his stand. All of a sudden, he has taken a stand that unless you sign PM-SHRI, we will not release funds for the States under Samagra Siksha. Have you ever seen such a haphazard policy stand anywhere in the world? Please see the funds that are pending. In Kerala, 2022-23, Rs.348 crores were sanctioned, only Rs.178 crore were released. In 2023-24, Rs.343 crore were sanctioned, only Rs.141 crore were released. In 2024-25, Rs.428 crore were sanctioned, zero amount was released. In 2025-26, Rs. 452 crore were sanctioned, only Rs.92.41 crore were released. This is applicable to State Governments ruled by the Opposition! It is a very serious matter.

MR. CHAIRMAN: No; let me give my ruling. You do not make a big speech. This is Question Hour. You should be specific to question. So, you will get the answer from the Minister. Then, others also can raise their questions. Otherwise, you are consuming more time. Be specific to the question.

DR. JOHN BRITTAS: Sir, I told you that this is a very important matter.

MR. CHAIRMAN: Do not give a big lecture. ... (*Interruptions*)... What is the use of giving a big lecture? If you want the answer from the Minister, be specific to the question.

DR. JOHN BRITTAS: Sir, I want to keep you also abreast about the developments. That is why I am telling all this. My only question is this. Samagra Siksha Abhiyaan, which was launched in 2018, should not be linked to any other schemes subsequently launched. So, is it part of arm-twisting, politically motivated policy and stand of the Central Government to deny resources to States?

MR. CHAIRMAN: This is not question.

DR. JOHN BRITTAS: My question is: Is it part of your political scheme to deny...

MR. CHAIRMAN: If you talk like that, then, they will be also giving the answer like that. ...(*Interruptions*)...

DR. JOHN BRITTAS: Let them give...

MR. CHAIRMAN: Then, it is only waste of time.

DR. JOHN BRITTAS: My submission to you is...

MR. CHAIRMAN: Be specific to the question.

DR. JOHN BRITTAS: My submission is this. Upholding the sanctity of the Samagra Siksha, will you delink that Scheme from PM-SHRI for release of funds to the States? Hon. Minister, I want your intervention.

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): Mr. Chairman, Sir, my dear friend, John Brittas, has tried, with his eloquent speaking style, to mislead the House. The answer is very clear. This is not a partisan policy of Union Government. I quote few non-BJP-ruled States. Look at the columns. See Himachal Pradesh. What is their allocation? How much are they getting? See Karnataka. What is their allocation? How much are they getting? See Punjab, how much is their

Contents Page

allocation? How much are they getting? See Telangana, how much is their allocation? How much are they getting? They are getting allocations appropriately. The National Education Policy, the Samagra Shiksha Abhiyan and the PM-SHRI Schemes are all federal Government policies implemented with the co-operation of the State Governments and with mutual agreements of the State Governments. Almost all parts of the country are unanimous on this issue that it has to be implemented. If the hon. Member wants to listen to my answer, as he says that he needs a specific assurance from me, he himself mediated with his State Government and the Union Government. I am very thankful to my dear friend, Dr. John Brittas, that he created a bridge between the Government of Kerala and the Government of India. At one point of time, they agreed to sign the PM-SHRI MoU. Later on, I do not know what compelled them to deny. The hon. Minister from the Kerala Government came to see me. I do not want to quote. It is their problem. They are facing dilemma within themselves. Due to their internal contradictions, they are not implementing PM-SHRI, and if I quote what is there in the PM-SHRI, two other States have also not joined the PM-SHRI. One is Tamil Nadu, which have their own reasons. Continuous discussions are taking place with Tamil Nadu Government. At one point of time, they agree, but when they go back to Chennai, they have a different opinion there. I am open. I am ready to co-operate with any State which comes to the Central Government for talks.

MR. CHAIRMAN: Second supplementary, Dr. John Brittas.

DR. JOHN BRITTAS: Sir, he has not answered my question whether he will de-link PM-SHRI from the Samagra Shiksha. I really want to know this. He has released Rs.92.41 crores in 2025-26. So, my request is this. Please release the remaining amount also. And, the second part of my question is this. As you rightly know, as you are familiar with the ecosystem of Kerala, the aided school ecosystem in Kerala is very much part of the universal education scheme. Even MPLADS guidelines also permit disbursal of funds to the aided schools. In this context, my specific question is whether the Minister will include the aided school ecosystem to the scheme of Samagra Shiksha Abhiyan.

SHRI DHARMENDRA PRADHAN: In Kerala, their entitlement for this year is around Rs.452 crores. We are ready to release the entire money subject to the conditions of implementation of the National Education Policy, which they agreed to implement. I would again, through this august House, and through you, hon. Chairman, Sir, like to

remind my dear friend, Dr. John Brittas, to appeal to his Government in this regard. I do not know what their compulsion is. They may have some internal conflicts between their allies; it may be their own issue. But why are they putting that burden on the people of Kerala? That is their own issue. They have to sort it out themselves and then they can come and take the money to which they are entitled. Regarding the aided schools, the Government of India's policy is only meant for the Government schools.

MR. CHAIRMAN: Shrimati Sudha Murty, third supplementary.

SHRIMATI SUDHA MURTY: Sir, education is not a stagnate water; it should be like a flowing river. People always mistake that at primary or higher school level, you do not require R&D (Research and Development) and you require it only at higher education level. The Government of India is kind enough to give certain amount of money for higher education. But I would I request our hon. Education Minister to release more funding because R&D is very expensive. If you do not do R&D, then, it is very difficult to progress. Many new methodologies have come at school level with regards to R&D, and I would request the hon. Minister to consider school level research and development so that children can be better equipped. *Dhanyawad; Jai Hind!*

SHRI DHARMENDRA PRADHAN: Sir, this is a very pertinent question. Looking at this aspiration, the hon. Prime Minister, Shri Narendra Modi, has initiated Atal Innovation Mission. Through that Atal Innovation Mission, now we are implementing 10,000 Atal Tinkering Labs successfully in different parts of the country. This is precisely meant for R&D and innovation at school level. Now, after looking at the success of Atal Tinkering Labs, the Government of India has planned to expand that up to 50,000 Atal Tinkering Labs. In this year's Budget itself, the Government of India has given money. The hon. Prime Minister has given consent to open 50,000 new Atal Tinkering Labs in different parts of the country. Beyond that, some of the Corporate Social Responsibility model is meant for education, and many corporates are focusing on STEM education in schools, and this is a very good suggestion. Now, it should be a people's movement.

MR. CHAIRMAN: Fourth supplementary, Sasmit Patra ji.

Contents Page

SHRI SASMIT PATRA: Mr. Chairman, Sir, my specific question to the hon. Minister is that *Samagra Shiksha* basically encompasses larger perspective of how to bring about quality education. Having said that, how has NEP actually aligned with *Samagra Shiksha* over the last three to four years, and, how, through NEP, the *Samagra Shikska* has been able to broadbase the educational infrastructure within the country?

श्री धर्मेन्द्र प्रधान: सर, हमारी एक कहावत है – जो सोया रहेगा, उसे जगाएंगे कैसे। Those who will be sleeping consciously, we do not have a way to wake them. Sir, with regard to the difference between these terms, I would like to say that in the late nineties, during the days of former Prime Minister, late Shri Atal Bihari Vajpayee, -- Sir, you were the Member of Parliament during those days – this scheme was known as *Sarva Shiksha Abhiyan*. The GER ratio in those days was very minimal, very dismal. In that background, Atal ji had started *Sarva Shiksha Abhiyan*. Later on, it was converted into *Samagra Shiksha*. Sir, if I precisely talk about the school education, the National Education Policy is... ...(*Interruptions*)... Kharge *sahib*, with folded hands, seeing your seniority, please allow me, to at least, complete. ...(*Interruptions*)...

MR. CHAIRMAN: Please let the hon. Minister answer the question. ...(*Interruptions*)...

SHRI DHARMENDRA PRADHAN: I respect you, Sir.

MR. CHAIRMAN: No running commentary from anywhere.

SHRI DHARMENDRA PRADHAN: Sir, what is there in the National Education Policy? The National Education Policy advocates for mother-tongue based education. My dear friend, Sasmit, comes from a linguistic State, Odisha. Fortunately, it is my State. Tamil, Malayalam, Telugu, Punjabi, Marathi, Ahom or Bengali, all are mother-tongues in many parts of the country.

The National Education Policy is giving emphasis to have primary education, early-age education in mother-tongue. With regard to difference between *Samagra Shiksha* and NEP, the NEP recommends for skill-based education. In the 21st century, employability is the new challenge. Just now, hon. Member, Sudha Murty ji, raised a very important point that innovation should be part of the school curriculum. It is reflected in the National Education Policy. It is part of *Samagra Shiksha*. Sasmit ji, at least, do not get influenced by my dear friend, John Brittas. You are a very good parliamentarian. Let us support the NEP. There is consensus. Due to few political

priorities, few friends have their own spectacles to look into this issue but *Samagra Shiksha*, the National Education Policy and PM-Shree, all are inter-related.

MR. CHAIRMAN: Fifth supplementary; Shri R. Girirajan.

SHRI R. GIRIRAJAN: Sir, I thank you for giving me this opportunity. Recently, a detailed Memorandum of Demands was submitted to hon. Prime Minister, Shri Narendra Modi, highlighting concern regarding the inordinate delay in release of Central funds under the *Samagra Shiksha Scheme*. The primary request from Tamil Nadu is for the immediate release of Rs. 2,151 crore under the *Samagra Shiksha Scheme* for the financial year 2024-25 and for an early release of the first instalment for 2025-26.

Sir, I would like to know from the hon. Minister whether the Union Government would expedite the release of pending dues under the Samagra Shiksha Scheme to the State of Tamil Nadu and give an assurance on the floor of the House that the pending dues of Rs. 2,151 crore would be released immediately to the State of Tamil Nadu.

SHRI DHARMENDRA PRADHAN: Mr. Chairman, Sir, this question is very genuine. As I said before, I would repeat; whether it is Tamil Nadu, Kerala or West Bengal — although West Bengal has a different story — for Tamil Nadu and Kerala, we have given partial money to them. ...(*Interruptions*)... दादा, रुकिये। आप सप्लीमेंटरी प्रश्न पूछेंगे, तो मैं विस्तार से उत्तर दूँगा। आपने समग्र शिक्षा अभियान के पैसे पार्टीबाजी में खर्च कर दिए हैं। ...(**व्यवधान**)... आपने उसमें गड़बड़ कर दी।

MR. CHAIRMAN: No, please. ...(*Interruptions*)...Let the Minister reply.

SHRI DHARMENDRA PRADHAN: Sir, coming back to the question of Tamil Nadu, I would...(*Interruptions*)....

MR. CHAIRMAN: Hon. Minister, please continue. ...(*Interruptions*)... Nothing will go on record except Minister's reply. ...(*Interruptions*)... Hon. Members, please be seated.

SHRI DHARMENDRA PRADHAN: Sir, through you, to this august House, especially to my friends from Tamil Nadu, those who are from the ruling party, DMK, I sincerely appeal to them. What is happening there? What is your hesitation? Last week, hon.

Supreme Court gave an opinion, not judgement, I would say. There was a Public Interest Litigation on why Tamil Nadu will not implement the Central School Scheme and Jawahar Navodaya Vidyalaya. The Congress Party has been the partner to the DMK in the Government since long. Jawahar Navodaya Vidyalaya has not been envisioned by the BJP Government. This was envisioned by the previous Congress regime previously. ...(*Interruptions*)...Whoever it may be. ...(*Interruptions*)... Siva ji, let me submit. I am submitting to you for your kind consideration. There is no dispute on that. Navodaya Vidyalayas are quality schools that are coming out these days. The Supreme Court has given an opinion. What is the hindrance in implementing these two schemes, Central School and Navodaya Vidyalaya, in Tamil Nadu? Let the Government of India clarify that. We are of that opinion. These quality schools should also be there in Tamil Nadu. Tamil Nadu cannot put conditions that we will implement this much and we will not implement this. This money is not its money; this money is Tamil Nadu's children money. Prime Minister Modi is committed to give that money to the respective States, also to Tamil Nadu. But this is a federal structure. You have to implement the Central schemes in the right spirit. It cannot be conditional. ...(*Interruptions*)...

MR. CHAIRMAN: No, no. Let him complete the reply. ...(*Interruptions*)... Now, Question No. 32, Shri Naresh Bansal. ...(*Interruptions*)....

SHRI SAKET GOKHALE: Sir, I have a point of order. ...(*Interruptions*)...

MR. CHAIRMAN: Shri B. L. Verma. ...(*Interruptions*)...

SHRI SAKET GOKHALE: Sir, I should be allowed to raise the point of order. ..(Interruptions)..

MR. CHAIRMAN: Q.No. 32 ...(*Interruptions*)...

Prevention of substance abuse (Nasha Mukt Bharat Abhiyaan)

#*32. SHRI NARESH BANSAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

---

Original notice of the question was received in Hindi.

Contents Page

(a) the new result-based targets set for Phase-III of the NashaMukt Bharat Abhiyaan (NMBA) after August, 2025;

(b) the manner in which the Ministry is using Artificial Intelligence(AI)-based data analytics to identify high-risk districts for the targeted NashaMukt Bharat Abhiyaan (NMBA) intervention;

(c) whether a mandatory certification process has been implemented for all de-addiction centres that receive Government grants;

(d) the manner in which the Ministry is bringing recovered individuals back into the mainstream through skill training and employment opportunities; and

(e) the current status of the restructuring of the National Action Plan for Drug Demand Reduction (NAPDDR)?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) To mobilise citizens across all States and UTs for the 5th year celebration of Nasha Mukt Bharat Abhiyaan (NMBA), a national campaign (1st August 2025 to November 2025) was organised with a series of competitive and participatory activities that collectively reached more than 6.5 crore people. To further maintain the momentum of awareness generation activities, the new result-based targets set after August, 2025 of NMBA would focus on the following areas:

- Strengthening, tranining and capacity building of NMBA Youth/Master Volunteers
- Focus on IEC tools and techniques with evidence-based material
- Targeted Intervention approach for vulnerable and at risk groups.
- Involvement of new faith-based/spiritual organizations for sustained efforts
- Inter-ministerial Cooperation and Coordination with line ministries
- Quality de-addiction, treatment, rehabilitation, and telemedicine services.

(b) This Department has entrusted National Drug Dependence Treatment Centre (NDDTC), AIIMS, to carry out the 2nd National Survey on the Extent and Pattern of substance use in India to provide national, state-level and district-level estimates of proportion and absolute number of people who use various substances and people who are suffering from substance use disorders (harmful users and dependence on

various substances) in India and also provide information on substance use and its consequences in the specific population groups.

AI-based analytics to identify high-risk districts for targeted interventions under the NashaMukt Bharat Abhiyaan (NMBA) is done by NDDTC, AIIMS.

(c) With an aim to standardize and improve the quality of the drug addiction treatment facilities across the country, any organisation seeking or receiving grants from Government is mandatorily required to register on NITI Ayog's NGO Darpan Portal and obtained a recommendation from the concerned State Government/UTs. This recommendation is issued only after the organisation has fully complied with all applicable laws, rules and regulations.

Moreover, every Grant in Aid institution (GIA) must have accreditation from organisations identified by the Ministry as per NAPDDR guidelines. The accreditation process for such organizations is currently underway through National Accreditation Board for Hospitals (NABH).

(d) In order to promote meaningful livelihood activities and employment opportunities, programmes for skill development, vocational training and livelihood support of recovering drug users is carried out though Grant in Aid institution (GIA) including Integrated Rehabilitation Centre for Addicts (IRCA) and District De-Addiction Centre (DDAC). The department in convergence with Department of Skill Development and Entrepreneurship and other Ministries/ Departments and other agencies/institutions encourage the above said activities including the spiritual organisations that are associated with NashaMukt Bharat Abhiyaan.

(e) For restructuring the National Action Plan for Drug Demand Reduction, a series of consultations including Chintanshivirs and Regional Review/consultation were organised by the Department with multiple stakeholders - State governments/UTs, NGOs/CBOs and GIAs, experts, line Ministries/Departments including i.e. Health, Education and Prisons etc. For sustained efforts, an expert committee has also been constituted for restructuring the NAPDDR guidelines.

श्री नरेश बंसल: सभापति महोदय, मैं आपके माध्यम से माननीय सामाजिक न्याय और अधिकारिकता मंत्री जी से जानना चाहता हूं कि क्या भारत में नशीली दवाओं और मादक पदार्थों की लत से निपटने के लिए कोई राष्ट्रीय हेल्पलाइन उपलब्ध है? अब तक इस हेल्पलाइन पर कितनी कॉल्स प्राप्त हुई हैं और क्या इस तंत्र को प्रभावी और सफल माना जा रहा है?

श्री बी.एल. वर्मा: मननीय सभापति महोदय, माननीय सदस्य ने नशीले पदार्थों के दुरुपयोग की रोकथाम के लिए हेल्पलाइन की बात कही है। मैं कहना चाहता हूं कि हमारे मंत्रालय द्वारा 24 घंटे एक राष्ट्रीय टोल फ्री हेल्पलाइन 14446 का संचालन हो रहा है। इस टोल फ्री हेल्पलाइन का मुख्य

Contents Page

उद्देश्य नशीले पदार्थों का दुरुपयोग करने वालों को टेली-परामर्श प्रदान करना और उन्हें निकटतम नशा मुक्ति केंद्र के लिए रेफर करना है। टोल फ्री हेल्पलाइन पर प्रशिक्षित परामर्शदाता कार्यरत हैं। टोल फ्री हेल्पलाइन 14446 पर अब तक 4,30,000 से भी ज्यादा कॉल्स प्राप्त हुई हैं और यह हेल्पलाइन सफलतापूर्वक काम कर रही है।

श्री नरेश बंसल: महोदय, मैं आपके माध्यम से सामाजिक न्याय और अधिकारिता मंत्री जी से जानना चाहता हूं कि क्या नशा मुक्त भारत अभियान के अंतर्गत किसी आध्यात्मिक या धार्मिक संस्था के सहयोग के लिए संपर्क किया गया है? यदि हां, तो इस सहयोग से अब तक कितने व्यक्तियों तक प्रभावी पहुंच या परिवर्तन सुनिश्चित हुआ है?

श्री बी.एल. वर्मा: सभापति महोदय, अगस्त, 2020 से यह नशा मुक्त भारत अभियान प्रारंभ हुआ और सभी के सहयोग से हम इसमें लगातार काम कर रहे हैं। मैं कहना चाहता हूं कि ब्रह्मकुमारीज़, आर्ट ऑफ लिविंग, संत निरंकारी मिशन, गायत्री परिवार, इस्कॉन, श्रीराम चंद्र मिशन से हमारा एमओयू हुआ है और हम लगातार और भी आध्यात्मिक संस्थाओं से सम्पर्क कर रहे हैं। मुझे लगता है कि निकट भविष्य में हमारी और भी संस्थाएं जुड़ेंगी। मुझे पूरा विश्वास है कि हम इसमें आगे बढ़ेंगे। इसके माध्यम से अब तक इन संस्थाओं ने 3 करोड़ 37 लाख से भी ज्यादा लोगों को नशे के विरुद्ध जागरूक करने का काम किया है।

MR. CHAIRMAN: Third supplementary question. Ms. Swati Maliwal.

सुश्री स्वाति मालिवाल: चेयरमैन सर, ED ने इस साल पंजाब में 22 De-Addiction Centres के ऊपर raid किया है और वहाँ पर उन्होंने यह पाया कि ये सेंटर्स de-addiction का काम नहीं कर रहे थे, बल्कि उल्टा drug supply करवा रहे थे। पंजाब सरकार बड़े-बड़े hoardings लगा कर, बड़े-बड़े ads पर करोड़ों रुपए खर्च कर रही है, लेकिन आज भी पंजाब drugs की चपेट में है। मैं माननीय मंत्री जी से जानना चाहती हूँ कि पंजाब सरकार को जिस पैसे को drug de-addiction के लिए use करने की जरूरत है, क्या केन्द्र सरकार इसमें कुछ कर सकती है, जिससे वह इस पैसे को drug de-addiction के लिए use करे; पंजाब, जो इस वक्त बिल्कुल बुरे तरीके से drugs की चपेट में है, उसको ठीक किया जा सके और Drug De-Addiction Centres drug de-addiction का ही काम करें?

श्री बी.एल. वर्मा: सर, माननीय सदस्या ने एक बहुत ही महत्वपूर्ण प्रश्न पूछा है। इस संबंध में मैं यह कहना चाहूँगा कि हमारा मंत्रालय इसके लिए एक nodal मंत्रालय है और इसके द्वारा हम देश भर में काम करते हैं। माननीय सदस्या ने पंजाब के विषय में जो चिंता व्यक्त की है, इसके बारे में मैं यह कहूँगा कि वास्तव में पंजाब में इस प्रकार की समस्याएँ हैं। जो बाकी क्षेत्र हैं, उनके लिए तो हम काम कर ही रहे हैं, लेकिन मैं कह सकता हूँ कि वहाँ पर हमारी जो जेलें हैं, उन जेलों में भी नशे का ज्यादा ही प्रचलन है। इसकी रोकथाम करने के लिए हमने अकेले पंजाब में 10 केंद्रीय जेलों में नशा मुक्ति केन्द्र स्थापित किए हैं। आपने जो चिंता जाहिर की है, मैं लगातार इसकी

समीक्षा करूँगा। हमारे आदरणीय मंत्री जी पिछली बार वहाँ प्रवास पर भी गए थे। वहाँ यह निश्चित ही चिंता का विषय है। पंजाब के बारे में जो आपकी चिंता है, वह एक वाजिब चिंता है। मैं स्वयं भी मंत्रालय के माध्यम से इस चिंता का समाधान करने का प्रयास करूँगा।

MR. CHAIRMAN: Fourth supplementary question. Shrimati Ranjeet Ranjan.

श्रीमती रंजीत रंजन: सभापति जी, मैं आपके माध्यम से मंत्री जी से पूछना चाहती हूँ कि बिहार में कितने जिले नशे की चपेट में हैं? जब से बिहार में 'Dry State' की घोषणा हुई है, तब से सरेआम कई जिले क्या, पूरे बिहार में लोग सूखे drugs की चपेट में हैं, खास कर बच्चे। क्या आपको ऐसी जानकारी है?

दूसरा, आपके answer में यह लिखा है कि आप नशा मुक्ति के लिए, de-addiction के लिए काम कर रहे हैं, लेकिन बिहार में 'Dry State' की घोषणा के बाद इनकी उपलब्धता इतनी easy way में कहाँ से आ रही है? मैं यह पूछना चाहती हूँ कि बिहार में नशे के जो जोखिम जिले हैं, वे कौन-कौन से जिले हैं और कहाँ से इनकी उपलब्धता आ रही है? Smack एवं Quickfix, बहुत सारे ऐसे सूखे नशे हैं। वहाँ 12 से 14 साल के बच्चे इन सूखे नशे की चपेट में हैं। क्या सरकार को इसके बारे में जानकारी है? अगर जानकारी है, तो वहाँ 'Dry State' होने के बाद इनकी उपलब्धता कहाँ से आ रही है, सरकार इसकी जानकारी दे।

श्री बी.एल. वर्मा: सर, जैसा मैंने बताया, 2020 से हमने नशा मुक्त भारत अभियान शुरू किया। उस समय हमने इसे 272 जिलों में शुरू किया था और 2023 में हमने पूरे देश में इसको विस्तारित करने का काम किया। मैं कह सकता हूँ कि आज 776 जिलों में हमने प्रभावी तरीके से इसको शुरू किया है। इनमें से 733 जिले इस प्रकार के हैं, जो इस ऐप का प्रयोग भी कर रहे हैं और 21 जिले ऐप से नहीं जुड़े हैं। जहाँ तक बिहार का सवाल है, जो आपने demand और de-addiction की बात कही है, इस संबंध में हम कह सकते हैं कि यह प्रश्न NCB और MHA से संबंधित है, हालाँकि सामाजिक न्याय और अधिकारिता मंत्रालय इसका एक नोडल विभाग जरूर है। लगभग 15 मंत्रालय इस प्रकार के हैं, जिनके साथ मिल कर हम काम करते हैं। बिहार के बारे में मैं कह सकता हूँ कि हमने 7 IRCA खोलने का काम किया है ...। हमने 5 DDAC खोलने का काम किया है, 2 ATF खोलने का काम किया है और 1 SLCA खोलने का काम किया है। इस तरह से इसके लिए हमारे इतने संस्थान कार्यरत हैं। हम बिहार में इसके लिए लगातार जागरुकता लाने का काम कर रहे हैं।

श्रीमती रंजीत रंजन: सर, यह मेरे प्रश्न का उत्तर नहीं है। ...**(व्यवधान)**...

MR. CHAIRMAN: Fifth supplementary; Dr. K. Laxman.

DR. K. LAXMAN: Mr. Chairman, Sir, it is the most concerned and alarming subject. Yesterday also, I raised it in the Zero Hour. I have gone through the reply of the hon. Minister which highlights that Nasha Mukt Bharat now covers all districts and

focusses on awareness, counseling and treatment. Expenditure is also raised by this Government. Has any recent district-wise survey and assessment been conducted after the 2019 national survey to measure trends in substance abuse, especially among the youth and women, and the impact data State-wise and district-wise? States like Punjab, Kerala and Telangana are more drug-addictive. It is not only the concern of the parents but it is a concern for the nation. Kindly let the hon. Minister highlight this issue. Thank you.

श्री बी.एल. वर्मा: महोदय, मैं माननीय सदस्य को बताना चाहूँगा कि 2018 से पहले सर्वेक्षण हमारा हुआ है, उसके बाद अभी सर्वेक्षण नहीं हुआ है, लेकिन हम कह सकते हैं कि इस समय इसका सेकंड सर्वे किया जा रहा है। यह हमने 2025 में शुरू किया है और जब इस सर्वे की रिपोर्ट आएगी, तब आपको बताएँगे।

आपने जो चिन्ता व्यक्त की है, उसके लिए मैं यह कह सकता हूँ कि यह सर्वेक्षण हर 5 साल में आयोजित किया जाता है। भारत में नशीले पदार्थों के दुरुपयोग की सीमा और पैटर्न पर पहला व्यापक राष्ट्रीय सर्वेक्षण मंत्रालय द्वारा NDDTC, AIIMS, New Delhi के माध्यम से 2018 के दौरान किया गया था और उसकी रिपोर्ट 2019 में प्रकाशित की गई थी। मंत्रालय द्वारा NDDTC, AIIMS के माध्यम से भारत में नशीले पदार्थों के दुरुपयोग की सीमा और पैटर्न पर दूसरा राष्ट्रीय सर्वेक्षण आयोजित करने की परियोजना के कार्यान्वयन के लिए मंत्रालय और AIIMS, New Delhi के बीच 24 मार्च, 2025 को एक समझौता ज्ञापन हुआ है। द्वितीय राष्ट्रीय सर्वेक्षण शुरू करने के लिए एम्स को जून, 2025 में 74.28 करोड़ रुपये के बजट की पहली किश्त हमने जारी भी कर दी है। परियोजना के MoU पर AIIMS और MoS, SJE के बीच हस्ताक्षर होने तथा AIIMS को अनुदान की पहली किश्त जारी होने की तिथि से लेकर रिपोर्ट जारी होने तक लगभग 26 महीने लगने का अनुमान है। जैसे ही यह सर्वेक्षण पूरा हो जाएगा, वह आपकी जानकारी में दिया जाएगा। लेकिन मैं कह सकता हूँ कि इसमें हमने हर क्षेत्र में काम किया है। चाहे स्कूलों में बच्चों के लिए जागरुकता की बात हो या महिलाओं में जागरुकता की बात हो, हमने महिलाओं के लिए भी 6 नशामुक्ति केन्द्र खोलने का काम किया है और जिला अस्पतालों में ATF खोलने का काम भी किया है। इसलिए हम उनकी जागरुकता के लिए हर तरह से प्रयास कर रहे हैं। यह नशामुक्ति का जो आन्दोलन है, इसको हम सब मिल कर चलाएँगे और निश्चित ही माननीय प्रधान मंत्री जी के नेतृत्व में हम इसमें सफलता पाते जा रहे हैं।

MR. CHAIRMAN: Question No.33.

Governance standards in new national cooperatives

*33 SHRI SAKET GOKHALE: Will the Minister of COOPERATION be pleased to state:

(a) details of the composition and independence criteria of the Boards of National Cooperative Exports Limited (NCEL) and National Cooperative Organics Limited (NCOL)

(b) details of all related-party transactions disclosed during last three years;

(c) whether independent directors have been appointed, if so, details of their tenure, if not the reasons therefor; and

(d) whether SEBI/ICAI Codes of Corporate Governance are being voluntarily followed, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION (SHRI MURLIDHAR MOHOL): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) The Board of NCEL consists of 5 directors, who have been democratically elected as per the provisions of MSCS Act, 2002 and the registered bye-laws of NCEL. The Managing Director of the NCEL is the ex-officio member of the Board.

The Board of NCOL consists of 5 directors, who have been democratically elected as per the provisions of MSCS Act, 2002 and the registered bye-laws of NCOL. The Managing Director of the NCOL is the ex-officio member of the Board.

There is no provision for independent directors under the MSCS Act or the Bye -laws.

(b) NCEL and NCOL are multi-state cooperative societies registered under the Multi-State Cooperative Societies Act, 2002 on 25.01.2023. Since inception, NCEL has made related party transactions of ₹ 2673.54 crores, 99.8% of which pertain to the procurement of agri-commodities by NCEL for exports. The details are under as:-

						Amount in Cr.
Nature of expense	**GCMMF-Amul**	**IFFCO**	**KRIBHCO**	**NAFED**	**NCDC**	**Grand Total**
Electricity Expenses - Office Premises	-	0.03	-	-	-	0.03
Reimbursement of adhoc expenses incurred during initial business commencement phase	2.36	-	-	-	-	2.36
Marketing & Advertisement Expenses	0.00	-	-	-	0.21	0.21

Contents Page

Reimbursement of adhoc manpower for managing NCEL's day to day affairs	-	0.04	0.07	-	0.09	0.21
Purchases - Agri-commodites for Export	-	367.53	672.78	1,627.86	-	2,668.16
Dividend paid as per AGM decision	0.20	0.20	0.20	0.20	0.20	1.01
Rental Office Premises - World Trade Centre	-	1.56	-	-	-	1.56
Grand Total	2.56	369.37	673.05	1,628.06	0.50	2,673.54

Since its inception, NCOL has made related party transactions of ₹ 2.97 crores, being the expenditure incurred by its promoter organizations on its behalf and the same was subsequently reimbursed by NCOL and the sales.

						Amount in Cr.
Nature of expense	GCMMF-Amul	NDDB	NCEL	NCDC	Mother Dairy (Sales)	Grand Total
Reimbursement of adhoc expenses incurred during intitial business commencement phase	0.17	0.40	0.07	0.74	-	1.38
Sales	-	-	-	-	1.59	1.59
Grant Total	0.17	0.40	0.07	0.74	1.59	2.97

(c) The MSCS Act, 2002 does not mandate the appointment of independent directors for multi-state cooperative societies.

(d) NCEL and NCOL are multi-state cooperative societies registered under Multi-State Cooperative Societies Act, 2002 and therefore are not required to comply with SEBI or ICAI corporate governance codes which apply to listed companies and entities constituted under the Companies Act. However, NCEL and NCOL adhere to the governance framework prescribed under the MSCS Act and its bye-laws including statutory audit, elections and regulatory mechanisms.

SHRI SAKET GOKHALE: Mr. Chairman, Sir, in the answer given by the hon. Minister to this question, they have disclosed that NCEL has had related party transactions of Rs. 2,673 crore. That is a huge number. What are the related party transactions?

Related party transactions are the ones where someone, who is on the Governing Board, also indulges in financial transactions with the company that they themselves own or head. Here, they are saying that this amount of Rs. 2,673 crore of related party transactions has been for procurement of commodities. NCEL has a six-Member Board, of which one seat is vacant. The remaining five seats consist of directors who belong to large agricultural cooperatives in the country. Now, these same cooperatives are also suppliers to NCEL. The question, which I had originally asked as well and which has not been answered, is this. On the website of NCEL there is absolutely no disclosure of any related party, transaction code or any conflict of interest code. So, my question is: "Will the Ministry bring in more transparency by publishing a code of conduct and an ethical conduct code for NCEL to avoid conflict of interest?"

श्री मुरलीधर मोहोल: माननीय सभापति महोदय, 4 साल पहले माननीय मोदी जी के नेतृत्व में उनकी संकल्पना से 'सहकार से समृद्धि' की परिकल्पना साकार करने के लिए नए मंत्रालय का गठन किया गया। उसके बाद पिछले 4 साल में पूरे देश में सहकारिता के आंदोलन को मजबूत करने के लिए बहुत सारे कदम उठाए गए हैं। सहकारिता का मुख्य केंद्र पैक्स है। पिछले 4 सालों में पैक्स को सक्षम करने के लिए हमारे सहकारिता एवं गृह मंत्री माननीय अमित शाह के नेतृत्व में बहुत सारी योजनाएँ चलाई गई हैं। पैक्स को सक्षम करने के लिए ये तीन multi-State cooperative Societies निर्मित की गईं। उनमें कृषि उत्पाद के निर्यात के प्रोत्साहन के लिए ...**(व्यवधान)**...

SHRI SAKET GOKHALE: Sir, this is not the question which I have asked.

श्री मुरलीधर मोहोल: मैं उस पर आता हूं। माननीय सभापति महोदय, पहले मैं इसका थोड़ा बैकग्राउंड बताना चाहता हूँ। उन्होंने NCEL के बारे पूछा है, मैं उस पर आने वाला हूँ, लेकिन पहले उसके बैकग्राउंड के बारे में भी थोड़ी सुनना चाहिए। जो तीन multi-state cooperative Societies निर्मित की गईं, उनमें NCEL, NCOL, BBSSL हैं। उन्होंने NCEL के बारे में specific सवाल पूछा है। मैं उसके मूल उद्देश्य के बारे में बताना चाहता हूँ। आज पूरे देश में NCEL के माध्यम से लगभग 15,000 सोसाइटीज़ उसकी सदस्य बनी हैं। उन्होंने इसके stakeholders के बारे में कहा है। मैं यह बताना चाहता हूँ कि इसके stakeholders में इफको, कृभको, एनसीडीसी, नेफेड, अमूल हैं। उन्होंने इसके शेयर कैपिटल के बारे में डिटेल जानना चाहा है। ...**(व्यवधान)**... मैं बताता हूँ।

MR. CHAIRMAN: Let him answer.

श्री मुरलीधर मोहोलः महोदय, उन्होंने transparency के बारे में जानना चाहा है, डिटेल जानना चाहा है। माननीय सभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को सीधा बताना चाहता हूँ कि चाहे एनसीईएल हो, चाहे एनसीओएल हो या बीबीएसएसएल हो, इनकी एनुअल रिपोर्ट पिछले 2 साल से सदन के पटल पर रखी जाती है, रखी गई है और इसमें ट्रांसपेरेंसी है। इसलिए इसके बारे में शंका करने की कोई गुंजाइश नहीं है। सबसे बड़ी बात यह है कि governance के जो स्टेप्स हैं, उनके बारे में इसकी एनुअल रिपोर्ट में लिखा जाता है और यह रिपोर्ट हर साल सदन के पटल पर रखी जाती है। इसका मतलब यही है कि ट्रांसपेरेंसी आपके सामने है।

MR. CHAIRMAN: Second supplementary, Shri Saket Gokhale.

SHRI SAKET GOKHALE: Sir, I had clearly asked about related party transactions. Is there a code of conduct? I am sure the Minister either did not understand or was not prepared, but that is okay. My second supplementary question again relates to NCEL. I would again like a very specific answer and not about background because I am aware of the background. There is a six-member voting board at the NCEL of which one is a Government entity and one of NAFED is vacant right now. So, right now, there are about four active members on that. I would love to inform the hon. Minister himself that there is actually 11,500 -- not 1,000 something -- State cooperatives that come under the NCEL. Today, the NCEL is being positioned as a mandatory hub for exports. Now, there are 11,500 State level cooperatives. None of these cooperatives have a seat on the board of NCEL. As I said in my earlier question as well, they are all controlled by the large agricultural cooperatives, the State level ones do not have. Cooperatives is the name of the Ministry. So, cooperatives also means cooperative federalism. My question pertains to federalism. This Government talks about cooperative federalism but has an issue when it comes to implementing it. Just to give you an example from my State, my State owes over Rs.2,00,000 crores at the MGNREGA, AWAS and other schemes. They have been depriving the people of Bengal of our funds...

MR. CHAIRMAN: No, no!

SHRI SAKET GOKHALE: My question, very specifically, is this. Will the hon. Minister...

MR. CHAIRMAN: You be specific only to that and do not give a big lecture.

SHRI SAKET GOKHALE: No, I have just introduced it.

MR. CHAIRMAN: You will have your own time and I would give you some other time. Be specific about it.

SHRI SAKET GOKHALE: I would, specifically, come to that. My question very specifically — and I hope the hon. Minister answers it — is this. Will the hon. Minister kindly explain why 11,500 State co-operatives are not represented on the Board of NCEL? Will the Ministry take any steps to make it into a cooperative federal structure by including someone from the State co-operatives on the Board of NCEL? Thank you, Sir.

MR. CHAIRMAN: Now, hon. Minister.

श्री मुरलीधर मोहोल: माननीय सभापति महोदय, इन्होंने अभी कहा कि देश में तकरीबन 11,000 संस्थाएं इससे जुड़ी हैं। मैं बताना चाहता हूँ कि NCEL की 15,705 सहकारी संस्थाएँ अभी मेंबर्स बनी हैं। पूरे देश में अभी 15,705 सहकारी समितियाँ इसकी मेम्बर्स हैं। जब ये सहकारिता के बारे में यहाँ पर बात कर रहे हैं, तो मैं बताना चाहूँगा कि हमें सबसे कम रिस्पांस पश्चिमी बंगाल से मिला है। आज अगर हम पूरे देश में देखते हैं, तो NCEL की मेंबर्स बनी हुई कई सहकारी संस्थाएँ हैं। इन्होंने इसके पाँच डायरेक्टर्स के बारे में पूछा है। इसके छठे डायरेक्टर NCEL के एमडी हैं। NCEL एक मल्टीस्टेट सोसायटी है, यह कोई कंपनी नहीं है। इन्होंने जो कहा कि यह कोई कोऑपरेटिव सोसायटी नहीं है, तो मुझे यह लगता है कि हमने जो ये तीन संस्थाएँ बनाई हैं, इन तीनों में पूरे देश से करीब 37,000 मेम्बर्स हैं और इसके मेम्बर्स सभी कोऑपरेटिव सोसायटीज़ हैं। इससे जो लाभांश या डिविडेंड मिलता है, वह सीधा किसानों को मिले, यही हमारा उद्देश्य है और हम इसमें सफल हुए हैं।

MR. CHAIRMAN: Third supplementary, Shri Mayankkumar Nayak.

श्री मयंककुमार नायक: चेयरमैन सर, माननीय प्रधान मंत्री, श्री मोदी जी ने पहली बार सहकारिता मंत्रालय शुरू किया और उसकी जिम्मेदारी माननीय अमित भाई शाह को दी। देश में सहकारिता के माध्यम से गाँव, गरीब, किसान, मजदूर और पशुपालक को मजबूत करने के लिए यह एक राष्ट्रीय मुहिम है। मैं माननीय मंत्री जी से पूछना चाहता हूँ कि गुजरात में केन्द्र सरकार और गुजरात राज्य सरकार मिलकर सहकारिता क्षेत्र में क्रांति ला रहे हैं, इसको ध्यान में रखते हुए NCEL और NCOL की क्या परिस्थिति है?

श्री मुरलीधर मोहोल: माननीय सभापति महोदय, सहकारिता की दृष्टि से गुजरात एक अग्रणी राज्य है। हमने अभी जो तीन मल्टीस्टेट सोसायटीज़ बनाई हैं, उनमें बहुत सारे मेंबर्स गुजरात से बने हैं। NCEL के सदस्यों में गुजरात आज देश में अग्रगण्य है, क्योंकि इसमें सबसे ज्यादा मेंबर्स

गुजरात से बने हैं। ऐसी कम से कम 4,000 सोसायटीज़, जो गुजरात से ही हैं, वे NCEL की सदस्य बन चुकी हैं और उनमें से लगभग 2,300 सहकारी संस्थाएँ NCOL की भी सदस्य बनी हैं। मैं सदन को यह बताना चाहूँगा कि NCOL अमूल के साथ मिलकर किसानों के ऑर्गेनिक उत्पादों की branding and marketing भी गुजरात में कर रही है, जिससे किसानों को अपने उत्पाद का बाजार मूल्य से अधिक मूल्य मिल रहा है। इसके अलावा, NCOL गुजरात के प्रामाणिक जैविक किसानों के समूह को मार्केट सपोर्ट प्रदान करने की प्रक्रिया भी शुरू कर रहा है।

MR. CHAIRMAN: Fourth supplementary, Shri K.R.N. Rajeshkumar.

SHRI K.R.N. RAJESHKUMAR: Sir, I would like to know whether the Ministry of Cooperation is aware that the National Bank for Agriculture and Rural Development (NABARD) has, significantly, reduced the refinance limit for crop loans provided to the Central Cooperative Bank and the Agriculture Cooperatives Societies from the previous limit of 70 per cent to 25 per cent of their eligible lending. Will the Ministry urge the NABARD to restore the previous 70 per cent of refinance support for the crop loans to the cooperative banks? Thank you, Sir.

श्री मुरलीधर मोहोल: माननीय सभापति महोदय, आज का सवाल NCEL, NCOL, ये जो हमने मल्टिस्टेट सोसायटीज बनाई हैं, उनके बारे में स्पेसिफिकली पूछा गया है। माननीय सदस्य ने NABARD के बारे में जो सवाल पूछा है, वह आज के मूल प्रश्न से संबंधित नहीं है।

MR. CHAIRMAN: Fifth supplementary question; Dr. Anil Sukhdeorao Bonde.

डा. अनिल सुखदेवराव बोंडे: महोदय, हमारा महाराष्ट्र कृषि और सहकारिता में अग्रणी है। पहली बार ऐसा हुआ है कि कोऑपरेटिव के माध्यम से एक्सपोर्ट करने के लिए NCEL, ऑर्गेनिक के लिए NCOL और किसानों के लिए महत्वपूर्ण बीज के लिए BBSSL का गठन सहकारिता मंत्री अमित शाह जी के नेतृत्व में हुआ है, इसलिए मैं उनका अभिनंदन करता हूं। मैं माननीय मंत्री जी से पूछना चाहता हूं कि महाराष्ट्र के कितने PACS, कितनी सहकारी संस्थाएं उससे जुड़ी हैं? साथ ही, उन संस्थाओं और किसानों को कितना लाभ हुआ है?

श्री मुरलीधर मोहोल: महोदय, माननीय सदस्य ने महाराष्ट्र के बारे में सवाल पूछा है। हमारे देश में कुल 8 लाख से अधिक कोऑपरेटिव सोसाइटीज़ हैं। सबसे ज़्यादा, करीब सवा दो लाख कोऑपरेटिव सोसाइटीज़ सिर्फ महाराष्ट्र में हैं और इसी क्रम में NCEL हो, NCOL हो या BBSSL हो, इनके माध्यम से भी महाराष्ट्र में विस्तार बढ़ रहा है। इसका फायदा वहां के हमारे किसानों को हो रहा है। अब तक NCEL में करीब 1100, NCOL में महाराष्ट्र के 300 से अधिक और BBSSL में लगभग 5,000 सहकारी संस्थाएं इन तीनों सोसाइटीज़ की सदस्य बनी हैं। मैं सदन को बताना चाहूंगा कि NCOL ने '**Dr. Panjabrao Deshmukh Organic Farming Mission**' के तहत 11

संस्थाओं के साथ MoU किया है, जिससे ऑर्गेनिक चना, तुअर जैसे उत्पाद की खरीद को बढ़ावा दिया जा रहा है। NCEL के द्वारा महाराष्ट्र की सहकारी संस्थाओं से केला, प्याज, हल्दी, अंगूर इत्यादि का भी निर्यात अब किया जा रहा है। इसके साथ ही BBSSL पारम्परिक बीजों के संवर्धन और प्रसार के लिए महाराष्ट्र में स्थित बीज बैंकों के साथ मिलकर टिश्यू कल्चर लैब बनाने पर भी काम कर रहा है। इसका मतलब ये है कि महाराष्ट्र में भी इन तीनों संस्थाओं के माध्यम से बहुत सारी कोऑपरेटिव सोसाइटीज़ इन संस्थाओं से जुड़ रही हैं और उनका काम भी बढ़ रहा है।

MR. CHAIRMAN: Question No. 34.

Global rankings of Indian Institutions

*34. SHRI SATNAM SINGH SANDHU: Will the Minister of EDUCATION be please to state:

(a) details of growth in global rankings of Indian institutions after introduction of National Education Policy (NEP), 2020;
(b) the steps taken to improve India's standing in global education rankings;
(c) the progress regarding internationalisation and mobilities under NEP;
(d) steps taken for encouragement for institutions getting better places in these rankings;
(e) whether experts from the Indian diaspora are being consulted to align Indian universities with global accreditation frameworks; and
(f) the details of any such collaborations or advisory mechanisms?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SUKANTA MAJUMDAR): (a) to (f) A statement is laid on the Table of the House.

Statement

(a) to (f) Government of India launched National Education Policy (NEP), 2020 with an aim for holistic development of students and to transform the education landscape into an inclusive, and learner-centric ecosystem. NEP 2020 lays emphasis on improving the overall quality of education in Higher Education Institutions (HEIs) through a set of initiatives including the provision of quality infrastructure, strengthening of the research and innovation ecosystem, promotion of industry–academia linkages etc.

NEP guided initiatives by Government of India have led to significant improvements in the performance of Indian HEIs in international rankings, including the QS World University Rankings (QS WUR).

54 Indian Institutions have been ranked in the QS WUR 2026. This is India's highest ever representation QS WUR. Eight Indian institutions have been ranked for the first time, which is the highest number for any country in this edition, both within the G20 and globally.

The number of Indian HEIs featuring in the QS World University Rankings has doubled in the past five years, rising from 27 in QS WUR 2021 to 54 in QS WUR 2026, thus underscoring sustained policy initiatives, strengthened research and innovation capacity, and the steadily rising global profile of India's higher education system.

The Government of India has been making concerted efforts to enhance the quality of education across the country. These efforts not only reflect in the growing global presence and academic competitiveness of Indian HEIs, but also impact their performance in international rankings. The details of the initiatives are as follows:

- **Sustained Support to the Higher Education Sector**
  Central and State Governments have been extending sustained financial support to the Higher Education sector to strengthen quality infrastructure, faculty development, and student training. The Higher Education Department ofGovernment of India, has enhanced its budgetary allocation (RE) from over Rs. 36,000 crores in 2021-22 to a Budget Estimate of over Rs. 50,000 crores for 2025-26.
  Government of India also provides financial support to State Governments under RashtriyaUchchatar Shiksha Abhiyan (RUSA)/ Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) scheme under three components namely, "Enhancing Quality and Excellence in select State Universities", "Infrastructure Grants to Universities" and "Multi-Disciplinary Education and Research Universities (MERU)" for improvement in Higher Education.

  In order to establish Quality Infrastructure in premier institutions, funding support in form of loans through Higher Education Funding Agency(HEFA) is also extended to Higher Education Institutions. A total of 109 Higher Education Institutions have been sanctioned, a total amount of over Rs 43,000 crores till 31.3.2025.

- **Mission Mode Recruitment:** Since 2022, all Central HEIs have undertaken Mission Mode recruitment drive to fill the vacancies and till 24.10.2025, a total number of

29,979 posts have been filled up by all CHEIs in Mission Mode, out of which 17,494 are faculty positions.

- **Regulatory Framework to promote Quality of Education through Global Engagement:**

  With an aim for enhanced academic collaboration with Foreign Higher Educational Institutions (FHEIs) leading towards academic and research excellence in the Indian Higher Educational Institutions (HEIs), the University Grants Commission (UGC) has issued the regulation "UGC (Academic Collaboration between Indian and Foreign Higher Educational Institutions to offer Twinning, Joint Degree and Dual Degree Programmes) Regulations, 2022." In addition to academic collaboration, these regulations aim to promote, mobility of students and faculty through joint degree and dual degree programmes.

- **Skill Augmentation for increased Employability:**
  To enhance employability of the students and achieve the objectives of NEP 2020, the National Credit Framework (NCrF) has been issued, enabling integration of Skill Education into academia.
  UGC has formulated guidelines for the introduction of Apprenticeship Embedded Degree Programmes to be offered by Higher Education Institutions to provide practical exposure during the course of study expected with the aim to enhanced competencies of the graduates and the employment thereof.
  To ensure that curriculum of technical education aligns with the requirements of the Industry, the All India Council for Technical Education (AICTE) has issued Model Curriculum in areas such as Artificial Intelligence, Data Science, Space Technology, Electronic Engineering (VLSI Design and Technology), Robotics and Artificial Intelligence etc. Due representation of Industry stakeholders is ensured in the curriculum revision committees. Memoranda of Understanding (MoU) with leading industries and organisations have been signed to facilitate internship, skilling and upskilling of students and faculty members.

- **Enhanced Focus on Research & Innovation and Setting up of Research Parks**
  With an objective of Research & Development driven integration of academic, industry and enterprise creation, Research Parks have been set up in premier HEIs to establish research ecosystem around these institutions. These research parks facilitate funded research from Industry, promoting Industry-Academia collaborations. Since 2014, Government has established 6 new Research Parks, one each at IIT

Delhi, IIT Kanpur, IIT Guwahati, IIT Hyderabad and IISc Bangalore and IIT Gandhinagar.

With an aim to attract the best minds to pursue high - quality research in India's premier academic institutions, the Government launched Prime Minister's Research Fellows (PMRF) Scheme in 2018-19 with total financial outlay of Rs. 1650 Crores.

- **Anusandhan National Research Foundation (ANRF):** In alignment with the principles of NEP 2020, Anusandhan National Research Foundation (ANRF), has been established as an apex body to provide high-level strategic direction for research, innovation and entrepreneurship in the fields of natural sciences including mathematical sciences, engineering and technology, environmental and earth sciences, health and agriculture. Total estimated cost of Anusandhan National Research Foundation for five years is Rs. 50,000 crores.

- **One Nation One Subscription:** Government has approved ONOS scheme to expand access to scholarly journals to a vast diaspora of students, faculty, researchers and scientists of all disciplines, of all Higher Educational Institutions under the management of the Central or State Government and Research & Development Institutions of the Central Government, through a national subscription coordinated by a central agency. More than 6300 such institutions are covered under this scheme. A total of about Rs.6,000 crore has been allocated for the scheme for 3 calendar years, 2025, 2026 and 2027.

- **Institution of Eminence:** Ministry of Education launched the World Class Institutions scheme to grant the status of Institution of Eminence (IoE) to 10 higher educational institutions each from the public and private category and enable them to emerge as world class teaching and research institutions. Twelve institutions have been notified as IoE so far. These include 08 public category institutions, and 04 private category institutions. Only public institutions are provided funds under the scheme. An amount of Rs 6198.99 Crore (approximately) has been sanctioned for the 08 public institutions since the inception of the scheme.

- **Centres of Excellence in Artificial Intelligence:** Furthermore, in order to conduct interdisciplinary research, develop cutting-edge applications, and create scalable solutions in three areas of health, sustainable cities and Agriculture, Government has approved establishment of three Centre of Excellence (CoE) in Artificial intelligence (AI), one each in the areas of health, sustainable cities and agriculture with a total

Contents Page

financial outlay of Rs. 990.00 Cr over the period of FY 2023-24 to FY 2027-28.An AI CoE in field of Education with an outlay of Rs. 500 crores has been sanctioned in IIT Madras.

- **MERITE:** The 'Multidisciplinary Education and Research Improvement in Technical Education' Scheme has been approved for implementation in 275 technical institutions comprising 175 engineering institutions and 100 polytechnics. The objective of the scheme is to improve the quality, equity and governance in technical education covering all States/UTs by implementing interventions aligned with the National Educational Policy-2020 (NEP-2020).
  It is a 'Central Sector Scheme' with total financial implication of Rs.4200 crore for a period from 2025-26 to 2029-30.
  To promote "Internationalization of Education" in Higher Education Institutions (HEIs) in India several initiatives have been undertaken by Ministry of Education including:

- UGC has issued "UGC (Setting up and Operation of Campuses of Foreign Higher Educational Institutions in India) Regulations 2023" to facilitate establishment of branch campuses of Foreign HEIs in India. University of Southampton has already opened its campus in Gurugram, 13 Letters of Intent (LoI) have been issued to FHEIs from Australia, Italy, UK and USA to open their campuses at various places in India.
- Indian institutions such as IIT Madras, IIT Delhi and IIM Ahmedabad have established offshore branch campuses in Zanzibar in Tanzania and Abu Dhabi in Dubai, respectively, thereby expanding India's academic footprint abroad.
- Scheme for Promotion of Academic and Research Collaboration (SPARC) to encourage research collaboration between top Indian Institutes with the premier foreign institutes.
- Global Initiative of Academic Networks (GIAN) scheme to bring the best of international expertise into India's education system. The scheme seeks to tap into a global talent pool of eminent faculty members, scientists, and entrepreneurs, and to promote their engagement with Higher Education Institutions across the country.
  The above initiatives have been complemented by robust accreditation and ranking mechanisms through National Board of Accreditation (NBA) and the National Institutional Ranking Framework (NIRF) respectively. NIRF launched in 2015 has been publishing India Rankings annually, which has galvanised the Indian Higher Education Institutions (HEIs) to a more competitive environment. NBA has also been organising mentoring workshops sharing best practices and acquainting Indian HEIs with the methodology and procedure for participating in International Rankings.

With regard to alignment of Indian Universities with Global Accreditation Frameworks, NBA, the National Accreditation body holds permanent signatory status of Washington Accord since 13th June 2014. The accreditation process and methodology used by NBA to accredit programs therefore aligns with international standards for engineering education. NBA also offered support to other countries like Nepal and Mauritius to become member of Washington Accord.

श्री सतनाम सिंह संधू (नामनिर्देशित): सर, भारत में दो global ranking agencies को majorly consider किया जा रहा है, उनमें एक Times Higher Education World University Rankings है और दूसरी QS World University Rankings है। मैं आदरणीय शिक्षा मंत्री जी का धन्यवाद और बधाई देना चाहूंगा, जिनके नेतृत्व में टाइम्स हायर एजुकेशन में भारत के 128 institutions का representation हुआ है और यूएस के बाद भारत दूसरा बड़ा देश बन गया है। इसके लिए मैं बधाई देना चाहूंगा। दूसरी बड़ी रैंकिंग एजेंसी - QS वर्ल्ड यूनिवर्सिटी रैंकिंग - की 2026 की रैंकिंग में भारत के 54 institutions आए हैं, जो 2015 के मुकाबले पाँच गुना ज़्यादा है। मैं इसके लिए भी बधाई देना चाहूंगा।

सर, मेरा सवाल है कि इंटरनेशनल रैंकिंग में परसेप्शन की weightage 50 परसेंट होती है और यह परसेप्शन बनाने के लिए international students और international faculty की mobility एक बड़ा मुद्दा होता है। मैं माननीय मंत्री जी से जानना चाहूंगा कि international students और faculty की mobility को बढ़ाने के लिए क्या कदम उठाए जा रहे हैं?

श्री सुकांत मजूमदार: सभापति महोदय, आदरणीय सदस्य ने जो इन्फोर्मेशन दी है, तो मैं माननीय सदस्यों को आंसर देने से पहले उनको धन्यवाद देना चाहता हूं कि देश की जो इतनी बड़ी उपलब्धि है, वह उपलब्धि आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में हमारी सरकार ने प्राप्त की है। जब 2014-2015 में हमारी सरकार ने जर्नी शुरू की, at that time, only 11 institutions, those were ranked in QS WUR. जो QS में सिर्फ 11 इंस्टीट्यूशन्स हुआ करते थे, आज वे 54 तक आ गए हैं और यह सब आदरणीय प्रधान मंत्री जी ने नेतृत्व में हुआ है। जैसे उन्होंने Times के बारे में बताया कि Times में भी हम अमरीका के बाद इतनी सारी रैंकिंगज़ के साथ दूसरे नंबर का देश बन गए हैं। जो सारे इंडियन इंस्टीट्यूट्स हैं, उनकी रैंकिंग में बढ़ोतरी हो रही है और वे बहुत अच्छा कर रहे हैं। आईआईटी, दिल्ली सबसे पहले इंस्टीट्यूट के रूप में 123 वें स्थान पर भारत का रिप्रेज़ेंटेशन कर रहा है।

सर, मैं दूसरे सवाल पर आता हूं। माननीय सदस्य ने पूछा कि इस बारे में इंडिया क्या कर रहा है? अभी इंडिया के पास लगभग 72,218 फॉरेन स्टूडेंट्स हैं। 2025 में पढ़ रहे हैं, वे 200 डिफरेंट कंट्रीज़ से आए हुए हैं और वे डिफरेंट कोर्सेज़ कर रहे हैं। उसके साथ-साथ SPARC, GIAN और study in India - ये तीन मुहिम हैं। ये तीन मुहिम हमारी सरकार चला रही है, जिसमें SPARC के द्वारा फैकल्टी, research scholar के द्वारा दोनों देश और दो देशों के बीच में research scholar और faculty scientist का आदान-प्रदान होता रहे। वहां के साइंटिस्ट्स यहां आएं। इसके साथ-साथ यूजीसी ने बहुत सारे नियम लागू किए हैं। इन नियमों के द्वारा जो बाहर

की यूनिवर्सिटीज़ हैं, those Universities can hold a joint degree, dual degree, twinning degree ऐसे बहुत सारे प्रावधान, जो यूजीसी में पहले नहीं थे, उन सबको लागू किया गया है। इसके साथ-साथ भारत के इंस्टीट्यूशन्स - जैसे आईआईटी इंस्टीट्यूशन विदेश में अपना कैम्पस खोल रहे हैं। जैसे ज़ांज़ीबार में खोला, आबू धाबी में खोला, ऐसे ही हमारे आईआईटीज़ भी खुल रहे हैं। इसके द्वारा फॉरेन स्टूडेंट्स के साथ, फॉरेन यूनिवर्सिटीज़ के साथ और भी ज्यादा संबंध बन रहे हैं। आगे आने वाले समय में यह perception और अच्छा होने का मौका मिलेगा।

MR. CHAIRMAN: Second supplementary, Shri Satnam Singh Sandhu.

श्री सतनाम सिंह संधू: चेयरमैन सर, आदरणीय प्रधान मंत्री जी ने भारत को टॉप 100 यूनिवर्सिटी रैंकिंग में लाने का एक विजन दिया है, टारगेट रखा है। सरकार की ओर से प्राइवेट और गवर्नमेंट सेक्टर, दोनों को मजबूत करने की वजह से आज दोनों क्षेत्रों की यूनिवर्सिटीज़ और इंस्टीट्यूशन्स अच्छा काम कर रहे हैं। मेरा मंत्री महोदय से सवाल है कि जो यूनिवर्सिटी देश के लिए अच्छी रैंकिंग लेकर आ रही हैं, उनको और उत्साह देने के लिए, और मोटिवेट करने के लिए क्या special research funding या और कोई status autonomies दी जा रही हैं?

श्री सुकांत मजूमदार: सभापति महोदय, मैं आपके माध्यम से आदरणीय सदस्य को यह बताना चाहता हूं कि हमारे जो इंस्टीट्यूशन्स हैं, जो इंस्टीट्यूशन्स अच्छी रैंकिंग कर रहे हैं, उनको और भी बढ़ावा देने के लिए सरकार ने Institution of Eminence, यानी IoE का प्रावधान किया है। Ministry of Education, जो IoE का प्रोग्राम है, उसको हमने 2017 में लॉन्च किया। इसमें हमने तय किया था कि हम IoE का स्टेटस देंगे, लगभग 10 इंस्टीट्यूशन्स को देंगे, लेकिन सरकार ने इसको बढ़ाकर फिर अभी 8 पब्लिक और 4 प्राइवेट, टोटल 12 - उसमें IIT Bombay, IIT Delhi, IIT Madras, IIT Kharagpur, IISc Bangaluru, BHU Varanasi, University of Hyderabad, University of Delhi और प्राइवेट में BITS Pilani, Manipal Academy of Higher Education, O.P. Jindal Global University, Shiv Nadar University को दिया गया है और इसमें हम IoE का तकमा है, वह प्राइवेट इंस्टीट्यूशन को देते हैं, लेकिन जो monetary benefit या financial assistance that has been provided to the public universities or public institutions only.

हमने इस प्रोग्राम में अभी तक लगभग 6,198 करोड़ रुपये से भी ज्यादा का प्रावधान किया है। अभी तक सरकार द्वारा Rs. 6,198.00 crore have been given in this scheme. सर, हमारी जो रिसर्च है, इसको आगे बढ़ाने के लिए भारत सरकार आदरणीय प्रधान मंत्री जी के नेतृत्व में बहुत सारे काम कर रही है, जैसे हमने बहुत सारी जगहों पर रिसर्च एवं इन्नोवेशन पार्क्स तैयार करने का काम किया है। महोदय, 2024 से पहले आईआईटी मद्रास में, 2008 में रिसर्च पार्क बना था। इसको देखने के बाद आईआईटी खड़गपुर और आईआईटी मुंबई में रिसर्च पार्क्स स्थापित हुए थे, लेकिन 2024 के बाद, आदरणीय प्रधान मंत्री जी के नेतृत्व में और आदरणीय धर्मेन्द्र प्रधान जी के मार्गदर्शन में हमने आईआईटी दिल्ली, आईआईटी कानपुर, आईआईटी गुवाहाटी, आईआईटी बेंगलुरु, आईआईटी हैदराबाद और आईआईटी गाँधीनगर में भी रिसर्च पार्क्स खोले हैं। सभी इंजीनियरिंग कॉलेजिज में रिसर्च को और बढ़ावा देने का काम किया जा रहा है। हमने

Contents Page

अनुसंधान नेशनल रिसर्च फाउंडेशन (एएनआरएफ) के द्वारा भी लगभग 50 हज़ार करोड़ रुपये का प्रावधान रखा है। महोदय, 'वन नेशन-वन सब्सक्रिप्शन' के द्वारा सारे इंस्टीट्यूशन्स को एक मंच प्रदान करना है। जब मैं रिसर्च स्कॉलर था और रिसर्च कर रहा था, तो दिक्कत आती थी। मैं स्टेट यूनिवर्सिटी से पढ़ा हुआ व्यक्ति हूँ, मुझे पर्सनल एक्सपीरिएंस है कि जब हम रिसर्च करने के लिए जाते थे – यदि स्प्रिंगर के जर्नल का कोई पेपर चाहिए, तो वह मिलता नहीं था, क्योंकि वह एक पेड़ होता था। हमारी सरकार ने रिसर्च के लिए 'वन नेशन-वन सब्सक्रिप्शन' की जो व्यवस्था की है, उसमें लगभग पूरे देश से 6,300 इंस्टीट्यूशन्स जुड़े हुए हैं और सरकार ने 6,000 करोड़ रुपये तीन कैलेंडर ईयर्स में देने का प्रावधान किया है, जो कि 2025, 2026 और 2027 हैं। महोदय, रिसर्च के लिए उठाया गया यह एक बहुत बड़ा कदम है और इसका लाभ भी मिल रहा है।

महोदय, पहले हम इन्नोवेशन इंडेक्स में 81वीं पोजिशन पर थे, लेकिन अब हम 38वीं पोजिशन पर आ गए हैं। अगर हम 2023 की बात करें, तो हम साइंटिफिक पब्लिकेशन में वर्ल्ड में 3rd rank रखते हैं। यूएसए और चाइना के बाद तीसरा नंबर भारत का है और यह आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में संभव हुआ है। महोदय, बताने के लिए ऐसी बहुत सारी चीज़ें है, लेकिन मैं समय की बाध्यता को देखते अपने उत्तर को संक्षिप्त करते हुए इतना ही बोलूंगा कि हमारी सरकार हर तरीके से कोशिश कर रही है कि हम रिसर्च और इन्नोवेशन में उपलब्धि हासिल करें। इसके साथ-साथ, जो प्राइवेट इंस्टीट्यूट्स हैं, हमारी सरकार उन्हें भी आईओई का तगमा देते हुए शिक्षा को आगे बढ़ाने का प्रयास कर रही है।

DR. SAYED NASEER HUSSAIN: Sir, generally, the global ranking of universities is linked to the quality of teachers and faculty in that university. I just want to ask the Minister if the Government is maintaining a database of subject matter experts among the Indian diaspora, because lately, we have been hearing about a large number of teachers taking up teaching jobs in foreign universities. Does the Government think this is largely happening because of the decreasing autonomy and independence of our universities?

SHRI SUKANTA MAJUMDAR: Mr. Chairman, Sir, first of all, I would like to state that the question, which the hon. Member put, is not directly associated with the present question. However, recruitment is a continuous process and, being a university faculty member in my personal life, I can say that the recruitment procedure is an ongoing process, and it is also a habit of faculty members to move from one position to another for betterment. This is very natural. Nevertheless, we have all the records, and we are carrying out the recruitment procedure as a special drive as well. We have done this previously. We are also training our teachers through the Madan Mohan Malviya Teacher Training Mission. So, I think, as it is a continuous procedure, the Government is always keeping track of this.

MR. CHAIRMAN: Dr. Fauzia Khan.

DR. FAUZIA KHAN: Sir, the study 'India's Scientific Publication in Predatory Journals: Need for Regulating Quality of Indian Science and Education', highlights,--this journal highlights, Sir-- that a significant share of Indian research papers appear in low quality or predatory journals. The Minister just said that we have a lot of publications, but these are low quality journals. These are largely driven by the pressure to publish and weak oversight in academic institutions. Sir, in view of these findings and the growing volume of low-quality research publications, what specific policy measures has the Government taken to shift emphasis from 'publish more' to 'publish better'? Sir, I had filed a Private Member's Bill on this long back. In foreign universities, you have a software which identifies plagiarism. But we have no such thing, Sir. That is why, in one university, whatever research is published, it is just taken; the cover is removed, cut-pasted, and that is submitted in another university. Sir, I suggest that we have a database of all researches in India, of all universities, and we have an AI-driven tool to identify plagiarism so that our research quality improves, and we do not get satisfied with publications in low-quality journals. So, will the Government accept this suggestion, Sir?

SHRI SUKANTA MAJUMDAR: Mr. Chairman, Sir, the hon. Member, Dr. Fauzia Khan, has given one suggestion, I think. It is not a question, actually. But, she is partially right that some journals retracted some papers. You cannot say that it is happening now only. In a scientific world, it is a regular event. But, the actual picture is not so gloomy. I would like to cite some examples. I would like to share some data with this esteemed House. There has been an year on year increase in the research publication in India; This is with regard to Web of Science. Web of Science is a credential body. It was 8.57 per cent in the year 2021-22 and it increased to 10.39 per cent in 2023. It is continuously increasing. Compared to global growth, at the rate of 3.8, 4.42 and 1.7 per cent, for the same period, the NIRF-eligible institutions in India showed even a higher year on year growth, at 16.92 per cent, 18.98 per cent and 18.27 per cent. In addition, in a span nearly of a decade, India has made tremendous strides in Global Innovation Index. No one can fake this at least. In Global Innovation Index, as I mentioned in my previous answer, India's position in 2015 was 81. हम 81वें पायदान पर थे। In 2025, at the Global Innovation Index, we are at the 38th position. So, it has increased. You cannot fake this kind of increase in the ranking and improvement in the ranking in the Global Innovation Index. Not only that, if we actually scrutinise our global ranking, even there also, -- I would like to share this with the esteemed House

-- some institutes have very good rank in respect of per-employer publication. The Indian institutions continue to excel in 'citation per faculty' indicator. 'Citation per faculty' indicator, Madam, as you know....

MR. CHAIRMAN: Question Hour is over. The House stands adjourned to meet at 2.00 p.m.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,
MR. CHAIRMAN *in the Chair.*

STATUTORY RESOLUTION

Statutory Resolution on the Adoption of Water (Prevention and Control of Pollution) Amendment Act, 2024 in the State of Manipur

MR. CHAIRMAN: Shri Bhupender Yadav to move a Statutory Resolution on the adoption of the Water (Prevention and Control of Pollution) Amendment Act, 2024 in the State of Manipur.

THE MINISTER OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): Sir, I move the following Resolution:-

"Whereas the Parliament had enacted the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) to provide for the prevention and control of water pollution and the maintaining or restoring of wholesomeness of water, for the establishment, with a view to carrying out the purposes aforesaid, of Boards for the prevention and control of water pollution, for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected therewith;

Whereas it applied, in the first instance, to the whole of the States of Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Rajasthan, Tripura and West Bengal and the Union Territories; and it shall apply to such other State which adopts this Act by resolution passed in that behalf under clause (1) of article 252 of the Constitution;

Whereas the Water (Prevention and Control of Pollution) Act, 1974 was adopted by the State of Manipur by a resolution of the Manipur Legislative Assembly on the 28th December, 1987;

Contents Page

Whereas the Parliament had enacted the Water (Prevention and Control of Pollution) Amendment Act, 2024 (5 of 2024) for decriminalizing and rationalizing minor offences to further enhance trust-based governance for ease of living and doing business;

Whereas the Amendment Act shall apply, in the first instance, to the whole of the States of Himachal Pradesh and Rajasthan and the Union Territories; and it shall apply to such other State which adopts this Act by resolution passed in that behalf under clause (1) of article 252 of the Constitution read with clause (2) thereof, with effect from the date of such adoption;

Whereas on the 13th of February, 2025, a proclamation was issued by the President under article 356 of the Constitution declaring that the powers of the Legislature of the State of Manipur shall be exercisable by or under the authority of Parliament;

Whereas it appears to this House to be desirable that the Water (Prevention and Control of Pollution) Amendment Act, 2024 should be adopted in the State of Manipur by passing a resolution in this House;

Now, therefore, in exercise of the powers conferred by the clause(1) of Article 252 of the Constitution of India, this House resolves that the Water (Prevention and Control of Pollution) Amendment Act, 2024 should be adopted in the State of Manipur."

माननीय चेयरमैन महोदय, यह एक्ट Central Act के रूप में 6 फरवरी, 2024 को राज्य सभा में पास किया जा चुका है और यह 8 फरवरी, 2024 को लोक सभा में पास हुआ। दोनों सदनों में चर्चा होने के बाद यह पारित हुआ है। चूँकि मणिपुर राज्य में इस समय राष्ट्रपति शासन चल रहा है, अतः संविधान के अनुच्छेद 252 के sub-clause (1) के अंतर्गत मैं सदन से यह प्रार्थना करता हूँ कि इस Resolution को सर्वसम्मति से पास किया जाए।

The question was proposed.

MR. CHAIRMAN: I now call upon the Members whose names have been received for participation in the discussion. Shri Neeraj Dangi.

श्री नीरज डांगी (राजस्थान): आदरणीय सभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस विषय पर बोलने का अवसर प्रदान किया।

माननीय सभापति महोदय, मैं इस सदन में जल (प्रदूषण निवारण तथा नियंत्रण) संशोधन विधेयक, 2025 पर अपनी गंभीर आपत्तियों को प्रस्तुत करना चाहूँगा। सर्वप्रथम मैं स्पष्ट कर देना चाहता हूँ कि इस सदन में कोई भी सदस्य स्वच्छ जल, सतत विकास और मजबूत पर्यावरणीय शासन का विरोधी नहीं है। हमारे नदी-नाले, झीलें, तालाब और भूमिगत जलस्रोत, ये सभी भारत की जीवनरेखा हैं। प्रश्न यह नहीं है कि हम कार्य करना चाहते हैं या नहीं चाहते हैं, बल्कि प्रश्न

यह है कि यह विधेयक वास्तव में जल प्रदूषण नियंत्रण के लिए मजबूत व्यवस्था लागू करता है या नहीं।

महोदय, भारत दुनिया के उन देशों में शामिल है, जहां जनसंख्या तो तेजी से बढ़ रही है, परंतु स्वच्छ पेयजल की उपलब्धता लगातार घट रही है और नदियों, झीलों तथा भूजल स्रोतों में प्रदूषण लगातार बढ़ता जा रहा है। ऐसे में यह अधिनियम राज्य प्रदूषण नियंत्रण बोर्ड्स को उद्योगों पर नियंत्रण, निरीक्षण और दंड देने का अधिकार देता है, परंतु वास्तविकता यह है कि अधिकांश बोर्ड्स जनशक्ति, संसाधन और प्रयोगशाला सुविधाओं की भारी कमी का सामना कर रहे हैं। इसी कारण जो बड़े-बड़े उद्योग हैं और जो कॉरपोरेट व्यवस्थाएं हैं, वे समय-समय पर नदियों में रसायन, भारी धातुएँ और अवशिष्ट पदार्थ छोड़ते रहते हैं, जिससे इन नदियों में प्रदूषण बढ़ता रहता है और जल प्रदूषण अत्यधिक बढ़ रहा है।

माननीय सभापति महोदय, मैं विनम्रतापूर्वक कहना चाहूंगा कि वर्तमान स्वरूप में यह विधेयक पर्याप्त नहीं है और इस पर पूर्ण चर्चा की आवश्यकता है। यह अमेंडमेंट 1974 के वाटर एक्ट को आधुनिक बनाता है, जो पानी के प्रदूषण को विनियमित करता है और केंद्र तथा राज्य प्रदूषण नियंत्रण बोर्ड्स बनाता है। 2024 का अमेंडमेंट मुख्य रूप से पेनल्टी फ्रेमवर्क में बदलाव करता है और केंद्र सरकार की जो विनियमन शक्तियां हैं, उनको बढ़ाने का काम करता है। अगर हम आपराधिक दंड की बात करें, तो इसमें आपराधिक दंड से मौखिक जुर्माने की तरफ बदलाव ज्यादा हो रहा है। ज्यादातर ऐसे अपराध, जिनमें जेल होती थी, उसे बदलकर इसमें 10,000 रुपये से 15 लाख रुपये के बीच के आर्थिक जुर्माने की सजा होगी और जेल तभी होगी, जब जुर्माना नहीं भरा जाए। ऐसी स्थिति में सजा क्रिमिनल कोर्ट्स नहीं, बल्कि जज तय करेंगे। लेकिन इतनी छोटी पेनल्टी बड़ी कंपनियों और कॉरपोरेट्स को नियमों को तोड़ने से रोकने के लिए असरदार होगी या नहीं, यह भी सोचना आवश्यक है, जोकि मणिपुर जैसे पारिस्थितिकी की दृष्टि से संवेदनशील राज्यों के लिए और भी चिंता का विषय है। मैं समझता हूं कि इसमें दंड के जो प्रावधान हैं, वे कमजोर हैं। ऐसे में मौजूदा कानून में प्रदूषण मानकों का उल्लंघन करने वाले उद्योगों पर कठोर दंड और अभियोजन की व्यवस्था है, परन्तु इस संशोधन में कई गंभीर उल्लंघनों में दंड को सिर्फ मामूली आर्थिक जुर्माने में बदल दिया गया है, जो चिंता का विषय है। जुर्माने का उद्देश्य केवल वसूली नहीं, बल्कि विरोध होता है। जब किसी उद्योग को यह लगे कि प्रदूषण करने पर लगने वाला जुर्माना, उसके लाभ से कम है, तो ऐसा दंड निश्चित रूप से प्रभावहीन हो जाता है। ऐसे में अक्सर प्रदूषण लापरवाही नहीं है, बल्कि जान-बूझकर किया गया और लागत को बचाने की सोची-समझी रणनीति होती है और ऐसे में दंड प्रावधानों को कमजोर करना अत्यधिक चिंता का विषय है।

महोदय, मैं समझता हूं कि इसमें जब हम केंद्र सरकार की भूमिका की बात करते हैं, तो केंद्र सरकार केंद्रीय प्रदूषण नियंत्रण बोर्ड से सलाह करके और कुछ विशेष प्रकार के या कुछ खास तरह की इंडस्ट्रीज़ या ट्रीटमेंट प्लांट्स को सेक्शन 25 के तहत अनुमति की जरूरत से छूट दे सकती है। यह नये आउटलेट और डिस्चार्ज के लिए सहमति देने, मना करने या कैंसिल करने के दिशा-निर्देश भी जारी कर सकती है। यह केंद्र की शक्तियों का आधार रहेगा। इसमें अधिकारों का बहुत ज्यादा केंद्रीयकरण किया गया है। विधेयक में कई ऐसे प्रावधान हैं, जिनके अंतर्गत

Contents Page

उद्योगों को दिए जाने वाले अनुमति पत्र, जल निकासी मानकों का निर्धारण एवं स्थानीय जल-स्रोतों से जुड़ी हुई अधिसूचनाओं पर केंद्र का नियंत्रण बढ़ जाता है।

इसमें जो नई दंड प्रणाली है, उसमें पेनल्टी आपराधिक कार्रवाई के बजाय प्रशासनिक कार्रवाई से लगाई जाएगी। अपील केंद्रीय सरकार द्वारा अधिसूचित की गई अपील प्राधिकरण में की जा सकेगी और दंड निधि के उपयोग के लिए, एक्ट के तहत जमा की गई पेनल्टी की रकम प्रदूषण नियंत्रण कार्यकलापों के लिए पर्यावरण संरक्षण फंड में जमा की जाएगी।

माननीय सभापति महोदय, पर्यावरणीय मानक राष्ट्रीय स्तर पर निर्धारित होना आवश्यक है, परंतु अत्यधिक केंद्रीयकरण राज्य स्तर के फैसले और जवाबदेही को कमजोर बनाता है। ऐसे में राज्यों में जो नदी-नाले और जल स्रोत हैं, स्थानीय उद्योग हैं, भूगर्भीय परिस्थितियां हैं और प्रदूषण प्रवाह है, उनकी स्थिति को राज्य ज्यादा बेहतर जानते हैं, उनको उनकी ज्यादा बेहतर जानकारी होती है। ऊपर से थोपे गए जो आदेश हैं, वे न तो व्यावहारिक होते हैं और न ही समयबद्ध हो पाते हैं, इसलिए राज्यों को कमजोर करना अनुचित होगा।

निगरानी और अनुपालन व्यवस्था में भी अस्पष्टता है। ऑनलाइन निगरानी, डिजिटल रिकॉर्डिंग और रियल टाइम डेटा जैसी बातें आधुनिक और स्वागत योग्य हो सकती हैं, लेकिन विधेयक में इनकी तकनीकी मानक, डेटा की प्रमाणिकता, स्वतंत्र ऑडिट और राज्यों के वित्तीय दायित्व - इन सब पर साफ तौर पर स्पष्टता का अभाव नजर आता है। यदि डिजिटल डेटा की प्रमाणिकता सुनिश्चित नहीं की जाएगी, तो भौतिक निरीक्षण से डिजिटल निरीक्षण पर जाने से केवल माध्यम बदलेगा, प्रभाव नहीं बदल पाएगा - ऐसा मेरा मानना है।

जब हम मणिपुर और पूर्वोत्तर में प्रदूषण की बात करते हैं, तो मैं बताना चाहता हूँ कि हाल ही में एक स्टडी हुई थी, जिसमें यह पाया गया कि लोकतक लेक के आसपास की जमीनों के इस्तेमाल में बदलाव और विशेष रूप से खेती का जो बढ़ावा है और लोगों का वहाँ पर बसाना - यह जो शिफ्टिंग खेती है, इसके कारण झील के पानी की जो क्वालिटी है, वह लगातार खराब हो रही है। ये परिस्थितियाँ उसको खराब कर रही है। इसमें झील से बहने वाली जो प्रमुख नदियाँ हैं, उनके पानी की जो टेस्ट हुआ, उसमें यह पाया गया कि इनके ज्यादा इस्तेमाल होने वाले इलाकों में, जहाँ खेती या घरों के लिए जंगल को साफ किया जा रहा है, वहाँ से गुजरने वाली नदियों, जैसे नांगल नदी में ऑक्सीजन का लेवल लगातार बहुत कम हो रहा है और ऑर्गेनिक प्रदूषण अत्यधिक बढ़ रहा है। लोकतक जो नदी है, वह एक रामसर साइट है, जिसमें मछली पालन, हाइड्रो पावर और खतरे में पड़ रही शंघाई हिरण की जो प्रजाति है, वह बहुत प्रभावित हो रही है, इसलिए पानी की क्वालिटी में यह जो गिरावट है, यह बड़ी गंभीर चेतावनी है। मैं समझता हूँ कि पूरे पूर्वोत्तर में पर्यावरणीय दबाव एक बड़े स्वरूप को दिखाता है। पूर्वोत्तर अचानक प्रदूषण का हॉटस्पॉट बनता जा रहा है। असम और त्रिपुरा जैसे राज्यों के अंदर साल भर में पीएम 2.5 का जो लेवल है, वह लगातार ज्यादा रहा है। ऐसे में परिस्थितियाँ अनुकूल न होकर प्रदूषण को अत्यधिक बढ़ा रहा है। गाइडलाइंस को भी पूरा नहीं किया जा रहा है। जो 5 micrograms per cubic meter की गाइडलाइंस है, वह भी पूर्ण नहीं हो पा रही है।

मैं समझता हूँ कि मणिपुर बहुत ही संवेदनशील राज्यों में से है और वहाँ पर पिछले 2 साल से भी ज्यादा समय से परिस्थितियाँ बड़ी गंभीर बनी हुई हैं। वहाँ के हालात ठीक नहीं हैं, वहाँ पर जनजीवन अस्त-व्यस्त हो गया है। वहाँ पर दो जातीय समुदायों के बीच में हिंसा हुई और हिंसा

Contents Page

तथा झड़पों में अनगिनत मौतें हुईं और अनगिनत लोग बेघर हो गए, दहशत का माहौल हुआ, महिलाओं के साथ दुर्व्यवहार हुआ, महिलाओं के साथ यौन हिंसा हुई। वहाँ पर इस तरह की परिस्थितियाँ बनीं। ...(**व्यवधान**)... मैं समझता हूँ कि ऐसे में जहाँ कानून-व्यवस्था पूरी तरह से चौपट हो गई और मुख्य मंत्री के नियंत्रण से हालात बाहर चले गए, वहाँ संभालने के लिए केंद्र ने उस ओर ध्यान ही नहीं दिया। मैं समझता हूँ कि केन्द्र को उस पर ध्यान देना चाहिए था। हमारे कांग्रेस के नेता आदरणीय राहुल गांधी जी ने वहाँ जाकर हालात का जायजा लिया, लोगों से मुलाकात की और मणिपुर की परिस्थितियों को देखा। ...(**व्यवधान**)... प्रधान मंत्री को वहाँ जाना चाहिए था। 2 साल से भी ज्यादा का वक्त निकल गया, लेकिन प्रधान मंत्री ने उस हालात का जायजा तक नहीं लिया, सुध तक नहीं ली। राज्य में उनकी मौजूदगी होनी चाहिए थी। ...(**व्यवधान**)... वहाँ पर अभी हाल ही में सितम्बर, 2025 में प्रधान मंत्री का दौरा हुआ था। प्रधान मंत्री ने वहाँ का पहला दौरा मणिपुर हिंसा के पहले 2022 में किया था। ...(**व्यवधान**)... उस समय वोट लेना था। वे वहाँ वोट के लिए गए थे। ...(**व्यवधान**)...

MR. CHAIRMAN: Please come to the subject. ...(*Interruptions*)...

श्री नीरज डांगी: सर, जब वहाँ पर हालात बिगड़े, तब कांग्रेस ने मुख्य मंत्री के इस्तीफे की माँग रखी और समय पर राष्ट्रपति शासन लागू हुआ। हालात उनके कंट्रोल में नहीं थे। ...(**व्यवधान**)... ऐसे में मैं यह कहना चाहूँगा कि प्रधान मंत्री जी का मणिपुर का जो दौरा हुआ, वह औपचारिकता मात्र था। उनका बहुत छोटा दौरा हुआ और वहाँ के जो असली हालात थे, उन हालात पर चर्चा नहीं हुई। ...(**व्यवधान**)... बड़ी लंबी-चौड़ी इन्वेस्टमेंट पैकेज की घोषणा जरूरी हुई, लेकिन उन घोषणाओं में उन चीजों का अभाव रहा। वहाँ पर जो हालात थे, वहाँ पर जो यौन हिंसा हुई, वहाँ जो लोग बेघर हो गए, उनको संभालने का काम उस दौरे में कहीं नजर नहीं आया, तो मैं समझता हूँ कि उनका दौरा सिर्फ औपचारिकता रहा। ...(**व्यवधान**)...

MR. CHAIRMAN: Please come to the subject. ...(*Interruptions*)... Please speak on the subject. ...(*Interruptions*)...

श्री नीरज डांगी: सर, मैं सब्जेक्ट पर ही बात कर रहा हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: Which subject are you talking about? You are talking about something else. ...(*Interruptions*)...

श्री नीरज डांगी: वहाँ जो हालात हुए, उससे जल प्रदूषण भी बढ़ा। ...(**व्यवधान**)...

MR. CHAIRMAN: You speak on the subject. ...(*Interruptions*)...

श्री नीरज डांगी: मैं कहना चाहूँगा कि हालात संभले ही नहीं, हालात बिगड़ते चले गए, इसीलिए आज यह विधेयक लाने की आवश्यकता पड़ी।

सर, अब मैं राजस्थान के ऊपर भी प्रकाश डालना चाहूँगा। राजस्थान में भी हालात बहुत गंभीर हैं। वहाँ पर पेयजल की समस्या अत्यधिक है। राजस्थान में पेयजल के हालात ऐसे हैं कि कई जातियों के अंदर तो ये परिस्थितियाँ हैं कि उनके लिए पेयजल के पृथक मटके रखे जाते हैं।

MR. CHAIRMAN: You speak on the subject. ...(*Interruptions*)...

श्री नीरज डांगीः स्वच्छ जल तो छोड़िए, वहाँ पेयजल पहुँचाना ही एक बहुत बड़ी बात होगी। मैं यह कहना चाहूँगा कि सरकार को इसके ऊपर भी ध्यान देना चाहिए। आप राजस्थान से हैं, तो राजस्थान के प्रति आपका जो रुख है, वह अत्यधिक विशेष और नरम होना चाहिए, यह मैं निवेदन करना चाहूँगा।

देश के करोड़ों लोग, विशेष रूप से ग्रामीण और आदिवासी क्षेत्रों के नागरिक आज भी सीधे नदियों, तालाबों और भूजल के ऊपर निर्भर हैं। उनके लिए पानी की जो व्यवस्था है, वह स्वच्छ जल तो छोड़िए, उनके लिए केवल जल की भी व्यवस्था होगी, तो मैं समझता हूँ कि वह भी एक बहुत बड़ा कदम होगा। जब जल प्रदूषण के प्रावधान कमजोर होंगे, तो उससे सर्वाधिक प्रभावित भी यही समुदाय होंगे, यह मैं कहना चाहूँगा। इसलिए, विधेयक में यह शामिल होना चाहिए था कि प्रभावित समुदायों से अनिवार्य परामर्श किया जाए, प्रदूषण से प्रभावित लोगों के लिए न्यूनतम मुआवजे की वैधानिक व्यवस्था भी की जाए, दूषित जल स्रोतों के पुनर्स्थापन की समयबद्ध योजना तय की जाए, परंतु इन महत्वपूर्ण विषयों पर मौन रहना, मैं समझता हूँ कि यह भी एक बहुत ही गंभीर कमी है और मैं आपके माध्यम से सरकार से इस कमी को दूर करने का निवेदन करना चाहूँगा।

यह संशोधन विधेयक यदि वास्तव में प्रभावी होना चाहता, तो इसमें तमाम नदी बेसिन स्तर पर प्रदूषण बजटिंग, औद्योगिक डिस्चार्ज की वैज्ञानिक सीमा और भूजल पुनर्भरण और अपशिष्ट जल पुनः उपयोग की नीति से एकीकरण शामिल होना चाहिए था। मैं समझता हूँ कि आज जो परिस्थितियाँ बनी हुई हैं, उनमें देश में कई नदियाँ जैविक रूप से मृत हो चुकी हैं और उनका किसी भी प्रकार से पुर्नउपयोग नहीं हो सकता है, जल स्रोतों के इस तरह के हालात पूरे देश में हैं। दुर्भाग्य है कि यह विधेयक मुख्यतः केवल दंड और प्रशासनिक ढांचे में बदलाव पर केंद्रित है और वह भी पर्याप्त नहीं है। यह वास्तविक समाधान नहीं है, इस पर जोर देने की जरूरत है।

माननीय सभापति महोदय, जल प्रदूषण आज हमारे देश की सबसे बड़ी पारिस्थितिकीय चुनौतियों में से एक है, उसके लिए हमें कठोर दंड और प्रभावी प्रवर्तन की आवश्यकता है, हमें सहकारी संघवाद की आवश्यकता है, हमें पारदर्शी और उत्तरदायी निगरानी व्यवस्था की आवश्यकता है और हमें स्थानीय समुदायों की सुरक्षा की आवश्यकता है। मैं यह कहना चाहूँगा कि आज नदियाँ प्रदूषणमुक्त नहीं, बल्कि प्रदूषणयुक्त जरूर हैं। गंगा, यमुना, सतलुज, कावेरी, साबरमती आदि देश की जितनी नदियाँ हैं, उनमें से लगभग हर प्रमुख नदी अत्यधिक प्रदूषण की श्रेणी में दर्ज है। ऐसे में जब नदियों का जल स्नान योग्य ही नहीं है, तो फिर वह पीने योग्य कैसे होगा, यह देखने की जरूरत है। अब वक्त है कि बहाव को फिर से बचाया जाए, क्योंकि कहीं देर

न हो जाए और सब कुछ बह न जाए। मैं समझता हूँ कि हमें अत्यधिक इस ओर ध्यान देने की आवश्यकता है। उद्योगों के लिए रियल टाइम मॉनिटरिंग सिस्टम अनिवार्य किए जाएँ, पर्यावरण मापदंडों के उल्लंघन पर तत्काल और कठोर दंड लागू हों, गंदे पानी के शोधन हेतु एफ्लूएंट ट्रीटमेंट प्लांट्स के लिए स्वतंत्र ऑडिट अनिवार्य हों, भूजल दोहन और प्रदूषण को भी अधिनियम के अंतर्गत विशेष रूप से जोड़ा जाए, ऐसा मेरा निवेदन है।

आदरणीय सभापति महोदय, मैं आपसे निवेदन करना चाहूँगा कि इन्हीं कारणों से जल प्रदूषण एवं नियंत्रण (संशोधन) विधेयक, 2025 को वर्तमान स्वरूप में पारित न किया जाए, बल्कि इसे सेलेक्ट कमेटी, यानी चयन समिति को भेजा जाए। इस पर व्यापक परामर्श हो और इस पर एक लंबी बहस हो, उसके पश्चात् ही एक अत्यधिक वैज्ञानिक, व्यावहारिक और सुदृढ़ विधेयक लाया जाए और सदन के पटल पर रखा जाए, तो मैं समझता हूँ कि वह व्यावहारिक होगा।

सर, यहाँ पर माननीय मंत्री जी मौजूद हैं, जो स्वयं राजस्थान से हैं। आज राजस्थान पर बहुत ज्यादा ध्यान देने की आवश्यकता है, क्योंकि राजस्थान के जल स्रोतों की परिस्थितियाँ बहुत ही खराब हैं। वहाँ पीने का पानी तो छोड़िए, वहाँ पर काम में लेने लायक पानी भी नहीं है। तमाम जितने भी स्त्रोत हैं, नदियां, नाले, तालाब आदि प्रदूषण से बहुत ज़्यादा भरे हुए हैं, प्रदूषण से परिपूर्ण हैं। अंत में मैं एक लाइन के साथ अपने शब्दों को विराम दूंगा।

"नदियों ने कितनी बार पुकारा है और हमको,
हम तो वही थे, जो हर बार किनारे पर ही खड़े रहे।"

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Thank you, Sir, for giving me this opportunity to participate in this Statutory Resolution, 'Water (Prevention and Control of Pollution) Amendment Act, 2024' for the State of Manipur. I wholeheartedly support the Resolution and I am grateful to the hon. Prime Minister, Shri Narendra Modi and the hon. Minister, Shri Bhupender Yadav, for bringing this Statutory Resolution in the House.

Sir, Parliament had enacted the Water (Prevention and Control of Pollution) Act, 1974 to provide for the prevention and control of water pollution and the maintaining or restoring of wholesomeness of water. In the first instance, it was applied to Assam, Bihar, Gujarat, Himachal Pradesh, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Rajasthan, Tripura, West Bengal and the Union Territories. This Act was also adopted by the State of Manipur by a Resolution of the Manipur Legislative Assembly on the 28th of December, 1987. But the Act was amended recently by the Parliament as Water (Prevention and Control of Pollution) Amendment Act, 2024 for decriminalizing and rationalizing minor offences to further enhance trust-based governance for ease of living and doing business.

Sir, some of the important points of amendments are, number one: decriminalization of minor offences. Most violations now attract a penalty of Rs.

Contents Page

10,000 to Rs. 15 lakh instead of imprisonment. Only a few severe breaches retain jail terms. Number two is the exemption power. The Central Government, in consultation with the Central Pollution Control Board, may exempt specific industrial categories from Section 25 consent requirement. The third important amendment is regarding uniform guidelines. The Centre can prescribe nomination procedure and service conditions for State Pollution Control Boards' Chairmen ensuring transparency. Number four, adjudication officer is appointed at Joint Secretary or State Secretary level to determine penalties with appeals to the National Green Tribunals after a 10 per cent pre-deposit.

The next one is regarding applicability, which was initially effective in Himachal Pradesh, Rajasthan and all Union Territories. According to this Amendment Act, the Act shall apply to such other States which adopt this Act by Resolution passed on their behalf under Clause 1 of Article 252 of the Constitution, read with Clause 2 thereof with effect from the date of such adoption. As the State of Manipur already adopted this Act by Resolution of the Manipur Legislative Assembly on 28th December, 1997 and now the State is under the President's Proclamation of Article 356 of the Constitution and the powers of the State's Legislature shall be exercisable by or under the authority of Parliament, this House desires to adopt the Water (Prevention and the Control of Pollution) Amendment Act, 2024 in the State of Manipur by passing a Resolution in this House under Clause 1 of Article 252 of the Constitution of India.

Lastly, Sir, the 1974 Act sets up the pollution control architecture. The Boards enforce a consent-based system and the 2024 Amendment modernises penalties, exemption powers and streamlines procedural aspects, all while keeping the core goals of preventing and controlling water pollution intact.

With these few words, I conclude my speech on Water (Prevention and Control of Pollution) Amendment Act, 2024 for the State of Manipur and support the Resolution.

MR. CHAIRMAN: The next speaker is Ms. Sushmita Dev.

MS. SUSHMITA DEV (West Bengal): Sir, I join my floor leader and all my senior colleagues who spoke on the first day when you took charge. I congratulate you. I thank my Party for giving me an opportunity to speak on this Statutory Resolution.

Hon. Minister explained that what the Government has invoked is Clause 1 of Article 252. When we talk about Clause 1 of Article 252, as a responsible parliamentarian, I must put on record, on behalf of my Party and the Opposition, that

Contents Page

this Clause can only be invoked after the legislatures of two or more States have done their part by allowing the Government of India to legislate on a subject that, otherwise, they cannot legislate on. Once that Resolution is passed, the Government of India may pass the relevant Act. Then it has to go back to the legislature and by way of a Resolution, they will adopt it. That is what hon. Minister said. What the nation must know and the viewers who are watching us on Sansad TV must know is that what we are doing today was meant to be done by the Assembly of Manipur. I hope I am not factually wrong in saying that. Why do we have to do it? That is because in the State of Manipur, there is a suspended Assembly. There is President's Rule. And very interesting part is this. What is the purpose of this 2024 Amendment as stated by the Government itself? They talk about governance of trust. They talk about 'ease of doing business' and 'ease of living'. I asked myself this while preparing for this Resolution, which one of these things is there today in the State of Manipur. And who is responsible for it? What is 'ease of living'? What is 'ease of doing business'? And the less I speak about trust, the better it is.

सर, कल सदन में फाइनेंस मिनिस्टर ने भाषण दिया and the Opposition was not here as it was protesting. She said that we are shedding crocodile tears. [&]"I would like to address in Bengali, Sir. Our throats have dried up, so has our tears, speaking on the State of Manipur." Be that as it may, water pollution is an extremely important subject. And as parliamentarians, we have to address that issue.

I have worked with hon. Minister when he was the Chairman of the Standing Committee on Science and Technology, Environment, Forests and Climate Change. The situation is such that there are different sources of water pollution. But what is worrying for us as a nation is this. The fact is that when election comes, we talk about the Ganga and the Yamuna. When election comes, we talk about *Har Ghar Jal*, which is pure drinking water. सिर्फ नल लगाने से पानी नहीं मिलता है। अगर शुद्ध पानी का बंदोबस्त कोई करेगा, वह जल शक्ति मिशन करेगा और पॉल्यूशन कोई कंट्रोल करेगा, तो वह Environment Ministry करेगी।

Sir, let me give you some data. In 2024, only 69 per cent of the Budget was spent on the National Mission for Clean Ganga. The Public Accounts Committee has said that more money was spent on promotions than the Namami Gange Mission. This is the state of affairs. Today, if people have to drink pure water, it has to come through a pipeline, which is *Jal Jeevan Mission*. I want to put one fact on record. My colleague here asked a question on *Jal Jeevan Mission*, which is about pure drinking water. The Government says that although the Mission has been extended to 2028,

[&] English translation of the original speech delivered in Bengali.

till today, there is no Budget provision and State Governments have to bear that cost. I want to ask this Government a simple question. It was during the Interim Budget before Lok Sabha elections that the Finance Minister stood and said that the allocation is Rs.70,000 crore. Thereafter, in the same year, State Governments and officers were called and Annual Action Plan was made, and the State Governments were told to prepare their implementation accordingly. This was also the case of 2024-2025. Demand No. 63 also mentioned Rs. 70,000 crore. It is only after election on 1st February 2025 that the Finance Minister dropped her figure from Rs.67,000 crore to Rs.22,500 crore.

सर, आप शुद्ध पानी की बात करते हैं, वॉटर पॉल्युशन की बात करते हैं - पॉल्युशन जब कंट्रोल होगा, तब होगा, मगर आज यदि बंगाल, असम और राजस्थान को शुद्ध पानी देना है, तो यह जो जल शक्ति मिनिस्ट्री है, यह भारत सरकार की सबसे कमज़ोर और खोखली मिनिस्ट्री है। आज 'जल जीवन मिशन' में जो पेमेंट नहीं हुआ है और जो पेमेंट नहीं भी हो रहा है, whether it is Assam or Bengal. In Assam, it is more than Rs. 7,000 crore; in Bengal, it is Rs. 2,500 crore, and the entire burden has been left to the State Governments. And, to my mind, the way the Budget represented the situation to State Governments, it is nothing less than financial £ by the Government of India on the State Governments. These dues must be released. ...(*Interruptions*)... These dues must be released. सर, एक नदी है –बराक नदी। यह मणिपुर, मिज़ोरम से आते हुए असम में आती है। I am born, brought up and I am a voter of Assam. So, that river comes into Assam. आप यह बिल मणिपुर की नदियों और वॉटर बॉडीज़ के लिए लाए। सर, मैं एक कहानी बताना चाहती हूं। 15 नवंबर, 2024 में इसी नदी, जो मणिपुर, मिज़ोरम से होते हुए असम आती है – you are talking about water pollution – वहाँ से शव आ रहे थे। Dead bodies were coming from Manipur into Assam on that river because of the kind of militancy that has happened. I find it shocking. It is a travesty of justice that in a State where there is no election till date, in a State where people are still living in relief camps and internally displaced people are protesting outside Raj Bhavan, we are making a mockery of it by bringing a Water Pollution Act, 2024 Amendment and saying, we are helping Manipur. No, Sir; this is not the way to help Manipur. If you want to help Manipur, then, you must immediately hold elections democratically. If you truly believe in federalism, then, our heads should hang in shame.

MR. CHAIRMAN: Madam, please come to the subject.

MS. SUSHMITA DEV: We have to invoke Article 252 Clause 1 in the Upper House of the Parliament rather than leave it to the Assembly. This is a murder of cooperative

£ *Exupnged as ordered by the Chair.*

Contents Page

federalism. And I am telling you. भूपेन्द्र यादव जी, आप तो अब पश्चिमी बंगाल में अतिथि हैं। पश्चिमी बंगाल का बकाया छोड़िए, वहाँ आपका कुछ नहीं होगा। महोदय, मैं इसी के साथ अपनी स्पीच खत्म करती हूं।

SHRI P. WILSON (Tamil Nadu): Mr. Chairman, Sir, the Resolution is introduced for consideration in this House to further enhance trust-based governance for ease of living and doing business in the State of Manipur. The State of Manipur is on ventilator. Please bring it to normalcy by restoring democracy through elections and do justice to the people of that State in order to enhance trust-based governance and for ease of living and doing business. How long will the State Assembly be under suspension and Parliament would usurp the role of the State Assembly including passing of this Resolution?

Sir, Water (Prevention and Control of Pollution) Act, 1974, was enacted with a clear purpose, that is, to prevent and control water pollution, to maintain and restore the wholesomeness of water and to establish powerful boards entrusted with safeguarding the health and purity of our nation's water bodies. Fifty years later, the intention of that Act must guide our conscience today because pollution is no longer just a statutory concern. It has become a national emergency and nowhere it is more visible than right here in the Capital city of Delhi. Delhi has become a gas chamber, a public health emergency and we, in this Parliament, cannot sit here in silence while citizens gasp for survival. Throughout 2025, Delhi has not seen even one single day that meets WHO safe air standards. More than 17,000 people die in Delhi every year; out of which, one in seven deaths is due to air pollution. Across India, 1.5 million citizens die prematurely because of air pollution. In fact, Delhi people are losing over eight years of their life expectancy due to air pollution. Between 2022 and 2024, our hospitals in Delhi saw over two lakh acute respiratory cases linked directly to this toxic air.

And let us be honest, stubble burning is only one chapter. The single largest culprit, every Delhite sees daily, is traffic congestion, vehicular emissions and over centralization of everything in this one city. Why should all works be carried out from Delhi? Why should governance in 2025 operate in the same manner it did in 1950? The Government must seriously consider whether Parliament Winter Sessions during peak smog months are even advisable? The constitutional requirement of number of days of sittings can be achieved by working in other Sessions avoiding Winter Sessions. There is no constitutional mandate that every constitutional body or authority must sit in Delhi. Let the Government establish regional benches of Supreme Court in Chennai, Mumbai, Kolkata and reduce the work of the Supreme

Court at New Delhi. Likewise, shift the principal benches of tribunals to other parts of the country. Likewise, move the Ministries and statutory bodies to other States. Spread the administrative load across the country. Let us decongest Delhi and allow Delhi to breathe good air.

At this juncture, Sir, I wish to briefly highlight the urgent issue of the Hogenakkal Water Supply and Fluorosis Mitigation Project launched in 2010 to address severe fluoride contamination in Dharmapuri and Krishnagiri districts and successfully completed in 2013 providing essential drinking water to lakhs of affected people. To meet the enhanced Jal Jeevan Mission norms, Phase 3 has been provided to benefit about 38.81 lakh people. Despite the old assurances given by the National Jal Jeevan Mission and Ministry, the absence of formal confirmation is seriously affecting the project. The hon. Chief Minister of Tamil Nadu, *Thiru* M. K. Stalin has also requested the hon. Minister vide letter dated 14.11.2025 to urgently approve the project. At this juncture, hon. Chairman, Sir, I take this opportunity to highlight the financial pollution affecting the projects in the State of Tamil Nadu due to inaction of the Government of India and seek to urgently release the long pending dues owed to the State of Tamil Nadu. Under the Jal Jeevan Mission, Department of Drinking Water and Sanitation, Government of India has to release Rs.3,112.06 crores. Tamil Nadu has requested the Union Government to release pending dues amounting to Rs.2,670.64 crores relating to expenditure already incurred by the State for paddy procurement, rice fortification and subsidies for ragi and sugar. The Samagra Shiksha Abhiyan funds of Rs.3,548.22 crores must be released to Tamil Nadu.

MR. CHAIRMAN: Wilson*ji*, please restrict yourself to the main subject.

SHRI P. WILSON: How can the Union Government withhold funds meant for the fundamental rights of the children simply because a State chooses not to follow a non-binding National Education Policy. Hence, financial pollution created by the Union Government severely affects the State of Tamil Nadu. It has to be resolved by the hon. Prime Minister. Through you, Chairman, Sir, I appeal that it is your State. Please see to that. Many funds which have to be given to the Tamil Nadu Government are not being settled by the Union Government. Therefore, let this financial pollution be first lifted and solved and see to it that Tamil Nadu gets all the funds that are due and payable to it.

MR. CHAIRMAN: Wilson*ji*, please always stick to the subject.

SHRI P. WILSON: Yes, Sir, and thank you very much for the opportunity.

MR. CHAIRMAN: Now, Shri Ayodhya Rami Reddy Alla.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Thank you, Chairman, Sir, for giving me an opportunity to present my views on the Statutory Resolution seeking to extend the Water (Prevention and Control of Pollution) Amendment Act, 2024 to the State of Manipur. At the outset, I would like to highlight the significance and timely intent of this reform. There are positive achievements and purpose of this Amendment. Modernization and uniformity of water governance is very important. This Amendment updates nearly 50 year-old Water Act of 1974 by allowing State frameworks with modern environmental standards. Uniform norms for consent, exemptions and enforcement promote consistency across States particularly important for shared river basins. By shifting minor violations from criminal courts to adjudicating officers, the law promises speedy disposal of cases. This reduces pendency and ensures that environmental penalties are timely and effective. Decriminalizing petty and technical violations reduces harassment for genuine enterprises. Yet, the graded penalty structure going up to Rs.15 lakh ensures that accountability is not compromised. There are some key recommendations which I would like to bring into this Act.

Sir, even after the 2024 Amendment, this Act, predominantly, focuses on surface water pollution only. Groundwater protection is a glaring omission. More than 50 per cent of Indians still are dependent on groundwater. This needs to be brought in. The institutional framework governing groundwater remains fragmented and ineffective. The Central Ground Water Board lacks statutory authority and its responsibility for groundwater regulation is undermined by the argument that 'water' is a State Subject. Only 19 out of 33 States have enacted groundwater legislation, and in four of these States, implementation is partial. The current quality monitoring infrastructure is grossly inadequate.

I also propose a few changes to this. The Act must be amended to include explicit groundwater protection provisions, ideally as a separate chapter dedicated to aquifer management and groundwater quality standards. This should include mandatory groundwater quality monitoring with annual public reporting requirements similar to surface water monitoring obligations. The CGWB must be granted statutory regulatory authority with clear enforcement powers, moving beyond its current advisory role.

Contents Page

Also, Sir, the Water Act framework, both in its original 1974 version and the 2024 version Amendment, is fundamentally designed to address point-source pollution from identifiable industrial and municipal discharges only. Diffuse or non-point source pollution--arising from agriculture runoff, urban stormwater, construction sites, and land-use activities--receives minimal attention despite contributing to more than 30-40 per cent of pollution. The required changes are that the Act must be expanded to include comprehensive provisions to diffuse pollution control, incorporating the best management practices for agriculture, mandatory buffer zones along water bodies, and restrictions on agricultural chemical use in sensitive watersheds. Specific standards should be established for agriculture runoff with enforceable limits on nutrient and pesticide concentration in the basins.

Sir, especially, I want to bring to your kind notice three important things. One is the industrial pollution. We have major industrial estates in this country. I am sorry to say that most of these industrial estates lacks effluent treatment. This is ultimately going and joining our rivers. We really need to and have to declare war on these things. Every industrial estate in this country must have a central treatment plant and it should be connected with the real-time data. State Government, Central Government, NGOs, and the user public, everybody should be brought in on the same platform.

Second one is the local municipalities, *Panchayats* and the major cities. Sir, I must tell you and you also know that rivers are so sacred for us. We pray them. They are our माँ--गंगा माँ, कृष्णा माँ। I tell you, we are contaminating rivers. On every municipality--we must insist, whether it is State or *Panchayat*--the Central Government must take a serious action. Otherwise, we are, certainly, going to lose out.

Third one, Sir, is about the faecal sludges. It is because 'Swachh Bharat' that has come into effect, septic tanks have really come up and the fecal sludge is coming in a big way, and it is being taken and put into the rivers. Actually, this, we have to take it very, very seriously. And, also, for large industries and individual industries, fixed penalties may become a cost of business. Penalties must be linked to scale of ecological harm, especially when contamination affects rivers and drinking water. Also we must include local communities to ensure water governance is properly in place.

Finally, Sir, we have to introduce environment damage-linked penalties. Penalties must increase in proportion to the environmental harm caused by violators whether it is municipalities or industries. Establish a National Water Compliance

Contents Page

Dashboard. A real-time data on pollution, penalties, consent and exemption should be made public.

MR.CHAIRMAN: Reddy Garu, please conclude.

SHRI AYODHYA RAMI REDDY ALLA (CONTD.): Sir, we also must ensure mandatory water quality audits in high-risk districts. These should be conducted in districts identified in contamination hotspots. With these words, I support this Resolution.

MR. CHAIRMAN: Shrimati Sulata Deo.

श्रीमती सुलता देव (ओडिशा) : जय श्री जगन्नाथ! ऑनरेबल चेयरमैन सर, Adoption of Water (Prevention and Control of Pollution) Amendment Act, 2024 in the State of Manipur, इसके बारे में चर्चा हो रही है। मैं एक बात बोलूंगी, कल भी मैं बोली थी कि मणिपुर के ऊपर चर्चा हो रही है, तो हम मणिपुर में कैसे शांति की प्रतिष्ठा करें, मणिपुर में कैसे democratically elected Government हो, इसको हम ज्यादा गुरुत्व देंगे। मणिपुर में elected Government नहीं है। हमने देखा है कि कहीं अगर किसी एमपी या एमएलए की death भी हो जाती है, तो तुरंत ही bye-election होता है। मणिपुर के ऊपर हम लोग बहुत बार चर्चा करना चाहते थे, मगर यह नहीं हो पा रही थी। चलिए, आज किसी बहाने मणिपुर के ऊपर चर्चा हो रही है।

मैं यह कहूंगी कि मणिपुर में जो नदियां हैं, जैसे इंफाल हो, झील हो, लोकतक झील हो, जो भी हो, ये सब बहुत प्रदूषित हो रही हैं। इसके लिए कुछ कड़े नियम की जरूरत है। इसके साथ-साथ, इंफ्रास्ट्रक्चर की भी बहुत जरूरत है। अगर इंफ्रास्ट्रक्चर न हो, मॉनिटरिंग न हो, तो फिर नियम बनाने से कुछ नहीं होगा। पहले तो मैं यह बोलूंगी कि आज हम लोग यहां पर जल शक्ति के बारे में, water pollution के बारे में डिस्कशन कर रहे हैं। मैं तो यह कहूंगी कि जो जलशक्ति डिपार्टमेंट है, वह भारतवर्ष में सबसे failure department है। सारी नदियां, जिनको हम मां बोलते हैं, इन सारी नदियों में 12 महीने पानी नहीं रहता है। नदियां सूख चुकी हैं, नदियां मर चुकी हैं। पीने का पानी भी नहीं नसीब हो रहा है। हमें वर्ल्ड हेल्थ ऑर्गेनाइजेशन बोल रहा है कि बहुत सारे लोगों को पीने का पानी नसीब नहीं हो रहा है। पहले आप पीने का पानी नसीब करवाइए। जो contaminated water से होने वाली diseases हैं, भारत में साल में 4 करोड़ लोग उनसे प्रभावित होते हैं, जिनमें 4 लाख लोगों की death होती है। मैं ओडिशा के बारे में भी बताऊंगी। आज भी, 2024-25 के साल में भी ओडिशा में Diarrhoea और Cholera से death डेथ हुई due to contaminated water. आज हमको खराब लग रहा है, वह भी मेरे खुद के जिले में अगर हम पीने का पानी नहीं दे सकते, तो हम यहां किसके बारे में बात कर रहे हैं!

सर, एक और बात है। हम लोग जब यह नियम बना रहे हैं, तो हमें देखना चाहिए कि Central Pollution Control Board (CPCB) और State Pollution Control Board (SPCB), इन दोनों का अलग-अलग दायरा था, मगर अभी क्या किया जा रहा है? इसके लिए जो 1974 का एक्ट था, इसको बदला जा रहा है। इसको बदल कर सारी क्षमता, सारी पावर्स सेंट्रल बोर्ड और

केंद्र सरकार के पास आ रही है। आप एक काम कीजिए, आप federal structure को खत्म ही कर दीजिए! राज्यों में सरकार की कोई जरूरत ही नहीं है! Federal structure को खत्म करने का यह एक naked truth है। आप जो ease-of-doing business के बारे में बोल रहे हैं कि ease-of-doing business में आप यहां से clearance देंगे, तो स्टेट गवर्नमेंट का क्या होगा? स्टेट गवर्नमेंट का जो Pollution Board बोर्ड है, उसका क्या होगा? बिजनेस होना जरूरी है, इंडस्ट्री होना भी जरूरी है, मगर इंडस्ट्री होने के साथ-साथ आप लोग स्टेट बोर्ड को क्यों निकाल रहे हैं? आप एक काम कीजिए, आप one man show कर दीजिए, सबको अच्छा लगेगा, चाहे मणिपुर हो, ओडिशा हो, जो भी हो!

कल हमारी ओडिशा असेंबली में भी Minister of Water Resources ने एक बात रखी कि ओडिशा की 16 नदियां polluted हैं। जहां 16 नदियां polluted हैं, जहां पीने का पानी ठीक से नहीं मिल रहा है, इसके लिए आप क्या करेंगे? ...(**व्यवधान**)... देखिए, हम यह भी बोल रहे हैं कि नदियों का जल इस तरह से प्रदूषित नहीं होता, बल्कि नदियों का जल इसलिए प्रदूषित होता है कि वहां पर गाय हो, कोई पशु हो, उसकी dead body भी आप वहां डाल देते हैं; sewerage treatment plant का जो पानी है, वह भी नदियों में जा रहा है। इसलिए नदियों का जल तो प्रदूषित होगा ही होगा। इस हालत में लोगों को कैसे पीने का पानी मिलेगा! क्या ऐसा regulation है, क्या ऐसा कुछ है कि उसको पहले ठीक किया जाए? सबसे गंभीर बात यह है कि नदियों में जो बालू है, वह बालू unauthorizedly उठाया जा रहा है। ओडिशा में तो यह खास कर हो रहा है। यह धर्मशाला constituency में हो रहा है। बालू को unauthorizedly निकाल लेने से वहां पर ऐसा होता है कि नदियों का जो गति पथ है, वह change हो जाता है। इससे गांव डूब जाता है, submerge हो जाता है। सर, इसके लिए कौन जिम्मेदार है? नदियों के रक्षक आप हैं, भूपेन्द्र यादव जी यहां पर बैठे हैं। हम तो उनसे request करेंगे कि थोड़ा ओडिशा की ओर भी ध्यान दीजिए, मणिपुर की ओर भी ध्यान दीजिए ...

MR. CHAIRMAN: Please try to conclude.

श्रीमती सुलता देव: और सारे भारत की जो नदियां हैं, जिनको हम मां बोलते हैं, उनके ऊपर भी ध्यान दीजिए, ताकि लोगों को पीने का पानी अच्छे से मिले और contaminated water से होने वाली जो diseases हैं, वे कम हों। यह जो हमारा federal structure है, उसको सम्मान देते हुए जो सारे नियम हैं, जो सारे rules and regulations हैं, उनको भी स्टेट और सेंटर में divide करके ठीक से रखा जाए।

MR. CHAIRMAN: Madam, please conclude.

श्रीमती सुलता देव: इससे सबको सुविधा मिलेगी, मणिपुर को भी सुविधा मिलेगी। Thank you so much. वंदे उत्कल जननी!

श्री राघव चड्ढा (पंजाब) **:** महोदय, गुरु नानक देव जी ने हमें सीख दी – *"पवन गुरु, पानी पिता, माता धरत महत।"* यानी उन्होंने पवन को गुरु का दर्जा, पानी को पिता का दर्जा और धरती को मां का दर्जा दिया। सर, मैं पंजाब से आता हूं, जिसे 'पंच दरियावां दी धरती' भी कहा जाता है। In fact, अगर आप पंजाब का नाम देखें, तो पंज plus आब - पंज means पांच और आब means water, rivers. तो पंजाब, जो पांच नदियों वाला सूबा है, वह आज सबसे बड़ी मार झेल रहा है, about the quality and the quantity of water. मैं चाहूंगा कि आपके माध्यम से माननीय मंत्री जी तक मेरी आवाज पहुंचे.

Sir, when the nation needed food, Punjab gave Green Revolution. When India was facing hunger, Punjab fed the nation and when country needed a hero, Punjab became the hero. But, today, that very hero is paying a heavy price. जब देश में भुखमरी थी, जब देश में foodgrains की कमी थी, तब पंजाब ने देश का पेट पालने का काम किया। उसके चलते पंजाब के किसानों ने chemical fertilizers का भी इस्तेमाल किया, pesticides का भी इस्तेमाल किया और extensive water drinking crops, paddy की, धान की खेती भी की और tubewell से extraction of waters भी किया, जिसके चलते आज पंजाब का पानी जहरीला होता जा रहा है और water table deplete होता जा रहा है। सर, मैं यह नहीं कहूंगा कि यह पंजाब के किसानों की गलती थी, यह हमने राष्ट्र सेवा की कीमत चुकाई। This is not the fault of the Punjabi farmers; this is the cost of national service -- a cost that never gets acknowledged and never gets compensated for.

सर, सबसे बड़ी प्रॉब्लम toxic water की है। भारत सरकार के Ground Water Quality Assessment Report, 2025 यह बताती है कि पंजाब सूबे में highest Uranium contamination देखा गया। यूरेनियम कोई साधारण मेटल नहीं है। आप इसे dirt नहीं कह सकते, dust नहीं कह सकते। It is not an ordinary impurity. Uranium is a radioactive heavy metal, जिसकी वजह से किडनियाँ खराब होती है कैंसर होता है, हड्डियां खराब होती हैं और आने वाली नस्लों में disability देखी जाती है। आपको यह जान कर अचम्भा होगा that 62.5 per cent of the post-monsoon ground water samples taken from Punjab were above the safe limit of Uranium. And, Sir, not just Uranium, अन्य metals की बात करिए, तो Arsenic, Lead, Cadmium, Chromium, Nickel – ये सारे WHO की limit से कहीं ज्यादा पाए जाते हैं, खास तौर पर पंजाब में मालवा का जो इलाका है, वहाँ पाए जाते हैं। मैं उन जिलों का नाम बताना चाहूंगा – भटिंडा, मानसा, फरीदकोट, संगरूर, श्रीमुक्तसर साहिब और फाजिल्का।

सर, माननीय मंत्री जी इस बात को बड़े अच्छे से जानते भी हैं कि एक ट्रेन है, ट्रेन नंबर 14703, जो भटिंडा से बीकानेर के बीच चलती है। वह रोज रात को 9:30 बजे चलती है। इस ट्रेन में traders, व्यापारी, pilgrims या श्रद्धालु नहीं जाते, बल्कि रात के 9:30 की इस ट्रेन में कैंसर के मरीज, पंजाब के मालवा क्षेत्र के भटिंडा से बीकानेर जाते हैं, ताकि वे आचार्य तुलसी रीजनल कैंसर हॉस्पिटल में अपना इलाज करा सकें। इसीलिए आज पंजाब के लोग इसे ट्रेन नंबर 14703 की जगह 'कैंसर ट्रेन' के नाम से जानते हैं। यह myth नहीं है, यह हमारी reality है।

सर, दूसरी सबसे बड़ी समस्या है - ground water का depletion. वहाँ जो ground water है, वह खास तौर पर पंजाब में धान की खेती की वजह से गिरता जा रहा है। जब 1

Contents Page

किलोग्राम चावल का उत्पादन होता है, तो उसमें 5,000 लीटर पानी लगता है। चावल हम पंजाबियों की खुराक भी नहीं है, लेकिन देश का पेट पालने के लिए, पंजाब के किसानों ने की खेती की और उसका नतीजा यह है कि 117 blocks out of 138 blocks in Punjab are considered to be over-exploited. Average ground water depth, जो 1970 के दशक में मात्र 20 फीट थी, आज वह average ground water depth 500 फीट पर आकर खड़ी हो गई है। NASA का GRACE Satellite यह बताता है कि that Punjab is the world's fastest depleting region in terms of water. Sir, when Punjab was told to grow paddy for national security, Punjab followed the orders. He pumped waters; he filled the nation's godowns and drained its own land dry. This is the cruel irony of the Green Revolution. यह कोई seasonal issue नहीं है, यह पंजाब के लिए existential crisis है।

सर, तीसरी सबसे बड़ी समस्या the dying of the rivers है। आज नदियाँ मरती जा रही हैं। आज पंजाब की सैक्रेड नदियाँ - सतलुज, ब्यास, घग्गर जैसी तमाम नदियाँ industrial affluent से लेकर chemical discharge, pharmaceutical waste और untreated sewage के चलते पूरे तरीके से contaminate होती जा रही हैं। केन्द्र सरकार की एजेंसी, CPCB का अपना डेटा बताता है that 76 per cent of Punjab's river stretches are in categories 1 and 2, which are the most polluted categories in the country. We are watching our rivers die in slow motion. How can a State be left to fend for itself? I think, Punjab today needs the help of the Central Government more than ever. And, Punjab is not asking for charity, Punjab is asking for justice. Sir, if Punjab can be the backbone of India's food security for 50 long years, अगर पंजाब देश की फूड सिक्योरिटी की रीढ़ की हड्डी हो सकता है, तो आज देश को पंजाब की मदद करनी चाहिए, पंजाब के साथ खड़ा होना चाहिए। ...(**व्यवधान**)...

MR. CHAIRMAN: Chaddha*ji*, please try to conclude.

श्री राघव चड्ढा: सर, इस सिलसिले में, मैं सरकार के लिए कुछ सुझाव लाया हूँ - पहला, एक Punjab Restoration Mission की शुरुआत की जाए, 24x7 digital surveillance of industrial discharge लाया जाए। हमारी नदियों को modern ecological engineering लागू की जाए, universal access to safe drinking water खास तौर पर पंजाब में लागू किया जाए और एक independent foreign audit कराया जाए।

MR. CHAIRMAN: Please conclude. Your time is over. *...(Interruptions)...* Next speaker, Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Hon. Chairman, Sir, on behalf of the AIADMK party and General Secretary *...(Interruptions)...*

MR. CHAIRMAN: Please *sit down. ...(Interruptions)...* I have called the other Member to speak. *...(Interruptions)...* बैठिये । ...(**व्यवधान**)... Time allocated to you is already over, Mr. Chaddha. *...(Interruptions)...* Dr. Thambidurai, please speak. *...(Interruptions)...*

DR. M. THAMBIDURAI: Mr. Chairman, Sir, please reset my time to compensate the time wasted. *...(Interruptions)...*

MR. CHAIRMAN: Okay, I will give you seven seconds extra. *...(Interruptions)...*

DR. M. THAMBIDURAI: Hon. Chairman, Sir, on behalf of the AIADMK party and the party General Secretary, Edappadi K. Palanisamy, I rise today to express my support for this truly progressive and responsible Resolution, which marks an important milestone in India's environmental governance. I refer to the decision to channel penalty amounts collected under the Water (Prevention and Control of Pollution) Act into the newly established Environmental Fund. Sir, I particularly appreciate the Minister for bringing this Resolution, as Manipur is under the President's Rule, and he had no other alternative, but to bring it before the House. The commendable aspect of this reform is its fair and practical distribution model. Seventy-five per cent of the penalty amount will go back to the State where the violation occurred, and 25 per cent will remain with the Central Government.

Sir, I want to respond to the issue raised by my colleague from Tamil Nadu. You are from Coimbatore; you know the state of the Noyyal River. It is so polluted that we can't even use its water. It connects the Cauvery, which is also completely polluted.

You know very well when MGR was alive; he had visited Dharamapuri and Krishnagiri. At that time, I was Deputy Speaker. He had promised to bring Cauvery water to Dharamapuri and Krishnagiri districts during his last visit. That was a brainchild of the AIADMK party to bring Cauvery water to these two districts. Then, my leader, Amma Jayalalitha, who was elected from Dharmapuri and Krishnagiri districts, became the Chief Minister of Tamil Nadu. She only brought this project to benefit Dharampuri and Krishnagiri districts, which had high fluoride content in their water. The DMK cannot claim credit for this; it is the project of the AIADMK party, Sir.

Regarding the sand mafias in Tamil Nadu, they have excavated all the sand from the riverbeds. As a result, the river water has polluted. Who is responsible for this? The present Tamil Nadu Government has failed to control these mafia. They

are making money through sand mining. As a result, the river water is polluting and is leading to drinking water scarcity. This is the real issue. They are also talking about drinking water... The major problem is Dalit area, also known as Vengaivasal.

3.00 P.M.

That is called Vengaivaiyal. What is Vengaivaiyal? It is in Pudukkottai district. What is happening there? ...*(Interruptions)*.. Sir, I am talking about drinking water.

MR. CHAIRMAN: Please try to come to the subject, Dr. Thambidurai.

DR. M. THAMBIDURAI: Sir, Vangaivaiyal is a place where water is polluted. That is polluted because of soil...

MR. CHAIRMAN: Do not try to convert this House into a Tamil Nadu Assembly.

DR. M. THANMBIDURAI: What action has been taken by the Government? Sir, I have the right to speak.

MR. CHAIRMAN: You have the right to speak. ...*(Interruptions)*.. Please come to the subject.

DR. M. THAMBIDURAI: People have a right to have safe drinking water. That water is not safe for the people of Tamil Nadu. ...*(Interruptions)*.. That is because of the DMK Government, inefficient Government. They are responsible for this situation.

MR. CHAIRMAN: Please conclude. Shri K.R. Suresh Reddy Garu. ...*(Interruptions)*...

DR. M. THAMBIDURAI: The Government has failed in providing safe drinking water to the people. The law and order situation is worse in Tamil Nadu...

MR. CHAIRMAN: Please conclude. Now, Shri K.R. Suresh Reddy Garu.

DR. M. THAMBIDURAI: They are not able to protect the *dalit* people......*(Interruptions)*...

MR. CHAIRMAN: Shri Suresh Reddy Garu, please address the Chair.

SHRI K.R. SURESH REDDY (Telangana): Thank you, Chairman, Sir, for giving me the opportunity. While the BRS Party supports, we support any initiative which balances development with ecology. The main concerns of the Amendments in the Act, especially Nos. 4 and 5, are powers of the States being taken away by the Union Government and the responsibility lies with the Union Government.

SHRI TIRUCHI SIVA: Sir,...

MR. CHAIRMAN: Please, please.

SHRI K.R. SURESH REDDY: At such a juncture, the concerns before us are two things. One is regarding federalism and its powers being taken away.

SHRI TIRUCHI SIVA: Sir, please...

MR. CHAIRMAN: Please sit down. Let him speak.

SHRI R. GIRIRAJAN: Sir, please allow him to speak.

MR. CHAIRMAN: You speak, Mr. Reddy. Please address the Chair.

SHRI K.R. SURESH REDDY: Yes, Sir. So, while supporting the Minister on the initiatives, we have a few concerns.

SHRI TIRUCHI SIVA: Sir, he was not speaking on the subject.

SHRI K.R. SURESH REDDY: Our concerns are the powers which are being taken away by the Centre. How much and how well they would be utilized, implemented and the State's interest being protected -- it should be reassuring, Sir. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, ...

MR. CHAIRMAN: No, no. Nothing will go on record except the hon. Member who is speaking. ...*(Interruptions)*... He has only two minutes. Do not disturb him.

Contents Page

SHRI K.R. SURESH REDDY: Sir, when I look at the hon. Minister, I feel reassured because the Minister is an environmentalist lover and environmental protectionist. So, the Ministry under him would, definitely, reassure us that as long as he is heading it, the environmental protection would be ensured. Having said this, Sir, when we look at the state of affairs, the NITI Aayog Report, a few years back, pointed out that India stands 120 out of 122 nations in water pollution. Added to this was that in the Pollution Control Boards at Centre and at the States, when we look at the vacancies, in the States, there is 50 per cent vacancies of the officers to be filled up.

MR. CHAIRMAN: Please conclude.

SHRI K.R. SURESH REDDY: Sir, my half the time went in disruption.

MR. CHAIRMAN: That is why I am giving you extra time.

SHRI K.R. SURESH REDDY: Sir, give me just two minutes.

MR. CHAIRMAN: Okay.

SHRI K.R. SURESH REDDY: So, I would request the hon. Minister to fill up all the vacancies. Especially in Manipur, there are 63 per cent vacancies in the Pollution Board. Kindly take it up. Your *Har Ghar Jal* Programme, which was initiated as Mission Bhagiratha in Telangana, which gave potable, clear drinking water to every household, is a shining example to the country. Finally, the only concern, I have, is the reason to bring in this Resolution through Parliament when there is still time for the revival of Manipur Parliament. We had hoped that this Resolution would be passed in Manipur Assembly.

MR. CHAIRMAN: Please conclude. Dr. V. Sivadasan.

SHRI K. R. SURESH REDDY: That would have given much more intense depth to the whole discussion. Having said that, I thank you for the opportunity.

SHRI TIRUCHI SIVA: Sir,...

MR. CHAIRMAN: No! He has got only two minutes. You please wait.

Contents Page

(At this stage, some hon. Members left the Chamber.)

DR. V. SIVADASAN (Kerala): Respected Chairman, Sir, today, this House is witnessing a cruelty against the people of Manipur and an unparalleled attack against our great federalism. Now, New Delhi is one of the most polluted capital cities in the world.

MR. CHAIRMAN: Dr. Sivadasan, please address the Chair. You have got only two minutes. You should speak on the subject.

SHRI V. SIVADASAN: According to the reports of the air quality and water quality, this Resolution is not to prevent the pollution of water, it is promoting the pollution of water. This Resolution is not for the people, it is for the corporates. Sir, the Government must explain why it is trying to weaken the States and environmental safeguards at a time when the ecology of Manipur needs stronger protection. Sir, the Government must explain the real motto of the Resolution. This Amendment endangers the purity of water and also through the Amendment, they are only promoting the corporate interest.

Sir, in Manipur, there is no Legislative Assembly. A Governor was appointed. We all know who the real Administrator is under the Presidential Rule. The Union Government is not taking the initiative to conduct elections and to form a State Legislative Assembly. Instead of that, they are making legislations in the name of the people of Manipur. This is not just the violation of principles of federalism but this is the cruelty to the people of Manipur.

MR. CHAIRMAN: Please conclude.

DR. V. SIVADASAN: Sir, it is an attack on federalism, democracy and environment, and it would set a wrong precedent.

MR. CHAIRMAN: Shri Praful Patel. *...(Interruptions)...*

DR. V. SIVADASAN: Respected Chair, ...*

---

* *Not recorded.*

MR. CHAIRMAN: No, no. Nothing will go on record. *...(Interruptions)...* Shri G.K. Vasan. *...(Interruptions)...*

SHRI G.K. VASAN (TAMIL NADU): Sir, I rise to support this Bill on behalf of my party, Tamil Manila Congress (Moopanar). Sir, Manipur is a very important and sensitive State. We all know that Manipur went through rough weather because of internal problems. Because of the Central Government's timely intervention in Manipur to solve problems, it has ended very positively, and today, Manipur is progressing peacefully in all departments. Soon, we will see a Government, MPs, MLAs and public representations, in Manipur. Even yesterday, through the Finance Minister's speech, we had given a positive note on Manipur's improvement.

Sir, the Government of India's transformative and national initiatives like the *Namami Gange* and *Jal Jeevan Mission* have brought tangible improvement in water quality and access across the country. That is why this Amendment in Water (Prevention and Control of Pollution) Bill is very important.

Sir, I would like to say that the Government of India is committed towards reshaping and redefining India's business landscape by facilitating entrepreneurs and corporations by providing an environment of 'Ease of Doing Business.' A multitude of reforms were undertaken in the exercise of reducing compliance-burdens. This is aimed at improving not only 'Ease of Doing Business' but also 'Ease of Living' by simplifying, rationalizing, digitalizing and decriminalizing compliance for citizens. Sir, it was felt that the criminal provisions undermine investor's confidence. Therefore, the Government has taken up rationalization of penal provisions for minor offences under various legislations and omissions of obsolete Sections.

MR. CHAIRMAN: Please conclude.

SHRI G.K. VASAN: This particular Bill, Sir, is the need of the hour for Manipur, and I support this Bill. Thank you, Sir.

MR. CHAIRMAN: Shrimati Maya Naroliya.

श्रीमती माया नारोलिया (मध्य प्रदेश): माननीय सभापति महोदय, आपने मुझे इस महत्वपूर्ण विधेयक पर बोलने का अवसर प्रदान किया, इसके लिए मैं आपको धन्यवाद करती हूं।

सभापति महोदय, मैं मणिपुर राज्य में जल प्रदूषण की रोकथाम और नियंत्रण संशोधन अधिनियम, 2024 को अपनाने से संबंधित इस वैधानिक संकल्प का पूर्ण समर्थन करते हुए इस सदन में खड़ी हूं। इस गरिमामय सदन की एक महिला सदस्य के रूप में, मैं यह मानती हूं कि

हमारे जल संसाधनों की पवित्रता की रक्षा करना हम सबकी सामूहिक जिम्मेदारी है - न केवल आज के लिए, बल्कि आने वाली पीढ़ियों के लिए, जिनकी आशाएं हमारे विवेक और दूरदर्शिता पर टिकी हैं। यह संशोधन अधिनियम जिम्मेदार शासन की भावना को सशक्त रूप से अभिव्यक्त करता है। महोदय, मैं आरम्भ में हमारे देश के यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी और वर्तमान सरकार की दूरदर्शी नेतृत्व क्षमता का उल्लेख करना चाहूंगी। इस सरकार ने बार-बार यह सिद्ध किया है कि आर्थिक प्रगति, पर्यावरणीय संरक्षण के विरुद्ध नहीं जाती।

हमारे समक्ष प्रस्तुत यह संशोधन सरकार की जनता के प्रति विश्वास, आधारित शासन, जीवन सुगमता, व्यापार सुगमता और सबसे बढ़कर सतत पर्यावरण संरक्षण के प्रति दृढ़ प्रतिबद्धता को दर्शाता है। जैसाकि विधायी टिप्पणी में स्पष्ट रूप से बताया गया है कि पुराने दंडात्मक प्रावधान कई बार मामूली और तकनीकी त्रुटियों के लिए अत्याधिक अपराधीकरण का कारण बनते थे, जो न तो न्यायसंगत था, न ही सकारात्मक और नियामक वातावरण के अनुकूल था। आज का यह सुधार उसी असंतुलन को दूर करता है। यह संशोधन अधिनियम छोटे-मोटे उल्लंघनों को अपराध की श्रेणी से निकालकर उनके स्थान पर आर्थिक दंड का प्रावधान करता है, जो अधिक न्यायोचित और मानवीय दृष्टिकोण है। वहीं दूसरी ओर यह अधिनियम हमारी नदियों, अर्धभूमियों और जन-स्वास्थ के लिए गंभीर खतरा पैदा करने वाले बड़े उल्लंघनों के विरुद्ध कठोर और समझौता रहित रूख अपनाता है।

सभापति महोदय, गंभीर विफलताओं जैसे अवैध ढंग से प्रदूषित जल या औद्योगिक अपशिष्ट के निर्वहन के मामले में कठोर दंड का प्रावधान किया गया है, जिसमें निरंतर उल्लंघन की स्थिति में छह से सात वर्ष की कारावास का प्रावधान है। यह संतुलित दृष्टिकोण सुनिश्चित करता है कि ईमानदार उद्यमियों को सहयोग मिले तथा अद्यतन प्रदूषण फैलाने वालों को कठोरता से जिम्मेदार ठहराया जाए। औद्योगिक प्रतिष्ठानों को स्वीकृति देने या अस्वीकृत करने संबंधी दिशा-निर्देश जारी करने के लिए केन्द्र सरकार को अधिकार प्रदान किया जाना पारदर्शिता और एकरूपता की दिशा में एक बड़ा कदम है। इससे यह सुनिश्चित होता है कि देश के विभिन्न राज्यों के प्रदूषण नियंत्रण बोर्ड एक स्पष्ट समयबद्ध और समान ढांचे में कार्य करें। यह अधिनियम संस्थागत ढांचे को सुदृढ़ करता है, क्योंकि राज्य प्रदूषण नियंत्रण बोर्ड के अध्यक्षों की नियुक्ति और सेवा शर्तें अब केन्द्रीय मानकों द्वारा नियंत्रित होंगी, जिससे जवाबदेही और पेशेवर गुणवत्ता में वृद्धि होगी।

सभापति महोदय, मैं इस संशोधन द्वारा स्थापित किए गए प्रगतिशील दंड निर्धारण तंत्र पर भी ध्यान आकर्षित करना चाहती हूं। विस्तृत आपराधिक प्रक्रिया के स्थान पर अब दंड का निर्धारण वरिष्ठ स्तर के एक अधिकृत निर्णय निर्माता अधिकारी द्वारा किया जाएगा, जिससे निर्णय प्रक्रिया में विशेषज्ञता, गति और न्याय सुनिश्चित हो सके। अपील राष्ट्रीय हरित अधिकरण के समक्ष जाएगी, जिससे पर्यावरण न्याय व्यवस्था की विश्वसनीयता और मजबूत होगी। इसके अतिरिक्त सभी दंड राशि सीधे पर्यावरण संरक्षण कोष में जमा की जाएगी, ताकि ये संसाधन विशेष रूप से पारिस्थितिक संरक्षण और पुनर्स्थापन में उपयोगी हो।

महोदय, मणिपुर राज्य प्राकृतिक सौंदर्य, संवेदनशील पारिस्थितिक क्षेत्रों और विशिष्ट जल संसाधनों से परिपूर्ण है। वहां ऐसे सुधार अत्यंत समयोचित और आवश्यक हैं। मणिपुर के लोग सदैव अपने पर्वत जल और पर्यावरण के प्रति सांस्कृतिक और भावनात्मक जुड़ाव रखते हैं।

इस संशोधन अधिनियम को अपनाने से मणिपुर को एक आधुनिक, पारदर्शी और प्रभावी नियामक ढांचा प्राप्त होगा, जो उनके जल संसाधनों की सुरक्षा करते हुए विकास की प्रक्रियाओं को संतुलित रूप से आगे बढ़ाने का काम करेगा। यह सरकार लगातार सिद्ध कर रही है कि पर्यावरण संरक्षण कोई बोझ नहीं, बल्कि राष्ट्र के भविष्य में किया गया निवेश है। माननीय प्रधान मंत्री जी के नेतृत्व में भारत ने नदी पुनर्जीवन जैसे बड़े प्रयासों से लेकर जल जीवन मिशन के अभूतपूर्व विस्तार तक ऐसे अनेक कदम उठाएं हैं, जो विकास और पर्यावरण संरक्षण के लिए सामंजस्य स्थापित करते हैं। आज जिस संशोधन पर हम चर्चा कर रहे हैं, वह इसी राष्ट्रीय दृष्टि का विस्तार है।

महोदय, मैं इस संकल्प का पूर्ण समर्थन करती हूं और इस सदन से आग्रह करती हूं कि मणिपुर राज्य में जल प्रदूषण की रोकथाम और नियंत्रण संशोधन अधिनियम, 2024 को अपनाने के इस प्रस्ताव को सर्वसम्मति से स्वीकार किया जाए। महोदय, यह कदम न केवल सरकारी संघवाद को मजबूत करेगा, बल्कि पर्यावरणीय शासन को भी अधिक सक्षम बनाएगा और हमारे देश कि पारिस्थितिक विरासत की भी रक्षा करेगा।

सभापति महोदय, मुझे सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The next speaker is Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P (Kerala): Sir, within two minutes, I cannot speak more. But, let me point out one important procedural issue related to this particular Resolution -- an issue related to violation of the provisions of the Constitution.

Sir, 'water' is a State Subject. Of course, Parliament can bring legislation on State Subject, provided two or more States pass resolution. But what happened in this case? Manipur does not have a legislature now. Is Parliament empowered to make legislation under Article 356, violating the provisions of Article 252? Article 252, of course, empowers Parliament, provided there should be a unanimous resolution passed by State legislatures. But here, nothing has happened. So, the point is that Article 356 does not give power to Parliament to violate the provisions under Article 252. So, this point must be taken very seriously and this Government has no right to violate the provisions of the Constitution. They are not shameful at all. What has led to this situation in Manipur? This was the misrule of BJP, the infighting among BJP people, which kept Manipur under this situation. ...(*Interruptions*)...

MR. CHAIRMAN: Do not try to bring politics into this. You please come to the subject. ...(*Interruptions*)...

SHRI SANDOSH KUMAR P: Sir, I am talking about Manipur only. ...(*Interruptions*)...

MR. CHAIRMAN: If you are bringing politics into this, then, they will be bringing politics. ...(*Interruptions*)... How to run the House?

SHRI SANDOSH KUMAR P: Sir, I can speak in many ways. Should I raise my voice and say, it was the misrule of the BJP Government which led to the current situation in Manipur? It is a known fact.

MR. CHAIRMAN: No; you have to speak only on the subject. ...(*Interruptions*)... When subject about Manipur State will come, then, you can speak. Now, you speak on the subject.

SHRI SANDOSH KUMAR P: Sir, it is my sincere demand to kindly restore the Manipur Assembly. The President's Rule also failed there. ...(*Interruptions*)... Allow me to continue my speech. I am annoyed about the situation in Manipur.

MR. CHAIRMAN: Shri Ram Chander Jangra.

श्री रामचंद्र जांगड़ा (हरियाणा): सभापति महोदय, इस महत्वपूर्ण परिनियत संकल्प पर हो रही चर्चा में भाग लेने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद। हमारे काफी माननीय सांसदों ने इस पर विस्तार से सभी पहलुओं पर अपने-अपने विचार व्यक्त कर दिए हैं। मुख्य रूप से यह विधेयक राज्य प्रदूषण नियंत्रण बोर्ड द्वारा किसी भी उद्योग की स्थापना करने, परिचालन या उसे उस प्रक्रिया में लाने और उसके किसी भी विवाद को निपटाने में केंद्र सरकार को यह अधिकार देता है कि वह पूरी तरह से जल प्रदूषण के नियंत्रण के लिए उसमें प्रतिभागी बन सके।

मान्यवर, सबको पता है कि जल जीवन है। हमारा सांस्कृतिक इतिहास, हमारा धर्म यह कहता है कि धर्म की परिभाषा केवल पूजा पद्धति का नाम नहीं है, बल्कि जलाशयों के जल को शुद्ध रखना भी एक धर्म है, वृक्षों की हरियाली की रक्षा करना भी एक धर्म है और पृथ्वी की शुद्धता रखना भी हमारा एक धर्म है। धर्म की परिभाषा बहुत ज्यादा लंबी-चौड़ी है।

मान्यवर, मैं अभी थोड़ी-सी चर्चा करूंगा। मुझ से पूर्व मेरे माननीय सांसद साथी, जो इस विषय पर कुछ चर्चा कर रहे थे, मैं उनके विषय में थोड़ा-सा बताना चाहूंगा। हमारे नीरज डांगी जी ने विषय उठाया था कि इसमें सजा का प्रावधान बहुत कम है। महोदय, इस विधेयक में साफ लिखा गया है कि जो छोटे-मोटे अपराध हो जाते हैं, छोटी-मोटी गलतियाँ हो जाती हैं, उनका किसी कारोबार पर ज्यादा इफेक्ट न पड़े, वह कारोबार बंद न हो, उसको ज्यादा तंग न किया जाए, की बजाए अगर कोई गंभीर अपराध करता है, तो इसमें बाकायदा हर धारा में उसको सजा देने का प्रावधान है। इसके बारे में सभी माननीय सांसदों ने बताया है। महोदय, यह राशि 10 हज़ार रुपये से लेकर 15 लाख रुपये तक हर क्लॉज़ के उल्लंघन पर हो सकती है।

*(**श्री उपसभापति** पीठासीन हुए।)*

मैं यह भी बता दूँ कि इसमें यह प्रावधान नहीं है कि केवल एक ही बार जुर्माना लगेगा। बाकायदा इसके हर क्लॉज़ के साथ यह लिखा है कि अगर कोई भी फैक्टरी, कोई भी संस्थान उल्लंघनों का अनुपालन लगातार जारी रखता है, तो प्रतिदिन के हिसाब से दस हजार रुपये जुर्माना लगाया जा सकता है। सर, यह सजा कम सजा नहीं है।

मान्यवर, मैं इस संबंध में एक बात और कहना चाहूँगा। मेरे साथी ज़रा याद कर लें कि भोपाल में यूनियन कार्बाइड इंडिया लिमिटेड में प्रदूषण फैला, गैस त्रासदी हुई और उसमें हजारों लोग मारे गए। उस त्रासदी का मुख्य अपराधी वॉरेन एंडरसन को मध्य प्रदेश सरकार के सरकारी विमान में बिठाकर दिल्ली लाया गया और अमेरिका भेज दिया गया! उसे ज़रा सी सजा भी नहीं मिली। वे लोग आज तक न्याय के लिए तड़प रहे हैं, तो ये थोड़ा अपने ऊपर भी विचार-विमर्श कर लें। ...(**व्यवधान**)...

श्री उपसभापति: माननीय सदस्यगण, एक मिनट। ...(**व्यवधान**)... माननीय सदस्य, रामचंद्र जांगड़ा जी, एक मिनट। ...(**व्यवधान**)... मैं आपको समय दे रहा हूँ। ...(**व्यवधान**)...

श्री रामचंद्र जांगड़ा: मान्यवर, उन्होंने आरोप लगाया है। ...(**व्यवधान**)...

श्री उपसभापति: आपके माध्यम से मेरी सभी माननीय सदस्यों से गुजारिश है ...(**व्यवधान**)...

श्री रामचंद्र जांगड़ा : अब वे मणिपुर के विषय पर बोल रहे हैं, आरोप लगा रहे हैं कि वहाँ पर प्रधान मंत्री जी नहीं गए और गए तो थोड़ी देर के लिए गए। ...(**व्यवधान**)... हमें उन्हें थोड़ा बहुत तो बताना चाहिए। ...(**व्यवधान**)...

श्री उपसभापति: आप महत्वपूर्ण विषय पर बहस कर रहे हैं, पर रूल 110 का ध्यान रखें - "Scope of Debate - The discussion on a motion that the Bill be passed shall be confined to the submission of arguments either in support of the Bill or for the rejection of the Bill. In making his speech, a Member shall not refer to the details of the Bill further than is necessary for the purpose of his arguments which shall be of a general character." Please speak on the subject.

श्री रामचंद्र जांगड़ा: सर, वे भी प्रदूषण ही फैला रहे थे।

श्री उपसभापति: प्लीज़ आपके माध्यम से मेरी सबसे यही रिक्वेस्ट है। ...(**व्यवधान**)...

श्री रामचंद्र जांगड़ा: चलिए, मैं इस विषय पर बात कर लेता हूँ। मान्यवर, मेरे मित्र राघव चड्ढा जी काफी विस्तार से पंजाब के विषय पर बोलकर गए हैं। वे बड़ी शान से यह बता रहे थे कि बठिंडा से पूरी एक ट्रेन भरकर चलती है, जो कैंसर के मरीजों से भरी हुई होती है। वे लोग इलाज के लिए

बीकानेर में जाते हैं। मान्यवर, अगर ये लोग पंजाब में इतने दिनों से शासन में थे, लेकिन वहाँ पर एक कैंसर हॉस्पिटल तक नहीं बना सके, तो इन्हें थोड़ा बहुत अपना भी निरीक्षण करना चाहिए। पंजाब, जो हमारे भारत का सबसे फर्टाइल प्रदेश है, सबसे उन्नत प्रदेश है, वहाँ पर एक कैंसर हॉस्पिटल नहीं है!

श्री उपसभापति: प्लीज़ सीट पर बैठकर न बोलें। Renukaji, I am requesting you. ...(*Interruptions*)... I am requesting you all. I am not allowing.

श्री रामचंद्र जांगड़ा: वहाँ के लोग अपना इलाज कराने के लिए राजस्थान जाते हैं और ये इस बात का आरोप भी केंद्र सरकार पर लगाते हैं! ...(**व्यवधान**)... आप ही बताइए कि अगर वे वहाँ पर इलाज कराने के लिए जाते हैं, तो इसमें केंद्र सरकार का क्या दोष है? पंजाब सरकार को पंजाब में कैंसर का हॉस्पिटल बनाना चाहिए। इसमें केंद्र सरकार का क्या दोष है? भाजपा सरकार का क्या दोष है?

MR. DEPUTY CHAIRMAN: Please come on the subject.

श्री रामचंद्र जांगड़ा: पंजाब में भाजपा सरकार कभी नहीं रही है। मान्यवर, मैं यह बात इसलिए कहता हूँ, क्योंकि इस विधेयक के द्वारा हर क्लॉज़ पर जो प्रावधान किए गए हैं, वे सारे पूरी तरह से पारदर्शी, पूरी तरह से न्यायसंगत और वायु और जल प्रदूषण के नियंत्रण के लिए पूरी तरह से प्रभावी प्रावधान हैं। माननीय सदस्या, माया नारोलिया जी भी बता रही थीं कि इसमें यह बहुत ही बढ़िया प्रावधान किया गया है कि जुर्माने की जो राशि होगी, वह भी प्रदूषण नियंत्रण बोर्ड के अधीन रहेगी, ताकि भविष्य में प्रदूषण के लिए जो भी इंतजाम करना हो, किसी नहर की सफाई करनी हो, किसी जलाशय की सफाई करनी हो, तो कम-से-कम उस राशि के लिए राज्य सरकार या केंद्र सरकार के ऊपर निर्भर न रहकर, उस जुर्माने की राशि ही इस काम में आ जाएगी। इससे बढ़िया प्रावधान तो हो नहीं सकता है। इस परिनियत संकल्प के माध्यम से जितने भी प्रावधान किए गए हैं, वे एक के बाद एक नायाब हैं। मान्यवर, मैं यह कहना चाहूँगा कि न्यायालयों में जो प्रक्रिया चलती है, वह काफी लम्बी होती है। कई बार न्याय मिलने में बड़ी देरी हो जाती है, इसलिए इस परिनियत संकल्प के तहत प्रावधान किया गया है कि इस नियंत्रण बोर्ड में केंद्र सरकार के संयुक्त सचिव और राज्य सरकार के सचिव के बराबर के अधिकारी होंगे। प्रत्येक राज्य सरकार का जो प्रदूषण नियंत्रण बोर्ड होगा - इसमें केंद्र सरकार राज्य सरकार के ऊपर कुछ नहीं थोपेगी, बल्कि उस राज्य की माँग के अनुसार और जितने अधिकारियों की आवश्यकता होगी, इसमें उतने अधिकारियों की ही नियुक्ति की जाएगी। इस परिनियत संकल्प की प्रत्येक धारा मणिपुर में स्वच्छ जल देने के लिए है। मान्वयर, मैं 2020 में राज्य सभा में आया। राजभाषा समिति का संयोजक होने के नाते, मुझे कई बार पूर्वोत्तर के राज्यों में जाने का मौका मिला। मैं शान से कह सकता हूँ कि हमारे प्रधान मंत्री, नरेन्द्र मोदी जी के 2014 से सत्ता में आने के बाद नॉर्थ-ईस्ट की स्टेट्स को भी पता लगा है कि हमारी भी भारत के बजट में कोई हिस्सेदारी है।

Contents Page

हमारे ऊपर भी भारत का बजट लागू होता है और वहां पर रेलों का कितना ढांचा खड़ा किया गया है, कितने हाइवेज़ का ढांचा खड़ा किया गया है, वहां पर कितने एम्स बने हैं, कितने आईआईटी और आईआईएम बन रहे हैं, कितने मेडिकल कॉलेज बने हैं। ये लोग चुनाव की चिंता न करें। मणिपुर भारत का एक अभिन्न हिस्सा है। प्रधान मंत्री एक-एक स्टेट को पूरी न्यायप्रियता से और पूरे संतुलन के साथ देख रहे हैं। मणिपुर एक आदर्श स्टेट बने, इसके लिए प्रधान मंत्री जी के नेतृत्व में भारत सरकार पूरी तरह से प्रयासरत है। मैं कहता हूं कि वे ज्यादा चिंता न करें। दिक्कत यह है कि वे बोलते हैं और चले जाते हैं। सुष्मिता देव जी अपनी बात कहकर चली गईं। ...(**व्यवधान**)... मान्यवर, जिस बंगाल ने श्यामाप्रसाद मुखर्जी दिए, जिस बंगाल में सुभाष चन्द्र बोस दिए, इस बंगाल ने रबिन्द्रनाथ टैगोर दिए और जो बंगाल सामाजिक क्रांति, आर्थिक क्रांति और राजनैतिक क्रांति का जनक रहा, आज उस बंगाल का क्या हाल बना दिया गया है। ...(**व्यवधान**)...

श्री उपसभापतिः आप विषय पर बोलिए। ...(**व्यवधान**)... प्लीज़, विषय पर बोलिए।

श्री रामचंद्र जांगड़ा: ये लोग अपनी बात पर जरा सोच लें। मैं इस विधेयक के तमाम प्रावधानों का समर्थन करते हुए अपनी बात को समाप्त करता हूं।

DR. FAUZIA KHAN (Maharashtra): Sir, this Resolution is not about Manipur alone. It is a judgement on our national priorities. I do support this Resolution while urging the Government to ensure that legal reforms translate into real enforcement on the ground all over the nation. Yes, we need real enforcement. We see environmental laws failing everywhere. Our major rivers to small *nallahs*, all are polluted. In the National Capital where we live, we are breathing poisonous air 24 x 7. We cannot succeed without a strong and well-equipped regulatory system. Land use change, sewage discharge, agriculture run-off, industrial and hospital waste have all pushed dissolved oxygen to critically low levels and raised bio-chemical oxygen demand above safe limits.

Sir, environmental protection cannot be reduced to administrative penalties. It is a national pollution emergency or a public health crisis. It is an emergency situation. Sir, talk of air pollution or water pollution, one thing is sure that if we have to survive, we have to wake up. India is divinely blessed every way — geographically or environmentally. As far as weather is concerned, as far as natural resources are concerned, India is divinely blessed but there are two curses, and, those two curses are man-made curses. One is poor civic sense and the other is corruption. As far as civic sense is concerned, everywhere, there is '*chalta hai*' attitude. सीवेज नाली में डाल दो, नाले में डाल दो, चलता है! कूड़ा रास्ते पर फेंक दो, चलता है! सड़क पर थूक दो, चलता है! अधिकारी की मुट्ठी गर्म कर देंगे! सर, यह हमारी मातृभूमि है। ...(**समय की घंटी**)... सर, मुझे

एक मिनट का समय और दीजिए। यह हमारी मातृभूमि है। हम इसको मां कहते हैं। क्या हम अपनी मां के साथ ऐसा व्यवहार कर सकते हैं? वन्दे मातरम कहने को कहा जाता है, हम वंदे मातरम कहते हैं, लेकिन जीना भी चाहिए वन्दे मातरम। इस तरह से अगर हम देश का हाल करेंगे, तो यह ठीक नहीं है। इसके लिए एनफोर्समेंट जरूरी है।

सर, मैं एक लास्ट मुद्दा कहती हूं। आपके ये जो पॉल्यूशन कंट्रोल बोड्र्स हैं, ये सबसे पॉल्यूटेड हैं, ऐसा लोग कहते हैं। इनसे पॉल्यूटेड कुछ नहीं है, क्योंकि हम भ्रष्टाचार को केवल मर्यादित दृष्टि से नहीं देख सकते हैं। ...(**समय की घंटी**)... भ्रष्टाचार नीयतों पर होता है। सर, जहां इतना भ्रष्टाचार रहेगा, तो वहां हम क्लाइमेट क्राइसिस से कैसे डील करेंगे, हम किस तरह से पॉल्यूशन को दूर करेंगे?

سیویج † ، دو پھینک میں راستے کوڑا ہے۔ چلتا ، دو ڈال میں نالے ، دو ڈال میں نالی کی وقت) ... ہے۔ ماتربھومی ہماری یہ لسر گے۔ کردیں گرم مُٹّھی کی ادھیکاری ہے۔ چلتا ماں کو اس ہم ہے۔ ماتربھومی ہماری یہ دیجیئے۔ اور وقت کا منٹ ایک مجھے ، سر ...(گھنٹی کہا کو کہنے ماترونده ہیں؟ کرسکتے ویوہار ایسا ساتھ کے ماں اپنی ہم کیا ہیں۔ کہتے ہم اگر سے طرح اس ماترم۔ ے وند چاہئیے بھی جینا لیکن ، ہیں کہتے ماترونده ہم ، ہے جاتا ہے ضروری انفارسمنٹ لیئے کے اس ہے۔ نہیں ٹھیک یہ تو گے کریں حال کا دیش

سب یہ ، ہیں بورڈرس کنٹرول پالیوشن جو یہ کے آپ ہوں۔ کہتی مدعا لاسٹ ایک میں ، سر ہم کہ کیوں ، ہے نہیں کچھ پالیوٹیڈ سے ان ہیں۔ کہتے لوگ ایسا ، ہیں پالیوٹیڈ سے ...(گھنٹی کی وقت) ... ہیں۔ سکتے دیکھ نہیں سے درشٹی مریادِت صرف کو اچار بھرشٹ کلائیمیٹ ہم وہاں تو ، رہیگا بھرشٹاچار اتنا جہاں ، سر ہے۔ ہوتا پر نیتوں بھرشٹاچار گے؟ کریں دور کو پالیوشن سے طرح کس ہم گے کریں ڈیل کیسے سے کرائسیز

श्री उपसभापतिः धन्यवाद, फौजिया जी।

डा. फौजिया खानः सिर्फ बोड्र्स फॉर्म करने से नहीं होगा। ...(**समय की घंटी**) ... मैं इतना ही कहती हूं ...

† ڈاکٹر فوزیہ خان: صرف بورڈس فارم کرنے سے نہیں ہوگا۔ ... (گھنٹی کی وقت) ... میں اتنا ہی کہتی ہوں...

श्री उपसभापतिः धन्यवाद। माननीय श्री प्रफुल्ल पटेल जी। Already, your time is over.

श्री प्रफुल्ल पटेल (महाराष्ट्र): उपसभापति महोदय, यह बहुत ही महत्वपूर्ण चर्चा हो रही है, क्योंकि कई प्रकार के प्रदूषण में जल प्रदूषण एक बहुत ही गंभीर मामला है और सीधा हमारे स्वास्थ्य के साथ जुड़ा हुआ है और देश के विकास के साथ भी जुड़ा हुआ है। मैं प्रधान मंत्री जी को

† Tranlitration in Urdu script.

धन्यवाद दूंगा कि इस मामले में विशेष ध्यान देकर गंगा जी की सफाई से लेकर बाकी अन्य जगहों पर उन्होंने महत्वपूर्ण कदम उठाए हैं। मैं सीमित समय होने की वजह से ज्यादा न बोलते हुए इतना ही कहूंगा कि अभी भारत सरकार के द्वारा जो एक बहुत ही महत्वपूर्ण और अच्छी योजना चल रही है, वह है - हर घर को नल से जल। इसमें हमारे नागरिकों को हर घर में शुद्ध पानी मिलेगा, ताकि महिलाओं को, बहनों को दूर तक पानी लाने के लिए न जाना पड़े और अच्छा पानी, साफ-सुथरा पानी घर में मिले।

इसमें माननीय मंत्री जी को और सरकार को मेरा एक सुझाव है। जहां-जहां पानी का स्रोत है, source है, उसमें हम लोगों को अभी तक जितना कामयाब होना चाहिए, सफल होना चाहिए, हम नहीं हो पाए हैं। अच्छा पानी मिले, जिसमें फ्लोराइड न हो, बाकी और कोई प्रदूषित पदार्थ न हो, इसके बारे में हम लोगों को ज्यादा ध्यान देना पड़ेगा। दूसरा, जहां source मिल भी जाता है, तो उस source में किस तरह का पानी है, यह देख कर और हो सके, तो वहां filtration या किसी प्रकार की नई technology से अगर हम उसमें कोई यंत्र बिठा कर उससे साफ-सुथरा पानी घरों तक पहुंचा सकें, तो अच्छा होगा। यह इतनी महत्वपूर्ण योजना है, जिसमें भारत सरकार इसको एक महत्वपूर्ण योजना समझ कर करोड़ों रुपए खर्च कर रही है। यह हो रहा है। इसमें no doubt कि पानी पहुंच रहा है, लेकिन साफ-सुथरा पानी पहुंचे और उधर, जहां स्रोत हैं, वहां से जो पानी टंकी में जाता है या वहां से सीधे जो नलों में जाता है, वहां पर कोई यंत्र बिठाने की कोशिश करनी चाहिए।

सर, बहुत सारे सदस्यों ने जो कहा है, इस बात से मैं भी सहमत हूं कि जैसे हमारी भूमि है, ...(**समय की घंटी**)... भूमि में प्रदूषण के जो अनेक कण हैं, जो जमीन में जाकर ground water के साथ mix हो जाते हैं, उनको किसी भी तरह से हम लोगों को कोशिश करके रोकने का प्रयास करना चाहिए। यह महत्वपूर्ण बात कहते हुए मैं इतना ही कहूंगा कि इसके बारे में, खास कर हर घर को नल के जल से जोड़ने की जो योजना है, आप इसमें ज्यादा विशेष ध्यान देकर पानी की सफाई के मामले में ध्यान दें। बहुत-बहुत धन्यवाद।

श्री उपसभापति: धन्यवाद। श्रीमती दर्शना सिंह जी।

श्रीमती दर्शना सिंह (उत्तर प्रदेश): उपसभापति महोदय, आपने मुझे इस सदन में जल संशोधन बिल के समर्थन में अपने विचार रखने का अवसर प्रदान किया, इसके लिए मैं आपका हृदय से आभार प्रकट करती हूं।

महोदय, माननीय प्रधान मंत्री जी की प्रेरणा से जल संशोधन अधिनियम जीवन और कारोबार को सुगम और आसान बनाने के लिए लाया गया है। जल प्रदूषण न सिर्फ हमारे स्वास्थ्य के लिए हानिकारक है, बल्कि यह मानव जीवन के हर पहलू को प्रभावित करता है। मणिपुर जैसे पहाड़ी राज्य में जल संसाधनों का संरक्षण अत्यंत आवश्यक है। एमएसएमई के क्षेत्र में भी यह बिल अत्यंत महत्वपूर्ण है और यह हमारे देश की अर्थव्यवस्था की रीढ़ है। यह क्षेत्र करोड़ों लोगों को अवसर प्रदान करता है, स्थानीय विकास को गति देता है और माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में आत्मनिर्भर भारत के संकल्प को लगातार मजबूत कर रहा है। लेकिन छोटी-

Contents Page

छोटी तकनीकी कमियों पर भी जब व्यवसायों को आपराधिक मामलों का सामना करना पड़ता है, तो इससे उनकी वृद्धि और विकास पर प्रतिकूल प्रभाव पड़ता है।

महोदय, माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी की ईज़ ऑफ डूइंग बिजनेस की नीति और विश्वास आधारित शासन की सोच को आगे बढ़ाते हुए सरकार द्वारा इस अधिनियम में किए गए दंड मुक्तिकरण के संशोधन बहुत ही सराहनीय और समयानुकूल हैं। इसके लाभ इतने हैं, जिनके बारे में मैं कुछ महत्वपूर्ण बातें आपको बताना चाहती हूं। प्रमुख रूप से इस संशोधन के बाद अनावश्यक कानूनी बोझ में कमी आएगी। अब छोटे तकनीकी मामलों पर आधारित मुकदमे नहीं चलेंगे। एमएसएमई बिना डर के अपना काम सुचारू रूप से कर सकेंगे। इसके अलावा ईज़ ऑफ डूइंग बिजनेस को बढ़ावा मिलेगा। दंड मुक्तीकरण से उद्योगों में यह भरोसा बढ़ा है कि सरकार उनका साथ देने और उनका काम सरल बनाने के लिए प्रतिबद्ध है।

महोदय, अब लोगों का ध्यान दंड देने पर नहीं, बल्कि सही तरीके से कानून का पालन सुनिश्चित कराने पर होगा। इससे पर्यावरण की रक्षा और उद्योगों का विकास, दोनों संतुलित रूप से आगे बढ़ेंगे। इसके साथ ही साथ समय, संसाधन और ऊर्जा की बचत होगी। इससे पहले लम्बी कानूनी प्रक्रियाओं में लगने वाला समय अब उत्पादन, नवाचार और विस्तार में लगाया जा सकेगा, साथ ही साथ विश्वास आधारित शासन को प्रोत्साहन मिलेगा। यह संशोधन यह दर्शाता है कि सरकार अपने उद्यमियों पर भरोसा करती है। यह भरोसा ही आर्थिक विकास की गति को और तेज करता है।

माननीय उपसभापति महोदय, यह संशोधन केवल कानूनी सुधार नहीं है, बल्कि एमएसएमई क्षेत्र को सशक्त बनाने के लिए सरकार और प्रधान मंत्री जी की दूरदर्शी सोच का स्पष्ट उदाहरण है। अतः मैं इस अधिनियम को मणिपुर राज्य में लागू किये जाने के संकल्प का पूर्ण रूप से समर्थन करती हूँ। यह कदम उद्योग, पर्यावरण और रोजगार, तीनों के लिए अत्यंत लाभकारी सिद्ध होगा। महोदय, मैं इसके लिए माननीय प्रधान मंत्री जी और माननीय पर्यावरण मंत्री जी का हृदय से बहुत-बहुत धन्यवाद करती हूँ और इस बिल का समर्थन करती हूँ, धन्यवाद।

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I thank you for giving me a chance to speak on this important Resolution. I stand here to support this Resolution but in protest, because we still do not have an elected State Assembly in Manipur which is something that was promised to them but has been denied to them. It is good to see the Minister of Environment, Forest and Climate Change today. मैं आज इसलिए बोल रही हूं, क्योंकि जब हम दिल्ली में पॉल्यूशन के माहौल में air breathe कर रहे थे, तो त्राहिमाम मचा हुआ था, मुंबई में भी त्राहिमाम मचा हुआ था, तब हमारे Environment Minister बिहार में और अब बंगाल के आने वाले चुनाव में थोड़ा बिजी थे। आज उनको यहां पर देखकर अच्छा लगा कि पॉल्यूशन के बारे में बातचीत चल रही है।

सर, मैं मणिपुर को लेकर 3 मई, 2023 से अपनी बात शुरू करूंगी, जब वहां पर एक प्रॉब्लम शुरू हुई। वह प्रॉब्लम बढ़ती ही चली गई। गृह मंत्री ने All Party Meeting बुलाकर, उस मीटिंग हम सबको कहा कि सब चीजें नियंत्रण में हैं। अजय भल्ला जी उस समय सेक्रेटरी थे, जो अब वहां के गवर्नर हैं। जब वहां पर President's Rule लगा, तो पहले तो चीफ मिनिस्टर की

इस्तीफे की बात आई। चीफ मिनिस्टर ने इस्तीफा दिया, इस्तीफा वापस लिया। जब पार्लियामेंट में President's Rule पर डिस्कशन आया, तो वह रात के 3 बजे आया। रात के 3 बजे यहाँ पूरा अपोजिशन बैठा था, जिसने मणिपुर की चर्चा में भाग लिया, परन्तु Treasury Benches के allies में से किसी ने भी उस चर्चा में भाग नहीं लिया और पूरी जिम्मेदारी गृह मंत्री को दे दी थी, जैसे कि वह भाषण जल्दी से खत्म हो और वह जो Statutory Ordinance था, वह complete हो। मैं यह इसलिए भी याद दिला रही हूं, क्योंकि कल वित्त मंत्री जी ने कहा था कि मणिपुर को लेकर हम लोग घड़ियाली आंसू बहा रहे हैं। तो घड़ियाली आंसू क्या होते हैं, उसकी chronology मैंने अभी समझाई है कि जब से मणिपुर में 2023 से प्रॉब्लम शुरू हुई है, आज तक वहां पर असेंबली बहाल नहीं हुई है, डेमोक्रेसी बहाल नहीं हुई है।

सर, जहाँ तक पॉल्यूशन की बात रही, तो पॉल्यूशन को लेकर पूरे देश में ही आतंक मचा हुआ है, चाहे वह air pollution हो या water pollution हो। मैं मानती हूं कि इसको सबसे बड़ी प्राथमिकता दी जाए। आज सिर्फ मणिपुर में ही यह दिक्कत नहीं है, बल्कि आज देश की आर्थिक राजधानी मुंबई और यहां की राजधानी में भी पॉल्यूशन को लेकर, यूरेनियम लेवल्स को लेकर बहुत तकलीफ हो रही है। ...(**समय की घंटी**)... सर, मेरा बस यही मानना है और इसी बात से मैं अपनी बात खत्म करुंगी कि अगर घड़ियाली आंसू की बात करते हैं, तो Treasury Benches ने मणिपुर के लिए जो घड़ियाली आंसू दिखाए हैं, उससे देश और मणिपुर की जनता अवगत है। Thank you so much, Sir.

श्री रामजी (उत्तर प्रदेश): मान्यवर, आपको धन्यवाद कि आपने मुझे इस महत्वपूर्ण विषय पर बोलने का अवसर दिया है। साथ ही मैं अपनी पार्टी की मुखिया, आदरणीय बहन कुमारी मायावती जी का भी आभार व्यक्त करता हूं।

मान्यवर, संसद ने जल प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1974 में अमेंडमेंड करके फरवरी, 2024 में उसे पुनः पास किया, जिसमें पहले जल प्रदूषण के दोषी लोगों पर अपराध का मुकदमा दर्ज करके सजा देने का प्रावधान था और बाद में उसे खत्म करके आर्थिक दंड का प्रावधान किया गया। मान्यवर, सरकार से मेरा यह कहना है कि उसे जल प्रदूषण के कारकों, इंडस्ट्रीज़ को आइडेंटिफाई करना पड़ेगा, क्योंकि जल प्रदूषण एक महत्वपूर्ण विषय है और इसको सिर्फ अर्थ दंड से नियमित करना ठीक नहीं है।

इसके लिए हमें कारक निकालने पड़ेंगे कि कौन-सी इंडस्ट्री किस तरह के pollution को निकाल रही है कि वह physical pollution है या chemical pollution है या biological pollution है या microbiological water pollution है या thermal water pollution है या radioactive water pollution है या sewage water pollution है। इस तरह के pollutions को आइडेंटिफाई करके उनका इंडस्ट्री के हिसाब से अलग-अलग categorization करना पड़ेगा। सरकार उसके हिसाब से उनको ट्रीट भी करे, अन्यथा हमें एक बड़ी त्रासदी को झेलना पड़ सकता है। इस तरह की केमिकल फैक्ट्रियाँ, जो radioactive pollution और biological pollution दे रही हैं, उनके कारण हमें बड़े कारकों को भी झेलना पड़ेगा।

मान्यवर, इसी तरह से Effluent Water Treatment Plant की बात है। जितनी भी फैक्ट्रियाँ लगती हैं, उनमें सरकार नियमित कर दे कि बिना Effluent Water Treatment Plant के

फैक्ट्री नहीं लगाई जा सकती है। साथ ही, जो सीवेज है, नगरी निकाय हैं, उनमें भी सरकार सीवेज वाटर ट्रीटमेंट प्लांट की व्यवस्था नियमित करे ताकि वहाँ का गंदा पानी खुले में, नाले में, नदी में या नहर में न जाने पाए।

मान्यवर, मैं इसका ध्यान इसलिए दिलाना चाहता हूँ क्योंकि मैं लखीमपुर खीरी का रहने वाला हूँ और वहाँ पर शुगर फैक्ट्रियाँ बहुत सारी हैं, जो खुलेआम air pollution, water pollution फैलाती रहती हैं। उनके पास कोई ट्रीटमेंट प्लांट नहीं है। वे गंदा पानी खुलेआम नहर में, नदी में, नाले में फैला रही हैं, जिससे फसलें डिस्टर्ब हो रही हैं। अगर इस तरह के प्रावधान कर दिए गए कि इसके लिए 10,000 रुपए से लेकर 15 लाख रुपए तक जुर्माने की लिमिट है, तो इससे वे डरने वाले नहीं हैं। अगर यह प्रावधान है कि उन पर इतने रुपए तक की पेनल्टी लगाई जा सकती है, तो निश्चित तौर से वे इससे डरने वाले नहीं हैं। वे कुछ भी करते रहेंगे, क्योंकि उनको लगता है कि 15 लाख रुपए देकर हम अपना काम बना लेंगे।...(**समय की घंटी**)...

मान्यवर, मैं मणिपुर के बारे में कहना चाहता हूँ। माननीय मंत्री जी विधेयक लेकर आए हैं, यह अच्छी बात है, लेकिन वहाँ एक बड़ी समस्या भी है। मणिपुर में तीन नदियाँ - नम्बुल रिवर, इम्फाल रिवर और इरिल रिवर हैं, जो मीठे पानी का स्रोत हैं। इसके साथ ही लोकतक लेक है, जो मीठे पानी का स्रोत है। उनमें एक बड़ा चैलेंज भी है, नम्बुल रिवर में biological oxygen demand कम है और organic material contamination ज्यादा है। उसकी वजह से वहाँ पर काफी pollution है। इसको लेकर तमाम नीतियाँ बनाने की जरूरत है ताकि देश में pollution खत्म हो सके।

श्री उपसभापतिः धन्यवाद। श्रीमती जया अमिताभ बच्चन।

SHRIMATI JAYA AMITABH BACHCHAN (Uttar Pradesh): Sir, I thank you for this opportunity. बहुत मुश्किल है, -- Bhupender Yadavji is a smiling Minister sitting here; we have a very old association -- उनके खिलाफ कुछ बोलना थोड़ा अजीब लगता है, मगर बोलना पड़ेगा। जब आप लोग हँसते हैं, तो हमें बहुत डर लगता है और जब आप लोग £ तो हमें अच्छा लगता है because that is your true character. आपको divinity से एक indication आ रहा है और वह indication यह है कि सफाई करिए, हवा आने दीजिए। Free air and clean air, water will get cleaned on its own. Provide Manipur its right status. Do not control them from here. If you allow them -- they are responsible people who live in that State -- they will clean themselves. आपको इतनी तकलीफ करने की जरूरत नहीं है, आप वहाँ इलेक्शन करवाइए, वहाँ सरकार बनवाइए और वह पानी साफ करेंगे। आप लोगों ने इतने सारे स्टेट्स को कंट्रोल कर रखा है, पहले वहाँ सफाई करवाइए, उसके बाद इसको करिए। मैं आपको बहुत-बहुत, what is the right word to say, I hope and I wish you all success in cleaning the environment of the country whether it is water or air.

सर, मैं एक और प्वाइंट कहना चाहती हूँ। Water selling is becoming business. People are drinking bottled water. I am very scared that मणिपुर को यह बता कर कि वहाँ

£ *Expunged as ordered by the Chair.*

का पानी बहुत polluted है, कोई marketing strategy अलग होगी, इनकी कोई favourite कंपनी होगी, जो वहाँ पर bottled water बेचेगी। I am sorry to say that. Thank you.

सुश्री स्वाति मालिवाल (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, दिल्ली वाले जहाँ एक तरफ दुनिया की सबसे जहरीली हवा में सांस लेने के लिए मजबूर हैं, वहीं दिल्ली की लाइफ लाइन, यमुना नदी आज जहर पी-पीकर बह रही है। यमुना को हम माँ कहते हैं, लेकिन पिछले 10 सालों में हमने अपनी माँ नदी को ही नाला बना दिया है। सर, यमुना दिल्ली को 90% से ज्यादा पीने का पानी देती है। यानी, जो पानी हम सुबह चाय में डालते हैं, जो पानी बच्चे स्कूल की बोतल में भरते हैं, जिससे हम नहाते हैं, जिससे हम खाते हैं, उस पानी का 90% सोर्स यमुना है, जो आज एक काला, बदबूदार, मरा हुआ नाला बन गई है। सर, आज यमुना में 22 बड़े-बड़े नाले रोज गिरते हैं। वजीराबाद बैरेज से यमुना जैसे ही दिल्ली में एंटर करती है, उसी पल से वह नाला बनना शुरू हो जाती है। आज यमुना का पानी ऐसा है कि उसमें डिजॉल्व्ड ऑक्सीजन ज़ीरो एमजी प्रति लीटर है। इस पानी में सारी मछलियाँ मर जाती हैं। यह जो जहरीला जल है, यह त्वचा की बीमारी, पेट की बीमारी, लीवर-किडनी की बीमारी इत्यादि देता चला जा रहा है।

सर, आज दिल्ली में सिर्फ 35 सीवेज ट्रीटमेंट प्लांट्स हैं, जो जरूरत से बहुत कम हैं। हमें 1,380 एमजीडी की क्षमता चाहिए, जबकि आज सिर्फ 966 एमजीडी की क्षमता है। पिछले 10 सालों में यमुना के नाम पर दिल्ली में हजारों करोड़ रुपए खर्च हुए। 7,000 करोड़ रुपये! कहाँ गया यह पैसा? किसकी जिम्मेदारी फिक्स की जाएगी? सर, आज हमारी माताएँ-बहनें सुबह चार बजे से इसलिए लाइन में खड़ी होती हैं कि टैंकर आ जाए तो उन्हें पानी मिलेगा। सर, संगम विहार और देवली में हालात इतने बुरे हैं कि लोग पूरी-पूरी रात लाइन में लगते हैं। उनके अपने घरों से एक-एक किलोमीटर दूर तक की लाइन होती है और उसमें वे एक पब्लिक टूँटी से पाइप लगाकर इंतजार करते हैं कि पानी आएगा और उनको मिलेगा। सर, अगर यमुना साफ कर दी जाए, तो दिल्ली में यह जो पानी की किल्लत है, यह एक झटके में खत्म हो सकती है। सर, जब तक यमुना और दिल्ली की हवा, दोनों जहरीले रहेंगे, तब तक दिल्ली का स्वास्थ्य और जीवन बिल्कुल खराब रहेगा।

सर, मैं आज इस सदन से मांग करती हूँ - फर्स्टली, यमुना के लिए वॉर मोड पर यमुना जीवन मिशन बने, जिससे स्पेशल फंड यमुना के लिए खर्च हो। सेकंडली, दिल्ली में मिशन मोड पर एसटीपीज़ लगाए जाएँ, जिससे एक बूंद भी गंदा पानी यमुना में जाकर न मिले। थर्डली, दिल्ली के हर घर, हर सोसायटी में रेनवाटर हार्वेस्टिंग और जीरो लिक्विड डिस्चार्ज अनिवार्य होना चाहिए। फोर्थली, जो भी फैक्ट्रीज़ यमुना में गंदा पानी डाल रही हैं, पॉल्यूटेड वाटर डाल रही हैं, उनके लाइसेंस कैंसल होने चाहिए। सर, यमुना को गंदा करना मेरे मायने में देशद्रोह है, माँ यमुना के साथ धोखा है।

अंत में, मैं सिर्फ इतना कहूँगी कि जब तक यमुना रोएगी, दिल्ली की हर माँ रोएगी। जब तक यमुना मरेगी, दिल्ली का भविष्य मरेगा। यमुना को बचाओ, नहीं तो हमारी आने वाली पीढ़ी हमें कभी माफ नहीं करेगी। यमुना मइया की जय!

MR. DEPUTY CHAIRMAN: Now, Shri Haris Beeran.

SHRI HARIS BEERAN (Kerala): Sir, we are talking about Article 252 Resolution to be adopted. Please see Article 252. I know hon. Minister Bhupender*ji* is a senior lawyer also. Article 252 says that if it appears to the Legislatures of two or more States to be desirable, then a Resolution of those two or more States can come over here. Now, problem here is that there is no Legislature in Manipur. Even if you say that by Article 356 the Legislature can be the Governor, even then, two or more Legislatures have to have the Resolution to be given over here. So, on these two grounds, -- one, there is no legislature; secondly, there is no Resolution by two or more States -- Article 252 cannot be made applicable in the situation. Now, please see the wordings in the Resolution. The Resolution says, "Whereas it appears to this House to be desirable that the Water Prevention (Amendment) Act should be adopted in the State of Manipur." This is not the House which has to have the desire. The desire has to come from two or more State Legislatures under Article 252. If that particular thing has not come over here, then, the entire exercise would be void, it would be invalid. So, I do not know how the hon. Minister is going to support this particular Resolution. Apart from that, what we are talking about is the Water Pollution Act. More than the water pollution, the democracy over there is polluted, the federalism over there is polluted and the constitutional machinery over there is polluted. I think, the urgent need and urgent mechanism should be there so that all this pollution is drawn away. I would just take 30 seconds. We are told this particular Amendment is what for. It is for trust-based governance and ease of doing business. But the irony is what? When a State is under President's Rule, what trust are we talking about? What ease of doing business are we talking about?

Sir, now, this Water Pollution Act was enacted to protect citizens and address grievances of citizens. The imprisonment that was given is now converted to monetary fines. Now, if it is to be monetary fines, it is the State Legislature which has to decide and not the Parliament. *...(Time-bell rings.)...* If State Legislature decides, it is well-and-good; but, we do not have the authority to decide whether the imprisonment should go and monetary fines should come back. These are the things which I put it, through you, to the Minister. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Shambhu Sharan Patel.

श्री शंभू शरण पटेल (बिहार): महोदय, आपने मुझे जल, रोकथाम एवं नियंत्रण संशोधन अधिनियम, 2024 पर अपने विचार रखने का अवसर दिया, इसके लिए मैं आपका बहुत-बहुत आभार व्यक्त करता हूं। मैं इस संशोधन अधिनियम के पक्ष में बोलने के लिए खड़ा हुआ हूं।

Contents Page

महोदय, यह सदन भारत के लोकतंत्र का सबसे बड़ा मंदिर है। कुछ दिन पहले बिहार राज्य के विधान सभा चुनाव सम्पन्न हुए, वहां की जनता ने भारतीय जनता पार्टी और एनडीए को प्रचंड बहुमत दिया, इसके लिए मैं बिहार की 14 करोड़ जनता का हृदय से आभार व्यक्त करता हूं और उनका अभिनंदन करता हूं। साथ ही, अपने देश के यशस्वी प्रधान मंत्री ...(**व्यवधान**)... मैं बंगाल पर भी आता हूं। आप चिंता मत कीजिए।

श्री उपसभापतिः आप विषय पर बोलिए।

श्री शंभू शरण पटेलः मैं इस सदन के माध्यम से इस देश के यशस्वी प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी को भी साधुवाद और धन्यवाद देना चाहता हूं कि आपके सुशासन की बदौलत, आपने पिछले 11 वर्षों में देश का जो विकास किया है, उसको देखते हुए बिहार की जनता ने एनडीए और भारतीय जनता पार्टी को प्रचंड बहुमत दिया है। ...(**व्यवधान**)... I am coming to संशोधन विधेयक। मैं विषय पर आ रहा हूं। अभी हम बंगाल ही आएंगे। ...(**व्यवधान**)... बिहार के बाद हम बंगाल ही आएंगे।

MR. DEPUTY CHAIRMAN: No interruptions.

श्री शंभू शरण पटेल : हम बंगाल आएंगे, आप चिंता मत कीजिए। ...(**व्यवधान**)... हम बंगाल ही आएंगे।

MR. DEPUTY CHAIRMAN: Shambhu*ji*. ...*(Interruptions)*... Hon. Members, Please. ...*(Interruptions)*... आपस में बात न करें। मेरा आग्रह है कि माननीय सदस्य अपनी सीट पर बैठें, तो बेहतर होगा। प्लीज़, आप अपनी बात बोलें। ...(**व्यवधान**)... Please. ...*(Interruptions)*... आप लोग सीट पर बैठ कर न बोलें।

श्री शंभू शरण पटेलः उपसभापति महोदय, TMC वालों ने बोला, कांग्रेस वालों ने कहा, तब हमने कुछ नहीं बोला। तो जब हमारी बारी है, हमारा समय है, हमारी पार्टी ने हमको समय दिया है, तो मुझे अपनी बात रखने का मौका दिया जाए।

श्री उपसभापतिः आप विषय पर बोलिए।

श्री शंभू शरण पटेलः महोदय, संसद ने (जल प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) को जल प्रदूषण निवारण और नियंत्रण तथा जल की स्वच्छता को बनाए रखने या बहाल करने, तथा उक्त उद्देश्यों की पूर्ति के लिए जल प्रदूषण निवारण और नियंत्रण के लिए बोर्डों की स्थापना, और उनकी शक्तियों का उपयोग करने का अधिकार राज्यों को दिया था।

यह अधिनियम प्रारंभ में असम, बिहार, गुजरात, हरियाणा, हिमाचल प्रदेश, जम्मू-कश्मीर, कर्नाटक, केरल, मध्य प्रदेश, राजस्थान, त्रिपुरा और पश्चिमी बंगाल तथा सभी संघ

राज्यक्षेत्रों में लागू हुआ था। महोदय, चूंकि 13 फरवरी, 2025 को महामहिम राष्ट्रपति जी के द्वारा मणिपुर में राष्ट्रपति शासन लागू कर दिया गया था, जिस वजह से यह संशोधन विधेयक वहां लागू नहीं हो पाया था। इसीलिए हमारे मंत्री जी यह संशोधन विधेयक आज राज्य सभा में लेकर आए हैं। मैं इस बिल का पूरी तरह समर्थन करता हूं। महोदय, हमारे विपक्षी दलों ने मणिपुर के बारे में बोला, राजस्थान के बारे में बोला, दिल्ली के बारे में बोला, तो मेरा भी अधिकार है कि मैं अपनी बात रखूं। महोदय, कांग्रेस के पहले वक्ता नीरज डांगी जी थे, उसके बाद TMC की सुष्मिता देव जी थीं। नीरज डांगी जी ने कहा कि राहुल गांधी जी मणिपुर गए थे, तो मैं एक बात कहना चाहता हूं, जहां-जहां राहुल गांधी जाएंगे, वहां कांग्रेस को डुबाएंगे।

श्री उपसभापतिः आपसे आग्रह है कि विषय पर बोलें।

श्री शंभू शरण पटेलः सर, मैं विषय पर आ रहा हूं। वे जहां-जहां डुबकी लगाएंगे, वहां कांग्रेस की लुटिया डुबाएंगे। ...(**व्यवधान**)...

श्री उपसभापतिः आप विषय पर बोलें। ...(**व्यवधान**)... कृपया आपस में बात न करें। ...(**व्यवधान**)...

श्री शंभू शरण पटेलः जहां-जहां कांग्रेस जाएगी, वहां प्रदूषण लाएगी।

MR. DEPUTY CHAIRMAN: Jaya*ji*, please. ...*(Interruptions)*... Shambhu*ji*, please speak on the subject. ...*(Interruptions)*... Jayaji, nothing is going on record. आप subject पर बोलें।

श्री शंभू शरण पटेलः सर, मैं सब्जेक्ट पर ही आ रहा हूं। उन्होंने जो कहा, उसी को co-relate करते हुए मैं subject पर आ रहा हूं।

श्री उपसभापतिः आप रूल follow कीजिए।

श्री शंभू शरण पटेलः सर, मेरे आदर्श तो नरेन्द्र मोदी जी हैं, मैं इन लोगों को क्यों follow करूंगा! सर, मैं उनके उत्तर का प्रत्युत्तर दे रहा हूं। मैं उनको follow नहीं कर सकता। मैं अपने प्रधान मंत्री जी को फॉलो करूंगा। सर, कांग्रेस के साथी ने कहा कि मणिपुर में भारतीय जनता पार्टी की सरकार नरेन्द्र मोदी जी ने कुछ नहीं किया। जो किया, वह सारे प्लेटफॉर्म पर है। हमारे देश के गृह मंत्री जी ने वहां पर कैम्प किया, हमारे देश के गृह राज्य मंत्री जी ने वहां 100 से अधिक दिनों तक वहां कैम्प किया, वहां प्रधान मंत्री जी गए, लेकिन जो नीरज डांगी जी कह रहे थे, तो मैं बताना चाहता हूं कि नॉर्थ-ईस्ट के बगल में पश्चिम बंगाल राज्य है, ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, please. ...*(Interruptions)*...

श्री शंभू शरण पटेल: सर, यह भी एक तरह का पॉल्यूशन ही है। यह भी सामाजिक पॉल्यूशन है। ...(**व्यवधान**)...

श्री उपसभापति: आप सब्जेक्ट पर बोलिए। ...(**व्यवधान**)...

श्री शंभू शरण पटेल: आप बैठ जाइए। आपको जनता ने विपक्ष में बैठने का मौका दिया है। ...(**व्यवधान**)...

श्री उपसभापतिः चेयर को अपना काम करने दीजिए। जया जी, आप बैठ जाइए। मैं उनको बोल रहा हूं। ...(**व्यवधान**)...

श्री शंभू शरण पटेलः सर, गंगा मां, गंगोत्री से, गोमुख से निकलकर गंगा सागर में जाकर मिलती है। ...(**व्यवधान**)... 1985 में राम तेरी गंगा मैली हो गई फिल्म आई थी। ...(**व्यवधान**)...

श्री उपसभापतिः आप सब्जेक्ट पर आइए। बाकी माननीय सदस्य आपस में बात न करें। ...(**व्यवधान**)...

श्री शंभू शरण पटेलः मैडम, आपने कहा, मैंने कुछ नहीं कहा। ...(**व्यवधान**)...

श्री उपसभापतिः मैं आपसे अनुरोध करता हूं कि आप सब्जेक्ट पर बोलिए। ...(**व्यवधान**)...

श्री शंभू शरण पटेलः सर, पाप धोना भी पर्यावरण को प्रदूषण से मुक्त करना है। ...(**व्यवधान**)... गंगा मैली हो चुकी है और गंगा को साफ करने का ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No! शंभू जी, मैं दूसरे वक्ता हो बुलाऊंगा। ...(**व्यवधान**)...

श्री शंभू शरण पटेलः 2026 में टीएमसी वालों को बताएंगे कि किस तरह से गंगा की सफाई होती है।

श्री उपसभापतिः आप सब्जेक्ट पर बोलिए। आपस में बात मत कीजिए। आप विषय पर बोलिए। मैंने अभी रूल क्वोट किया, please follow the rule.

SHRI SHAMBHU SHARAN PATEL: Sir, I will follow. ...*(Interruptions)*... उन्होंने बोला, तो मैंने उनके उत्तर का प्रत्युत्तर दे दिया।

श्री उपसभापतिः मैंने सारे सदस्यों से अनुरोध किया है। आप बोलिए। Please.

श्री शंभू शरण पटेल: अब तो मेरा टॉपिक भी नहीं मिल रहा है। उपसभापति महोदय, माननीय प्रधान मंत्री नरेन्द्र मोदी जी का स्पष्ट मत है कि कानून दंड के लिए नहीं, न्याय और इंसाफ के लिए होता है।...(**व्यवधान**)...

श्री उपसभापतिः एक मिनट रुकिए। शंभू जी, प्लीज ...(**व्यवधान**)...

श्री शंभू शरण पटेलः यह सही नहीं है। ...(**व्यवधान**)...

SHRI SUKHENDU SEKHAR RAY: Sir, I have a point of order.

श्री उपसभापति : प्लीज, प्वाइंट ऑफ ऑर्डर है। Under which rule?

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, it is under Rule 238 sub-rule (ii). It says, "A Member while speaking shall not make a personal charge against a Member." The hon. Member who was speaking right now made certain allegations against two of our Members; one, Ms. Sushmita Dev, and another is, Ms. Dola Sen. Apart from that, he has criticized the prevailing situation in West Bengal. We are not discussing West Bengal. We are discussing a Statutory Resolution moved by the hon. Minister. So those remarks must be expunged from the records.

MR. DEPUTY CHAIRMAN: Hon. Members, the moment I came, I requested you all and read Rule No. 110. You all know that and, again, for your information, I will repeat the rule. It says, "The discussion on a motion that the Bill be passed shall be confined to the submission of arguments either in support of the Bill..." But when all the Members are indulging in it, my request to all of them is to see this. We will examine it. Please. ...*(Interruptions)*... We will examine it, I have said.

4.00 P.M.

This applies to all. Rule is for all.

श्री शंभू शरण पटेल: सर, मैं परिनियत संकल्प पर ही बोलता हूं। महोदय, हमारे देश के प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी का स्पष्ट मत है कि कानून दंड के लिए नहीं, बल्कि न्याय और इंसाफ के लिए होना चाहिए। इसीलिए हमारी सरकार ने भारतीय दंड संहिता को भारतीय न्याय संहिता में बदलने का कार्य किया है। उनके अनुसार कानून दंड के लिए होना चाहिए, लेकिन हमारे लिए कानून न्याय के लिए होना चाहिए।

महोदय, जो हमारी सरकार है, उसने ईज़ ऑफ डूइंग बिज़नेस के लिए 1,500 से अधिक कानूनों को ओमिट किया है, उन्हें हटाया है। जो बेकार कानून थे, उनकी वजह से छोटे और मध्यम प्रकार के व्यापारियों को व्यापार करने में असुविधा हो रही थी।

महोदय, मेरा समय समाप्त हो रहा है, इसलिए मैं अंत में इतना ही कहूंगा कि यह जो परिनियत संकल्प है, यह एमएसएमई के लिए अपने आप में एक माइलस्टोन साबित होगा। यह ईज़ ऑफ डूइंग बिजनेस के लिए एक बहुत ही अच्छा संकल्प है। चूंकि यह हर राज्य में लागू है, मणिपुर में लागू नहीं हो पाया था, लेकिन इस बिल के पास होने के बाद अब वहाँ के लोग भी अच्छी तरह से व्यापार कर पाएंगे। यह परिनियत संकल्प आत्मनियमन और पर्यावरणीय जिम्मेदारी को बढ़ावा देता है, समय, संसाधन और ऊर्जा की बचत करता है तथा विश्वास आधारित शासन, यानी trust-based governance को भी प्रोत्साहन देता है।

महोदय, मैं अंत में इतना ही कहूंगा कि गंगा मैया की सफाई करते-करते, गंगा समग्र अभियान में सफाई करते-करते हम लोग बिहार के बॉर्डर को क्रॉस करके पश्चिमी बंगाल के बॉर्डर में 2026 में एंट्री करने वाले हैं। हम लोग वहाँ पर 2026 में भारतीय जनता पार्टी की सरकार बनाएंगे। मैं अंत में यही कहूंगा – भारत माता की जय।

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Sir, I stand before you today to express my strong support for the recent Amendment to the Water (Prevention and Control of Pollution) Act, 1974 through which the Central Government has provided a significant and progressive reform, exempting certain White Category industries from the requirement of obtaining consent to establish and consent to operate from the respective Pollution Control Boards. This Amendment is not just a change in procedure. It is a far-reaching step that reflects both environmental responsibility and a deep commitment to ease of doing business, particularly, for MSMEs. The industries included in the White Category are those that either generate negligible pollution or, in many cases, do not contribute to pollution at all. These industries are essential for everyday economic fabric of our country. Under the amended provisions, these units no longer need to obtain CTE or CTO. Instead, they are simply required to inform the State Pollution Control Boards or Pollution Control Committees in writing. This may seem like a small administrative change, but its impact is enormous. It reduces delays that previously discouraged small entrepreneurs from starting or expanding their businesses; cuts unnecessary compliance costs; strengthens trust and promote transparency.

Sir, this Resolution is a boost to MSMEs, which is the backbone of the Indian economy. By releasing an updated list of 86 such industries, the Central Government has demonstrated its commitment to promoting MSME growth. These units are among our largest job creators. This reform also aligns with the principles of minimum Government and maximum governance. In conclusion, the Amendment to the Water

Contents Page

Act is thoughtful, constructive and visionary step. With this, I wholeheartedly support this Statutory Resolution. Thank you.

MR. DEPUTY CHAIRMAN: Thank you, Shri Masthan Rao Yadav Beedha. Now, Shri Lahar Singh Siroya.

श्री लहर सिंह सिरोया (कर्नाटक): उपसभापति जी, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इतने महत्वपूर्ण परिनियत संकल्प पर हो रही चर्चा में अपनी बात रखने का अवसर दिया है। मुझे अपनी बात जल्दी समाप्त करने के लिए कहा गया है, इसलिए मैं आपका और सदन का ज्यादा समय नहीं लूंगा।

श्री उपसभापतिः आपके लिए 10 मिनट हैं।

श्री लहर सिंह सिरोया : जी, इसके लिए आपका बहुत-बहुत धन्यवाद।

महोदय, यह बहुत महत्वपूर्ण परिनियत संकल्प है। यह उन कानूनों की कड़ी में आता है, जिन कानूनों की उपयोगिता समाप्त हो चुकी थी। हमारे आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी ने उन कानूनों को समाप्त किया है और कई कानूनों में सुधार भी किया है। यह कानून भी उसी कड़ी में आता है। यह कानून 1974 में बना था और उसी के संदर्भ में यह परिनियत संकल्प लाया गया है। जब सदन में इस परिनियत संकल्प पर चर्चा हो रही थी, वह अच्छी चर्चा हो रही थी। जब हमारे काँग्रेस के वक्ता ने अपना भाषण आरम्भ किया था, तब मुझे लगा कि इस पर कुछ सारगर्भित चर्चा होगी, लेकिन वे तीन-चार मिनट के बाद ही कुछ ऐसी बातें करने लगे, जो परिनियत संकल्प से संबंधित नहीं थीं। इस चर्चा में कई बातें सामने आईं, जो मुझे भी अच्छी लगीं। जब हमारे माननीय सदस्य, राघव चड्ढा जी ने कहा कि कैंसर के पेशेंट्स पंजाब से बीकानेर जाते हैं और आचार्य तुलसी क्षेत्रीय कैंसर उपचार एवं अनुसंधन संस्थान में इलाज कराते हैं। मुझे गर्व है कि मैं उसी जैन समाज से हूँ कि हमारे जैन समाज के उदार लोगों ने हमारे महान संत आचार्य तुलसी के नाम पर यह कैंसर सेंटर बनाया है। मैं जैन समाज की तरफ से आज यह भी वादा करता हूँ कि अगर पंजाब सरकार चाहती है, तो हम जैन समाज के लोग मिलकर पंजाब में कैंसर का एक अच्छा इंस्टीट्यूट बनाने में सरकार की मदद कर सकते हैं।

महोदय, हमारे कुछ मित्रों ने भूपेन्द्र यादव जी को लेकर कहा कि वे स्माइल कर रहे हैं। मैं सदन को बताना चाहता हूँ कि मेरा उनसे 17—18 वर्ष का परिचय है, लेकिन मैंने उन्हें कभी गुस्सा करते या चीखते-चिल्लाते नहीं देखा है। मैंने देखा है कि बाकी सदस्य किस तरह से चीखते-चिल्लाते हैं, लेकिन कम-से-कम भूपेन्द्र जी को कभी भी चीखते-चिल्लाते नहीं देखा है। हमारे एक मित्र ने तो यह भी कहा कि मुझे उनकी स्माइल से डर लगा है। यह उनके बिहार के जाने के बाद से हो रहा है। तो हमें भी और पूरे देश को भी यह आशा है कि जैसे भूपेन्द्र जी और उनके साथियों ने आदरणीय प्रधान मंत्री जी के नेतृत्व में बिहार में प्रदूषण को समाप्त किया है, वैसे ही वेस्ट बंगाल में भी जल्द ही प्रदूषण समाप्त होगा। यह मेरा सदन के माध्यम से देश से वादा है। ...(**व्यवधान**)...

श्री उपसभापति: आप विषय पर बोलिए। मेरा आप सबसे आग्रह है कि आप विषय पर बोलिए।

श्री लहर सिंह सिरोया: सर, मैं बिल पर ही महत्वपूर्ण बात बोलने जा रहा हूँ। माननीय मंत्री, श्री भूपेन्द्र यादव जी बैठे हुए हैं। वे मेरी इस बात का संज्ञान लेंगे। यह परिनियत संकल्प इसलिए लाया गया है, क्योंकि व्यापारी और व्यक्ति आतंक में रहते थे। उन्हें बिज़नेस भी करना होता है, व्यापार भी करना होता है। मैं खुद व्यापारी हूँ। मैं समझता हूँ कि व्यापारियों से लापरवाही भी होती है और उनकी मजबूरियाँ भी होती हैं।

माननीय सदस्य नीरज डांगी पाली, राजस्थान से हैं। उन्हें मालूम है कि पाली ज़िले में वॉटर पॉल्यूशन कितनी बड़ी समस्या है और पूरा पाली ज़िला इस बात का साक्षी है कि पिछली सरकार में पॉल्यूशन कंट्रोल बोर्ड के लोगों ने इस बात का फायदा उठाकर कितना पैसा एक्सटॉर्ट किया था।

श्री उपसभापति: आप विषय पर बोलिए।

श्री लहर सिंह सिरोया: चलिए, मैं आपकी बात मानकर इस बात को समाप्त करता हूँ। इस परिनियत संकल्प के माध्यम से इसमें अपराधीकरण को खत्म करके, आर्थिक दंड का प्रावधान किया गया है। माननीय मंत्री, भूपेन्द्र यादव जी यहाँ पर विराजमान हैं। मैं उनकी निगाह में एक बात लाना चाहूँगा कि इसके लिए आप दंड दे रहे हैं, वह तो ठीक है, लेकिन दंड के साथ-साथ यह प्रावधान भी होना चाहिए कि उन लोगों को एजुकेट किया जाए कि आगे प्रदूषण नहीं फैलाना है। अगर कोई आगे जाकर फिर प्रदूषण फैलाता है, तो उस जुर्माने को मल्टिप्लाई किया जाए और उसके लिए प्रदूषण से संबंधित एक अनिवार्य वर्कशॉप आयोजित की जाए। जो लोग गलतियाँ करते हैं, उनके लिए यह मेंडेटरी किया जाए कि वे एक, दो या तीन दिन की उस वर्कशॉप को अटेंड करें, जिसमें उन्हें प्रदूषण रोकने को लेकर शिक्षित किया जाए और उन्हें इस बारे में समझाया जाए, ताकि वे आगे चलकर इस तरह की गलती न करें। जब प्रदूषण के चलते सही कार्रवाई नहीं होती है, सही प्लान नहीं बनते हैं, सही मार्गदर्शन नहीं होता है, तो बेरोजगारी की समस्या सामने आती है। हमारे माननीय सदस्य, मदन राठौड़ जी बैठे हुए हैं। इन पर लाखों वर्कर निर्भर करते हैं। जब इन कारणों से फैक्टरी को बंद किया जाता है, तो बहुत बड़ी समस्या हो जाती है। इन सबमें संतुलन लाने के लिए यह परिनियत संकल्प लाया गया है। यह प्रदूषण को खत्म करने और व्यापारी भी आतंकित नहीं हों - इनमें संतुलन लाते हुए यह परिनियत संकल्प लाया गया है। मैंने इस परिनियत संकल्प के कई प्रावधान देखे हैं। अगर हमारे सदस्य इस परिनियत संकल्प पर चर्चा करते और सुझाव देते, तो यह और अच्छा होता। ये पानी, गंगा माँ, यमुना माँ की बात तो करते हैं, लेकिन ये इस परिनियत संकल्प पर चर्चा करके और अच्छे सुझाव दे सकते थे, ताकि आने वाले दिनों में और मजबूत कदम उठाए जा सकें। इस परिनियत संकल्प पर चर्चा करने की बजाय सिर्फ [£] करना और इस तरह की बातें करना, तो मुझे इससे बहुत दुख होता है। इसे हम कन्नड़ में चिंतन चावड़ी कहते हैं। यह लोकतंत्र का मंदिर चर्चा के लिए होता है, सरकार की आलोचना के लिए

[£] *Exupnged as ordered by the Chair.*

होता है, सुझाव देने के लिए होता है। हम उसका प्रयोग व्यक्तिगत रूप में ऐसी ओछी-ओछी बातों के लिए करते हैं, तो मुझे इससे बड़ा दुख होता है। मेरा सदन के सदस्यों से आग्रह है कि जब हम बिल पर चर्चा करते हैं - यह बिल क्यों लाया गया है, तो पूरा देश हमें देख रहा है, व्यापारी और कई लोग देख रहे हैं। जनता के जीवन का उसमें आधार है। जैसा कि आप पंजाब के बारे में बोल रहे हो कि कैंसर हो रहा है और कहीं-कहीं पर अलग-अलग समस्याएं होती हैं। उनको हम एड्रेस करें, उन पर हम बातचीत करें और उनके लिए हम सुझाव दें। इसके बजाय आप मणिपुर, मणिपुर, मणिपुर कहते रहते हैं। हमारे सुखेंदु दादा ने प्वाइंट ऑफ ऑर्डर उठाया। जब अन्य सदस्य बोल रहे थे, तब दादा प्वाइंट ऑफ ऑर्डर नहीं उठाया, लेकिन जब हमारे सदस्य बोले थे, तब दादा प्वाइंट ऑफ ऑर्डर उठाया।

महोदय, आपने 10 मिनट का समय दिया, लेकिन मैं अपनी बात जल्दी समाप्त करते हुए पुनः मंत्री जी से आग्रह करता हूं कि इस बारे में जरूर कुछ न कुछ बताएं कि जो लोग गलतियां करते हैं, जो लोग प्रदूषण के नियमों का उल्लंघन करते हैं, उनको मैंडेटरी वर्कशॉप अटेंड करवाया जाए और उनको ताकीद किया जाए कि वह आगे ऐसी गलतियां न करें, तभी इसका संतुलन बैठेगा। इससे व्यापार भी चलते रहेंगे और बेरोजगारी की समस्या भी नहीं आएगी। आर्थिक स्थिति के लिए हमारे व्यापार अच्छे से चलें और व्यापारी आतंकित नहीं रहें। इसमें ज्यादातर एमएसएमई के लोग होते हैं, छोटे व्यापारी होते हैं, छोटी फैक्टरी वाले होते हैं, वे ज्यादा प्रभावित होते हैं।

महोदय, पुनः मेरा निवेदन है कि इस बारे में और कार्य भी किया जाए और मैं पुरजोर तरीके से इस बिल का समर्थन करता हूं। यह बिल बहुत सही समय पर लाया गया है। मैं सरकार का, आदरणीय प्रधान मंत्री जी का और हमारे भूपेन्द्र जी सबका धन्यवाद करते हुए अपनी बात को समाप्त करता हूं।

श्री उपसभापतिः बहुत धन्यवाद। माननीय सिरोया जी, मैंने समय नहीं दिया था, समय आपकी पार्टी ने दिया था, वह आपका समय था। माननीय भूपेन्द्र यादव जी to reply the discussion.

श्री भूपेन्द्र यादवः सम्माननीय उपसभापति जी, सबसे पहले तो मैं सदन का धन्यवाद देना चाहूंगा कि सदन के 24 सदस्यों ने इस डिबेट में भाग लिया और जब सदन चलता है, सदन में विषय रखे जाते हैं, तो उसका माहौल और उसका विषय अलग होता है। यह जो बिल है यह इसी सदन में 6 फरवरी, 2024 को चर्चा में आया था और उसके बाद लोक सभा से 8 फरवरी, 2024 को यह पारित हुआ। माननीय प्रधान मंत्री जी के नेतृत्व में जब हम whole of governance की बात करते हैं, जब हम maximum governance और minimum Government की बात करते हैं, तो पिछले 10 वर्षों में ease of living के नाते जो चीजें देश में जीवन को जीने में, व्यापार को चलाने में, लोगों को उत्साह के साथ उद्योग-धंधा खड़ा करने में बाधाएं खड़ी करती थीं, उन प्रावधानों को समाप्त करके जन विश्वास को कायम करना, माननीय प्रधान मंत्री जी की इस प्राथमिकता के आधार पर ही हम इस बिल को लेकर के आए हैं। जन विश्वास का अर्थ है कि लोग अपने आप देश के कानूनों को चलाएं और हम लोगों को अदालतों के अनावश्यक चक्कर काटने से रोकें। इससे पहले एक ऐसा प्रावधान था कि अगर किसी ने जल निकास का अपना रिकॉर्ड प्रस्तुत नहीं किया, तो उसे

Contents Page

जेल जाना पड़ेगा। अब यह तो कोई relevant प्रावधान ही नहीं था। छोटी-छोटी चीजों के लिए भी अगर जेल जाना पड़ेगा, तो जो सामान्य सिविल जिम्मेदारियां हैं, उनको हम जेल से बांध कर नहीं रख सकते, व्यापारिक जिम्मेदारियों को जेल से बांध कर नहीं रख सकते। 1974 के वाटर एक्ट में ऐसे प्रावधान थे, जो असंगत थे, जो अनावश्यक अवरोध पैदा कर रहे थे, जो सिविल लायबिलिटी को क्रिमिनल लायबिलिटी में परिवर्तित कर रहे थे, उनको समाप्त करके हम लोग इस कानून को लेकर आए हैं। लेकिन उसके बावजूद सेक्शन 25 और 26 में अगर कोई इंडस्ट्री बिना कंसेंट के, बिना परमिशन के अगर वह अपनी इंडस्ट्री ऑपरेट करती है, तो वह कानून का उल्लंघन है। उसको हमने अपराध की श्रेणी में रखा है। हमारा देश एक बड़ा देश है और इंडस्ट्री केवल एक राज्य में न लगे, सभी राज्यों में लगनी चाहिए। इसलिए कंसेंट टू ऑपरेट के लिए अलग-अलग राज्यों में उनको अलग-अलग परमिशन लेनी पड़े और उसमें असमानताएं हों, उसको हमने एक करने का काम किया है, एक पोर्टल के अंतर्गत करने का काम किया है। हर चीज को हम एड्ज्युडिकेशन के माध्यम से निपटाना चाहते हैं, लेकिन हर चीज को सिविल कोर्ट की लंबी प्रक्रिया में न ले जाना पड़े, इसके लिए हमने जॉइंट सेक्रेटरी के स्तर पर एक अथॉरिटी का इस्तेमाल किया है, जो उसको एड्ज्युडिकेट करेगी। लेकिन हमने न्यायालय में जाने के रास्ते को भी बंद नहीं किया है। जो एड्ज्युडिकेटिंग अथॉरिटी है, अगर उसके निर्णय में कोई गलती है, तो फिर आप नेशनल ग्रीन ट्रिब्युनल में अपीलेट के नाते जा सकते हैं। इसलिए मेरा यह मानना है कि माननीय प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में जो ईज़ ऑफ डूइंग बिजनेस है, उसमें यह भी एक महत्वपूर्ण कदम है।

सर, सदन ने इसको पारित भी किया है, इसलिए मैं सदन को भी धन्यवाद देना चाहता हूं और सदस्यों को भी धन्यवाद देना चाहता हूं। लेकिन हमारे दो सदस्य, एक हारिस बीरान जी और दूसरे हमारे कम्युनिस्ट पार्टी के जो सदस्य हैं, संदोष कुमार जी, उन्होंने आर्टिकल 252 और आर्टिकल 356 (1) को लेकर एक अनावश्यक विषय उठाया। आर्टिकल 356 (1) में जब प्रोक्लेमेशन हुआ था, तब यह कहा गया था कि मणिपुर से जुड़े हुए ऐसे विधायी विषय, जो सेवंथ शैड्यूल के अंतर्गत आते हैं, लिस्ट टू के अंतर्गत आते हैं, उनमें किसी प्रकार का अवरोध उपस्थित न हो, इसलिए उसको सुसंगत तरीके से कार्यवाही करने का अधिकार था। यह जो लेटर भी है, यह लेटर 14 फरवरी, 2025 का है। इसलिए फिर मणिपुर से जब यह विषय आया कि जब आप बाकी राज्यों में सीटीओ देंगे, तो ऐसी परिस्थिति में मणिपुर पीछे नहीं रहना चाहिए। इस रेज़ोल्यूशन को वहां के स्टेट के द्वारा भेजा गया और सुसंगत तरीके से इसको पास किया गया। आर्टिकल 252 के बारे में आप और गलत फैक्ट बोल रहे थे। वह मैं आपको इसलिए कह रहा हूं -- आप सदन के सम्माननीय सदस्य हैं -- कि जब इस बिल को हमने पास किया था, इस बिल को पास करते समय भी इसका जो ऑब्जेक्ट था, उसमें आर्टिकल 252 में जो प्रोविजन है कि अगर दो राज्य इसको एडॉप्ट करते हैं और भेजते हैं, तो वह हो सकता है। जब फरवरी, 2024 में इसे पास किया गया था, तो उस समय राजस्थान स्टेट और हिमाचल प्रदेश स्टेट की असेंबली ने इसको एडॉप्ट किया था, तब इस सदन ने इसको पास किया था। मैं आपको प्रोसीजरल क्लेरिटी के लिए कह रहा हूं, आपको भी समझना चाहिए। मैं सुष्मिता जी को भी कहना चाह रहा हूं कि इसको पश्चिमी बंगाल असेंबली भी एडॉप्ट कर चुकी है, इसलिए यहां पर इसके बारे में अनावश्यक क्रिटिसाइज़ करने का कोई औचित्य नहीं था। उन्होंने भी आर्टिकल 252 का विषय उठाया था।

Contents Page

हमारे नीरज जी और मैं, दोनों राजस्थान का प्रतिनिधित्व करते हैं। नीरज जी, राजस्थान में तो आपका जो शहर है - उदयपुर, उसको तो रामसर साइट्स में लेक सिटी घोषित किया गया है। इसलिए आपको तो गर्व होना चाहिए! आप क्यों राजस्थान की बुराई कर रहे हैं? ...(**व्यवधान**)... आप उदयपुर के हैं। आप राजस्थान के हैं। आपको तो उदयपुर के ...(**व्यवधान**)...

श्री नीरज डांगी: सर, उदयपुर मेरा क्षेत्र नहीं है। पाली और सिरोही मेरे क्षेत्र हैं।

श्री भूपेन्द्र यादव: लेकिन आपको तो राजस्थान पर गर्व होना चाहिए! आप क्यों राजस्थान की इस तरह बुराई कर रहे हैं?

श्री नीरज डांगी: मैंने बुराई नहीं की है।

श्री भूपेन्द्र यादव: मैं आपको यह कहना चाह रहा हूं कि आपने सहकारी संघवाद का विषय उठाया। इस बिल में भी हमने ध्यान रखा। बल्कि एड्ज्युडिकेटिंग अथॉरिटी भी जो फाइन कलेक्ट करेगी, उसका भी जो 75 परसेंट पैसा है, हम लोग वह वापस राज्यों को ही देने वाले हैं। इस पर हमारी तरफ से भी जब विषय की शुरुआत की गई, तो महाराजा संजाओबा लेशंबा जी, जो हमारे मणिपुर के सांसद हैं, उन्होंने मणिपुर की इसकी आवश्यकता को बताया। मणिपुर में निश्चित रूप से इस आवश्यकता को हम आगे बढ़ाने का काम कर रहे हैं। मैं यह भी कहना चाहता हूं कि सुष्मिता जी ने जो विषय उठाया, वह जल शक्ति मंत्रालय का है और मैं पर्यावरण मंत्री हूँ। दोनों में अंतर है, लेकिन फिर भी मैं आपको यह कहना चाह रहा हूं कि डेमोक्रेटिक विषय पर आप जो मणिपुर को जोड़ रही थीं, तो इलेक्शन में डेमोक्रेसी की जो चिंता बंगाल की है, मणिपुर की इतनी चिंता नहीं है। पूरे देश में पीसफुल तरीके से इलेक्शन हुए हैं। मैं मणिपुर में भी इंचार्ज था। बड़ा पीसफुल इलेक्शन था। वहां पर किसी प्रकार से कोई दिक्कत नहीं थी। डेमोक्रेसी में इलेक्शन बहुत पीसफुल तरीके से होते हैं। अन्य राज्यों में भी ऐसे ही पीसफुल चुनाव हों, यही वातावरण हम लोग पूरे देश में लेकर चल रहे हैं और यही विषय देश की डेमोक्रेसी को मजबूत कर रहा है। ...(**व्यवधान**)... माहौल भी पॉल्यूटेड नहीं है, मैं यह कहना चाहता हूं।

सर, विल्सन जी ने और अयोध्या रामी रेड्डी जी ने अपने विषय यहां पर रखे। राघव चड्ढा जी सच कह रहे थे कि यह तो स्टेट का विषय है। जो पंजाब स्टेट है, वह बीमारी दूर करने में भी फेल है, प्रदूषण दूर करने में भी फेल है, रोकथाम में भी फेल है और स्टेट लिस्ट के विषयों को प्रोटेक्ट करने में भी फेल है। तो आपने सच कहा है। पता नहीं, मुख्य मंत्री जी से आपकी नाराजगी है या अपने मन की सच भावना है। ...(**व्यवधान**)... मुझे लगता है कि यह है। हम यह जानते हैं कि पंजाब में जिस तरीके से जमीन के पॉल्यूशन का खतरा है, हमने लगातार नोटिसेज़ भी दिए हैं और मेरा यह मानना है कि पंजाब में यह सबसे बड़ी समस्या है। इस पर राज्य सरकार कार्य कर रही है, लेकिन यह सभी की चिंता है।

सर, जो दूसरा विषय है, उसका तंबी दुरै जी ने समर्थन किया। सुरेश रेड्डी जी ने power of States की जो बात कही है, तो इसमें किसी भी तरीके से स्टेट की पावर को नहीं लिया गया है। चूंकि भारत में अगर कोई आंध्र और तेलंगाना में दो जगहों पर इंडस्ट्री लगाना चाहता है, तो यदि

उसे एक जगह से CTO मिल जाएगा, तो दूसरी जगह कर्नाटक में भी वह ऑटोमेटेकली लगा लेगा, तमिलनाडु में भी लगा लेगा। जब आपके पास एक बार इसका परमिशन है, अगर आपके पास Consent to Operate की परमिशन एक बार है, तो बार-बार हर स्टेट में जाकर अगर हम यही कार्य करेंगे, तो उससे हमारी परेशानी रहने वाली है।

जी.के. वासन जी, माया नारोलिया जी और जांगड़ा जी ने भी इसका समर्थन किया है। फौजिया खान जी ने जो plastic pollution और बाकी बातें कही हैं और प्रफुल्ल पटेल जी ने भी जो water resources की बात कही है। यह सच है कि हमारे देश में सारी नदियां हिमालय के glaciers से नहीं निकलती हैं। हमारे देश में बहुत सी नदियां ऐसी हैं, जो उस क्षेत्र से निकलती हैं, जहां पर वन बहुत ज्यादा हैं। देश के दक्षिणी भागों में जो नदियां निकलती हैं, उनका जो फॉरेस्ट एरिया है, तो विशेष रूप से उस फॉरेस्ट एरिया को बचाने के लिए, उस फॉरेस्ट एरिया के प्रोटेक्शन के लिए हम लोग काम कर रहे हैं। मैं आपको कहना भी चाहता हूं कि फॉरेस्ट के संबंध में संयुक्त राष्ट्र संघ की जो रिपोर्ट निकलती है, उसमें माननीय प्रधान मंत्री जी के नेतृत्व में भारत फॉरेस्ट के अपने core area को बचाने वाला दुनिया का तीसरे नंबर का देश है और हमारे फॉरेस्ट का जो एरिया है, उसको लगातार बचाने में हम कामयाब हुए हैं। जय राम जी तो रिपोर्ट पढ़ते ही रहते हैं। वह FIA की रिपोर्ट है। ये देश की उपलब्धि पर भी tweet करते हैं, तो अच्छा लगता है।

मैं यह कहना चाहता हूं कि प्रियंका जी को एक गलतफहमी थी। मैं बंगाल में तो था, लेकिन बिहार में नहीं था और दिल्ली में ज्यादा था। मैं आपको यह कहना चाहता हूं और बताना चाहता हूं कि चूंकि यह विषय जरूर जल प्रदूषण का है, लेकिन दिल्ली का जो पर्यावरण है, वह हमारी चिंता का विषय है। हमने 9 अगस्त से लेकर आज तक लगातार 6 बैठकें की हैं। हमारे देश के कृषि मंत्री जी के साथ, हमने हरियाणा, पंजाब, यूपी और राजस्थान में वहाँ के कृषि मंत्रियों के साथ भी बैठक की है। मैं यह भी बताना चाहता हूं कि अगर आप 2016 से तुलना करेंगे, तो पराली के जलने में भी 90 परसेंट की कमी आई है। मैं यह मानता हूं कि अभी स्थिति में और सुधार करने की आवश्यकता है। अगर 400 से ऊपर के एक्यूआई के डेज़ की संख्या को देखें, तो वे इस बार तुलनात्मक रूप से लगातार कम होते जा रहे हैं। जो मानव आधारित एंथ्रोपोसेंट्रिक गतिविधियों के कारण चाहे डस्ट पॉल्यूशन हो, व्हीकल पॉल्यूशन हो, इंडस्ट्रियल पॉल्यूशन हो - उन सब विषयों पर भी हम लोग काम कर रहे हैं और कभी सदन में यह प्रश्न आएगा, तो निश्चित रूप से, चूँकि यह विषय आज की वार्ता का नहीं है, मैं खुल कर जवाब और सरकार के जो ईमानदारीपूर्ण तरीके से प्रयास हुए हैं, उनकी सार्थक चर्चा भी इस सदन के सामने करना चाहूँगा।

हमारे रामजी ने नदियों के प्रदूषण की बात की है, तो मैं बताना चाहता हूँ कि नदियों के प्रदूषण की चिंता को लेकर जलशक्ति मंत्रालय काम कर रहा है। स्वाति मालिवाल जी का भी यमुना को लेकर जो कंसर्न था, शंभू शरण पटेल, मस्तान राव यादव बीडा जी और लहर सिंह सिरोया जी का विषय था, उनको भी पूरे तरीके से एड्रेस करने के लिए सरकार कार्य कर रही है। जया जी ने विश्वास और होप की बात की है, तो मैं आपको विश्वास दिलाना चाहता हूँ कि यह बिल तो हम ऑलरेडी लोक सभा और राज्य सभा में पास कर चुके हैं। आज इस बिल में केवल इतना ही आया है कि कंसर्न टू ऑपरेट और बाकी विषय जो मणिपुर में भी लागू होने थे, चूँकि अन्य राज्यों ने इसको अपना लिया है, इसलिए अगर यह सदन इस विधेयक को अपना समर्थन देगा, तो ये जो ईज़ ऑफ डूइंग और ईज़ ऑफ लिविंग बिजनेस के प्रावधान हैं, ये मणिपुर में भी लागू हो सकेंगे।

हम यह बिल दोनों सदनों में पास कर चुके हैं और यह आपने जो विश्वास और होप व्यक्त किया है, इसको हम निश्चित रूप से पूरा करेंगे, धन्यवाद।

SHRI SANDOSH KUMAR P: Sir, I have a point of order. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Reply is over. No point of order. ...(*Interruptions*)... Tell me the rule.

SHRI SANDOSH KUMAR P: That is Rule 239.

MR. DEPUTY CHAIRMAN: Please quote the rule.

SHRI SANDOSH KUMAR P: Sir, my pertinent question was whether the Parliament has power to override Article 252? In Manipur, there is President's Rule under Article 356; no doubt at all. Whether Article 356 empowers the Parliament to override Article 252? This was the question.

MR. DEPUTY CHAIRMAN: I think the hon. Minister has replied to it. I am proceeding now. I shall now put the Resolution moved by the hon. Minister to vote. The question is:

"Whereas the Parliament had enacted the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) to provide for the prevention and control of water pollution and the maintaining or restoring of wholesomeness of water, for the establishment, with a view to carrying out the purposes aforesaid, of Boards for the prevention and control of water pollution, for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected therewith;

Whereas it applied, in the first instance, to the whole of the States of Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Rajasthan, Tripura and West Bengal and the Union Territories; and it shall apply to such other State which adopts this Act by resolution passed in that behalf under clause (1) of article 252 of the Constitution;

Whereas the Water (Prevention and Control of Pollution) Act, 1974 was adopted by the State of Manipur by a resolution of the Manipur Legislative Assembly on the 28th December, 1987;

Whereas the Parliament had enacted the Water (Prevention and Control of Pollution) Amendment Act, 2024 (5 of 2024) for decriminalizing and rationalizing

minor offences to further enhance trust-based governance for ease of living and doing business;

Whereas the Amendment Act shall apply, in the first instance, to the whole of the States of Himachal Pradesh and Rajasthan and the Union Territories; and it shall apply to such other State which adopts this Act by resolution passed in that behalf under clause (1) of article 252 of the Constitution read with clause (2) thereof, with effect from the date of such adoption;

Whereas on the 13th of February, 2025, a proclamation was issued by the President under article 356 of the Constitution declaring that the powers of the Legislature of the State of Manipur shall be exercisable by or under the authority of Parliament;

Whereas it appears to this House to be desirable that the Water (Prevention and Control of Pollution) Amendment Act, 2024 should be adopted in the State of Manipur by passing a resolution in this House;

Now, therefore, in exercise of the powers conferred by the clause(1) of Article 252 of the Constitution of India, this House resolves that the Water (Prevention and Control of Pollution) Amendment Act, 2024 should be adopted in the State of Manipur."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, Special Mentions; Shri Amar Pal Maurya — Demand for formation of Small Scale Industries and Food Processing Industries Board/Committee at Panchayat level.

SPECIAL MENTIONS

Demand for formation of Small Scale Industries and Food Processing Industries Board/Committee at Panchayat level

श्री अमर पाल मौर्य (उत्तर प्रदेश): उपसभापति महोदय, भारतीय संविधान की ग्यारहवीं अनुसूची में स्पष्ट रूप से पंचायतों को 'लघु उद्योग, खाद्य प्रसंस्करण सहित' विषय में कार्य करने का अधिकार प्रदान किया गया है। इसके बावजूद, आज भी पंचायत स्तर पर न तो कोई समर्पित 'खाद्य प्रसंस्करण कमेटी' है, न ही ऐसी संरचना है, जो योजनाओं का क्रियान्वयन प्रभावी ढंग से कर सके।

वर्तमान में लगभग 98 प्रतिशत खाद्य प्रसंस्करणकर्ता अपंजीकृत हैं, जिन्हें योजनाओं का लाभ नहीं मिल पाता। असंगठित आपूर्ति श्रृंखला और बिचौलियों के वर्चस्व के कारण उत्पादक को

वास्तविक लाभ नहीं मिलता।

मेरा विनम्र सुझाव है कि पंचायत स्तर पर 'खाद्य प्रसंस्करण कमेटी' या 'लघु उद्योग बोर्ड' गठित किया जाए। यह कमेटी 'प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम औपचारिकीकरण योजना', 'प्रधानमंत्री किसान संपदा योजना' जैसी योजनाओं को स्थानीय आवश्यकता के अनुसार क्रियान्वित करे। यह स्वयं सहायता समूह, किसान उत्पादक संगठन(एफपीओ) और ग्रामीण युवाओं को प्रशिक्षण, ऋण मार्गदर्शन और उत्पाद को बेचने की प्रक्रिया में सहायता दे।

डाक विभाग और सहकारिता तंत्र के समन्वय से ग्रामीण उत्पादों को सीधे बाजार तक पहुँच दी जाए। देश में डाक विभाग का सबसे बड़ा नेटवर्क है, जिसमें 1.5 लाख से अधिक डाकघर हैं, जिनमें 1.3 लाख से अधिक ग्रामीण क्षेत्रों में हैं, इसका उपयोग ग्रामीण हस्तशिल्प, खाद्य उत्पादों, जैविक उत्पादों को राष्ट्रीय बाजार में पहुँचाने हेतु किया जा सकता है। हमारे गाँव कभी सनई की रस्सी, कुल्हड़, बाँस के खिलौने, मिट्टी की मूर्तियाँ और लोक-शिल्प के केंद्र थे। आज आवश्यकता है कि हम स्थानीय उत्पादों को वैश्विक पहचान दें और ग्रामीण युवाओं को वहीं सशक्त स्वरोजगार के अवसर उपलब्ध कराएँ। अतः मेरी माँग है कि पंचायत स्तर पर "खाद्य प्रसंस्करण कमेटी" या "लघु उद्योग बोर्ड" गठित किया जाए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by Shri Amar Pal Maurya: Shri Madan Rathore (Rajasthan), Dr. Fauzia Khan (Maharashtra) and Shri R. Girirajan (Tamil Nadu).

Demand for establishment of Food Processing Unit in Chandauli district of Uttar Pradesh

श्रीमती दर्शना सिंह (उत्तर प्रदेश): महोदय, उत्तर प्रदेश का चंदौली जिला निरंतर प्रगति कर रहा है और यह नीति आयोग द्वारा चयनित आकांक्षी जिलों की सूची में शामिल है। यहाँ की 70% से अधिक जनसंख्या कृषि पर निर्भर है और इसे पूर्वांचल का "धान का कटोरा" कहा जाता है, जहाँ प्रति वर्ष लगभग 4.25 लाख मीट्रिक टन धान का उत्पादन होता है। यहाँ की उपजाऊ मिट्टी, अनुकूल जलवायु और किसानों की मेहनत ने आज चंदौली को बहु-फसली कृषि और बागबानी में भी अग्रणी बनाया है। यहाँ हरी मिर्च, टमाटर, स्ट्रॉबेरी, ड्रैगन फ्रूट आदि जैसी उच्च मूल्य वाली फसलें बड़ी मात्रा में उत्पादित हो रही हैं, जिससे स्थानीय रोजगार और निर्यात की संभावनाएं बढ़ी हैं। ऐसे में यहाँ खाद्य प्रसंस्करण इकाई (Food Processing Unit) की स्थापना अत्यंत आवश्यक है। इस इकाई से न केवल किसानों को बेहतर मूल्य मिलेगा, बल्कि स्थानीय युवाओं, महिलाओं और स्वयं सहायता समूहों के रोजगार के अवसर भी बढ़ेंगे। चंदौली की सुगम भौगोलिक स्थिति, रेल और सड़क नेटवर्क इसे एक आदर्श केंद्र बनाती हैं, जिससे उत्पादों का परिवहन देश भर में आसान होगा।

अतः मैं सरकार से आग्रह करती हूँ कि चंदौली में खाद्य प्रसंस्करण इकाई (Food Processing Unit) स्थापित की जाए, जिससे पूर्वांचल की कृषि अर्थव्यवस्था को और सशक्त

बनाया जाए और माननीय प्रधान मंत्री जी द्वारा किसानों की आय दोगुनी करने का जो लक्ष्य है, वह और अधिक प्रभावी व सशक्त रूप से पूर्ण हो सके।

MR. DEPUTY CHAIRMAN: The hon. Member, Shri R. Girirajan (Tamil Nadu), associated himself with the Special Mention made by Shrimati Darshana Singh.

Demand to adopt research-linked incentives for Med-Tech innovation

DR. ANIL SUKHDEORAO BONDE (Maharashtra): Sir, there is urgent need to support medical technology innovation through structured policy frameworks such as Research-Linked Incentives (RLIs). As a medical professional, I believe India stands at a defining moment in healthcare transformation. Demographic shifts, digital acceleration and increasing demand for affordable and high quality medical technologies require decisive policy interventions.

While the Production-Linked Incentive (PLI) scheme has supported manufacturing, India still imports over 70 per cent of high-end medical technologies. Significant gaps persist in design-led R&D, clinical validation, IP monetization and global competitiveness. The National Policy on Research and Development and Innovation in Pharma Med-Tech (2023) is a positive step, but targeted support is needed to realize its vision truly. The RLIs provide structured incentives throughout the innovation lifecycle - from prototyping to regulatory approval. A three-tiered framework, aligned with Technology Readiness Levels, can provide milestone-based grants, co-funded clinical trials in India and tax benefits on patent royalties. This complements national initiatives, such as the PRIP (Promotion of Research and Innovation in Pharma Med-Tech Sector) scheme and the Anusandhan National Research Foundation. Successful R&D-linked incentive models already exist in sectors like semiconductors, EVs and pharmaceuticals. Globally, countries like the United States and Singapore have demonstrated the success of similar frameworks. With India's MedTech sector projected to grow from 12 billion dollars in 2023 to 50 billion dollars by 2030, we must act now.

Therefore, Sir, I urge the Government and hon. Health Minister, Shri J.P. Nadda ji, to adopt research-linked incentives and ensure long-term support for MedTech innovation, making 'Innovate in India' a practical reality.

MR. DEPUTY CHAIRMAN: Hon. Member, Dr. Fauzia Khan (Maharashtra), associated herself with the Special Mention made by hon. Member, Dr. Anil Sukhdeorao Bonde.

Contents Page

Demand to boost domestic consumption of Aquaculture products

SHRI PAKA VENKATA SATYANARAYANA (Andhra Pradesh): Sir, I would like to draw the attention of the Government to the urgent need to support the aquaculture and pisciculture sector, which is vital for our journey towards a *'Viksit Bharat'*. As we strive for *'Atmanirbhar Bharat'*, we must apply the mantra of 'Vocal for Local' to protect our fish and prawn farmers.

India is a global leader in this sector, exporting nearly 75 per cent of its produce to international markets. It is a matter of pride that Andhra Pradesh alone contributes nearly 70 per cent of these exports. However, this sector is currently facing a severe crisis due to volatile international market, specifically imposition of anti-dumping duties by the United States of America. This has severely impacted the livelihood of our farmers.

To counter this, we must 'vibrate' it and boost domestic consumption within the nation. Fish and prawns are rich in protein and essential for good health.

Therefore, I urge the Government to introduce a policy to include these nutrient-rich products in the dietary supplies of the Defence sector, including the Armed Forces, CRPF, CISF etc., as well as in canteens of Public Sector Undertakings.

Furthermore, to combat malnutrition and ensure a healthy future generation, I request the Government to include fish products in Mid-Day Meal schemes, *Anganwadis*, and SC/ST/OBC Residential Schools run by State and Central Governments. This initiative will cut out the reliance on freight-heavy exports, solve the market crisis for Andhra farmers, and provide high-quality nutrition to our soldiers and children. I urge the Government to look into it.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Paka Venkata Satyanarayana: Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra) and Shri Madan Rathore (Rajasthan).

Need for mandatory registration of electronic and industrial scrap and recycling units to prevent theft

SHRI KESRIDEVSINH JHALA (Gujarat): I would like to bring to the attention of the Government a matter of growing concern, the rampant theft and illegal trade of

electronic and industrial scrap, which poses serious risks to national security, environmental safety and economic integrity. Despite the existence of E-Waste Management Rules and Extended Producer Responsibility (EPR) frameworks under the Ministry of Environment, Forest and Climate Change, many scrap and recycling units continue to operate without proper registration or oversight. This has led to theft of valuable industrial components and infrastructure, unregulated handling of hazardous materials, loss of recyclable resources to the informal sector and increased risk of data breaches from improperly discarded electronics.

The E-Waste (Management) Rules, 2022, effective from April 1, 2023, mandate registration of recyclers and refurbishers on the CPCB portal. However, enforcement remains weak, and many units operate outside the formal system.

I urge the Government, through you, to make registration of all electronic and industrial scrap units mandatory under a centralized digital portal, link the registration with GST and PAN, do geo-tagged facility verification, conduct regular audits and inspections to prevent illegal operations and launch awareness campaigns to encourage compliance and responsible recycling. Sir, these steps will not only curb theft and illegal trade but also strengthen India's circular economy and environmental governance. Thank you.

[THE VICE-CHAIRMAN (DR. DINESH SHARMA) in the Chair.]

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Kesridevsinh Jhala: Dr. Fauzia Khan (Maharashtra), Shri Madan Rathore (Rajasthan), Shri Sadanand Mhalu Shet Tanavade (Goa) and Shri R. Girirajan (Tamil Nadu).

Concern over silent exploitation of common man by health insurance companies and private hospitals

श्री राघव चड्ढा (पंजाब): महोदय, आज मैं उस समस्या के बारे में बात करना चाहता हूं, जिससे देश का आम इंसान परेशान है। निजी Insurance Companies और कुछ Private Hospitals के बीच बने इस कथित तालमेल की वजह से आम आदमी का खतरनाक तरीके से शोषण हो रहा है। एक आम आदमी हर साल अपने खून-पसीने की कमाई से स्वास्थ्य बीमा का प्रीमियम भरता है। उसे भरोसा होता है कि कोई मुसीबत आने पर यह इंश्योरेंस उसकी सहायता करेगा, लेकिन जब आदमी बीमार होता है, कोई दुर्घटना होती है या जब अस्पताल की जरूरत होती है, तब इस तालमेल का घिनौना खेल शुरू हो जाता है। कहीं कैशलेस इलाज अचानक मना कर दिया जाता

Contents Page

है, कहीं Policy Exclusion कहकर क्लेम ठुकरा दिया जाता है। महीनों तक फाइलें लटकाई जाती हैं और reimbursement नहीं आती। आम आदमी मजबूर होकर मोटे ब्याज पर कर्ज लेकर, पत्नी के गहने बेचकर, बुजुर्गों की निशानी खेत/घर बेचकर अपना इलाज कराता है। कई बार तो इलाज रुक जाने से लोगों की जान तक चली जाती है। यह सिर्फ लापरवाही नहीं – यह इस देश के ईमानदार, मेहनतकश और मजबूर लोगों के साथ दिनदहाड़े विश्वासघात है, शोषण है। यह दुर्भाग्य है कि यहां सारी ताकत Insurance companies और Private hospitals के पास है और आम आदमी बेबस और बेहारा है।

इसलिए मैं सरकार से मांग करता हूं कि ऐसे केसेज़ में शामिल insurance companies और private hospitals पर कड़ी कार्रवाई की जाए। एक समय-सीमा के भीतर क्लेम निपटाने की व्यवस्था बने। कैशलेस सेटलमेंट लागू कराई जाए और इस देश के हर नागरिक को पूरे सम्मान के साथ इलाज मिलने की गारंटी दी जाए।

महोदय, स्वास्थ्य बीमा को अस्पतालों एवं बीमा कंपनियों के बीच खेल नहीं, बल्कि वास्तविकता में इसे एक गारंटी के रूप में देखना चाहिए। सरकार इस पर ध्यान देकर उचित कार्रवाई करे।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Raghav Chadha: Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Sandosh Kumar P (Kerala), Dr. V. Sivadasan (Kerala) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Demand for reconsideration of metro project in Tamil Nadu

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I rise today to demand for reconsideration of the metro rail projects for Coimbatore and Madurai. Coimbatore, the 'Manchester of South India', drives India's textile and manufacturing sectors, generating employment and exports. Madurai, renowned worldwide for its temple architecture and cultural heritage, attracts millions of tourists annually. These cities are not just regional centres; they are engines of economic growth, cultural pride and national contribution. Tamil Nadu's progress today is the result of decades of thoughtful leadership and persistent efforts. From the pioneers to today's Chief Minister, all have focused on building critical public infrastructure such as roads, ports, airports, industrial corridors and urban transit, not for accolades, but to make life easier, safer, and full of opportunities for ordinary citizens. Therefore, I urge the Central Government to reconsider the matter, and recognize the aspirations of the

people of Tamil Nadu. Let Coimbatore continue to thrive as an industrial powerhouse, and Madurai shine as a global cultural beacon. Thank you, Sir.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Kanimozhi NVN Somu: Shrimati Jebi Mather Hisham (Kerala), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu), Shri K.R.N. Rajeshkumar (Tamil Nadu) and Dr. John Brittas (Kerala).

Demand for setting up an AIIMS in Kozhikode, Kerala

DR. JOHN BRITTAS (Kerala): Sir, in an effort to address regional disparities in the accessibility and affordability of advanced tertiary healthcare services across the nation, the Government has been establishing new All India Institutes of Medical Sciences in various States under the Pradhan Mantri Swasthya Suraksha Yojana initiative. A total of 22 AIIMS have been announced so far under PMSSY in various States. Kerala is perhaps the only major State that does not have an All India Institute of Medical Sciences.

The demand to set up an AIIMS in Kerala dates back over a decade. Despite Kerala's remarkable achievements in healthcare, it lacks a Union Government-funded Institution of National Importance for tertiary healthcare and research. Kerala identified Kinalur in Kozhikode district as the proposed site for AIIMS as it is having all required facilities to cater to the requirements for establishment of AIIMS, and formally communicated the same to the Centre requesting sanction. Therefore, I fervently urge upon the Government to expeditiously grant approval for the establishment of AIIMS at Kinalur in Kozhikode district in Kerala.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. John Brittas: Shri K.R.N. Rajeshkumar (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Sandosh Kumar P (Kerala), Dr. V. Sivadasan (Kerala) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Need to exempt Khadi from GST

DR. V. SIVADASAN (Kerala): Sir, the GST regime was brought into force on 1st July 2017. As per the notification issued by the Government of India on 26th September 2017, items such as Khadi yarn, Amber Charkha, Gandhi Cap, National Flag and

similar products sold through KVIC or KVIC-certified institutions were placed under the zero per cent tax slab. These items were classified under HSN Codes 50 to 55 and were thus exempted from GST. However, it must be noted that no retrospective effect was provided. Consequently, all Khadi products sold between 1st July 2017 and 25th September 2017 were made taxable, creating an unexpected burden on Khadi institutions. It is further submitted that products such as Khadi readymades, bedsheets, pillow covers and similar articles continued to be taxed — at five per cent for items priced below Rs.1,000 and 12 per cent for items priced above Rs.1,000. Since Khadi is produced entirely by hand, its production cost remains inherently high. When GST is applied, the final price of these products is further increased. The reduced affordability and declining sales are leading to unemployment among artisans, potentially threatening the survival of the Khadi sector itself. Therefore, I request the Government that full GST exemption or an uninterrupted ITC flow for Khadi institutions be considered, so that the sector may be protected and sustained.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. V. Sivadasan: Dr. John Brittas (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Sandosh Kumar P (Kerala), Shri Subhasish Khuntia (Odisha), Dr. Fauzia Khan (Maharashtra) and Shrimati Jebi Mather Hisham (Kerala).

Concern over delay in gas pipeline connection project in Puri, Bhubaneswar and Cuttack in Odisha

SHRI SUBHASISH KHUNTIA (Odisha): Sir, I draw the attention of the Government to the critical delay in the implementation of the gas pipeline connection project by GAIL in the key cities of Puri, Bhubaneswar, and Cuttack in Odisha. Pipeline gas is very crucial for Odisha as it provides clean, affordable and cost-effective fuel source for both domestic and industrial use which significantly contributes to the State's economic development. As Compared to the traditional cooking gas, pipeline gas emits significantly less pollutants thereby improving the air quality and addressing the environmental concerns. Besides, it is more convenient for households, which ultimately improves the living standards both in rural and urban areas. It is noteworthy to mention that the physical pipeline connection has mostly been completed but not functional till date. Despite repeated assurances and the strategic importance of this project under the Government of India's City Gas Distribution (CGD) initiative by Gail,

the project has faced multiple delays, hampering the timely supply of clean and affordable energy to households, industries, and commercial establishments in these regions.

I urge the Ministry of Petroleum and Natural Gas to take immediate steps on this matter and direct GAIL to expedite the commissioning of gas pipeline project without further delay to fulfil the aspirations of the people of Odisha for cleaner and affordable energy. *Jai Jagannath! Bande Utkal Janani!*

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Shubhasish Khuntia: Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala) and Dr. V. Sivadasan (Kerala).

Demand for providing due financial aid and status to Ayush medical treatment facilities at par with allopathic system in India

श्री नरेश बंसल (उत्तराखंड): महोदय, मैं सरकार का ध्यान भारत की स्वास्थ्य व्यवस्था से जुड़े एक अत्यंत महत्त्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। हमारे देश की आयुष चिकित्सा से जुड़ी स्वदेशी स्वास्थ्य पद्धतियाँ - आयुर्वेद, योग और प्राकृतिक चिकित्सा केवल इलाज नहीं, बल्कि रोगों की रोकथाम पर भी प्रभावशाली है। ये पद्धतियों हमारे देश के प्रधान मंत्री जी के हृदय के भी अत्यंत निकट हैं। इसके बावजूद भी, इन्हे आज भी विदेशी चिकित्सा प्रणाली के समान दर्जा और संसाधन नहीं मिलते। उदाहरण के लिए, भारत सरकार का स्वास्थ्य मंत्रालय का बजट 1,00,000 करोड़ है, जबकि आयुष मंत्रालय का बजट मात्र 4,000 करोड़ के आसपास है। यह भारी अंतर आयुर्वेद और अन्य पद्धतियों के विकास में बाधा है।

महोदय, मैं इस सदन के माध्यम से सरकार से आवश्यक कदम उठाने का अनुरोध करता हूँ। आयुष्मान भारत योजना में आयुर्वेद, योग और प्राकृतिक चिकित्सा को भी शामिल किया जाए। ड्रग एंड कॉस्मेटिक एक्ट, 1940 और ड्रग एंड मैजिक एक्ट, 1954 को निरस्त कर यूनिफॉर्म हेल्थ केयर, कोड लागू किया जाए। आयुर्वेदिक उद्योग, स्टार्टअप्स और रिसर्च को विशेष सरकारी प्रोत्साहन मिले। आयुष पद्धतियों का बजट वर्तमान आवश्यकता के अनुसार कम से कम पाँच गुना बढ़ाया जाए। सभी मेडिकल कोर्सेज़ का पहला वर्ष समान हो, जिससे सभी पद्धतियों का मूल ज्ञान छात्रों को मिले। कक्षा दस तक आयुर्वेद व योग को अनिवार्य विषय बनाया जाए। महोदय, यह समय है कि हम अपने महान भारत से जुड़ी आयुष स्वदेशी चिकित्सा विरासत को वह स्थान दें, जिसकी वह वास्तविक रूप से हकदार है। अतः मेरी मांग है की सरकार इस ओर प्राथमिकता से कार्रवाई करे।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Naresh

Contents Page

Bansal: Shri R. Girirajan (Tamil Nadu), Dr. Kalpana Saini (Uttarakhand), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati S. Phangnon Konyak (Nagaland) and Shri Ram Chander Jangra (Haryana).

Demand for expansion of visually impaired friendly sports facilities

SHRI KARTIKEYA SHARMA (Haryana): Sir, I draw the attention of the Government towards the difficulties faced by visually impaired and blind sportspersons across our country. India has one of the world's largest visually impaired population — an estimated 4.95 million blind persons — a vast majority of these potential athletes continue to train in inadequate, unsafe and non-adapted environments, essential features that enable safe participation — tactile pathways, audible cues, tactile markings on courts and tracks, non-slippery surfaces, adapted equipment and disability-friendly circulation areas — remain absent in most schools, colleges and sports centres. The shortage of trained coaches, guides and support staff further restricts the competitive progression of blind athletes. In recent years, India has taken important steps to strengthen equity in sport, including the landmark decision to introduce pay parity between men's and women's cricket teams, ensuring equal dignity and recognition of women athletes. On similar lines, there is an urgent need to extend greater recognition and institutional support to blind cricket teams and visual impaired athletes, whose achievements often remain outside mainstream visibility despite exceptional performances.

The Government has shown strong resolve in developing para athletics infrastructure through initiatives like the Khelo India Para Games. In this spirit, I urge the Government to expand blind-friendly sports facilities, set up dedicated training hubs, and ensure trained coaches and clear accessibility standards across venues. This is essential to unlock the immense sporting potential of India's visually impaired citizens.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Kartikeya Sharma: Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala), Shri Subhasish Khuntia (Odisha) and Shrimati Jebi Mather Hisham (Kerala).

Need to implement national safety standards for rural shared transport

डा. कल्पना सैनी (उत्तराखंड): महोदय, यह विषय ग्रामीण भारत की परिवहन सुरक्षा से संबंधित है। देश में कनेक्टिविटी और आधारभूत ढांचे में सुधार हुआ है और प्रधान मंत्री जी के नेतृत्व में सड़क नेटवर्क, ग्रामीण परिवहन और आपदा-प्रतिक्रिया तंत्र में प्रगति हुई है। फिर भी, गाँवों और पहाड़ी क्षेत्रों में टैक्सी, वैन और जीप जैसे साझा वाहनों का असुरक्षित उपयोग चिंता का विषय है। ओवरलोडिंग, अनफिट वाहन, बिना प्रशिक्षण चालक, वाहन फिटनेस की कमी और रात्रिकालीन प्रकाश की अनुपस्थिति के कारण दुर्घटनाएँ बढ़ रही हैं। इन वाहनों पर स्कूल जाने वाले बच्चे, महिलाएँ, किसान, मजदूर और बुजुर्ग निर्भर हैं और कई दुर्घटनाओं में मासूमों की जान चली गई है।

इसलिए आवश्यक है कि ग्रामीण क्षेत्रों में एक विशेष सुरक्षा अभियान चलाया जाए, जिसमें असुरक्षित और नियम-विरुद्ध वाहनों की पहचान कर कठोर कार्रवाई की जाए। मेरा सुझाव है कि केंद्र सरकार ग्रामीण साझा परिवहन के लिए राष्ट्रीय स्तर पर बाध्यकारी सुरक्षा मानक लागू करे। इनमें वाहन फिटनेस, सीट-बेल्ट, स्पीड-गवर्नर, GPS, फर्स्ट-एड किट और चालक लाइसेंस सत्यापन को अनिवार्य किया जाए। साथ ही, एक केंद्रीकृत निगरानी तंत्र स्थापित किया जाए, जो दुर्घटनाग्रस्त, ओवरलोडेड या नियम-विरुद्ध वाहनों की त्वरित पहचान और कार्रवाई सुनिश्चित करे। इससे ग्रामीण नागरिक, विशेषकर बच्चे सुरक्षित परिवहन का लाभ उठा सकेंगे और जीवन जोखिम में नहीं रहेगा।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. Kalpana Saini: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Ram Chander Jangra (Haryana), Shri Naresh Bansal (Uttarakhand) and Dr. Fauzia Khan (Maharashtra).

Demand for setting up of National Institute of Naturopathy in Bihar

श्रीमती धर्मशीला गुप्ता (बिहार): महोदय, मैं एक महत्वपूर्ण विषय को भारत सरकार के संज्ञान में लाना चाहती हूं कि बिहार में राष्ट्रीय प्राकृतिक चिकित्सा संस्थान की स्थापना की जाए।

जैसा कि हम जानते हैं, हाल ही में भारत सरकार ने महाराष्ट्र के पुणे में राष्ट्रीय प्राकृतिक चिकित्सा संस्थान (NIN) और हरियाणा के झज्जर में केंद्रीय योग एवं प्राकृतिक चिकित्सा अनुसंधान संस्थान (CRIYN) की स्थापना की है। ये दोनों संस्थान प्रिवेंटिव हेल्थकेयर (Preventive Healthcare) के क्षेत्र में मील का पत्थर हैं। इनके माध्यम से लाखों लोग लाभान्वित हो रहे हैं। बिहार के उत्तर-पूर्वी भाग, विशेषकर मधुबनी, दरभंगा, सीतामढ़ी और सुपौल जैसे जिलों की भौगोलिक और सामाजिक परिस्थितियाँ प्राकृतिक चिकित्सा के लिए अत्यंत उपयुक्त हैं। वहाँ की मिट्टी, जलवायु तथा वनस्पतियाँ योग और प्राकृतिक चिकित्सा के क्षेत्र में प्रयोग के लिए आदर्श हैं।

Contents Page

यदि दरभंगा, जो कि मिथिला सांस्कृतिक क्षेत्र का केंद्र है, को इस संस्थान के लिए चुना जाए, तो यह पूर्वोत्तर भारत तक प्राकृतिक चिकित्सा के प्रसार का केंद्र बन सकता है। वहाँ पहले से ललित नारायण मिथिला विश्वविद्यालय, दरभंगा मेडिकल कॉलेज, और अच्छी रेल-हवाई संपर्क की सुविधा है, जो इस संस्थान की सफलता के लिए आवश्यक आधारभूत ढाँचा उपलब्ध कराता है।

5.00 P.M.

अतः मैं सरकार से यह निवेदन करती हूँ कि बिहार में दरभंगा, मधुबनी या गया जी जैसे किसी उपयुक्त स्थान पर एक पूर्ण विकसित राष्ट्रीय प्राकृतिक चिकित्सा संस्थान की स्थापना हेतु प्रस्ताव तैयार कर जल्द से जल्द इस दिशा में ठोस कदम उठाए जाएँ।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The hon. Member, Dr. Kanimozhi NVN Somu (Tamil Nadu) associated herself with the Special Mention made by the hon. Member, Shrimati Dharmshila Gupta.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): *Mananiya* Shri Khiru Mahto; not present. Next is *Mananiya* Shri Ghanshyam Tiwari.

Demand for implementation of Yamuna water sharing agreement

श्री घनश्याम तिवाड़ी (राजस्थान): महोदय, गत वर्ष केंद्र सरकार की मध्यस्थता में राजस्थान-हरियाणा और मध्य प्रदेश के मध्य काफ़ी समय से लंबित यमुना जल बंटवारे का विवाद माननीय प्रधान मंत्री जी के नेतृत्व वाली केंद्र सरकार द्वारा सुलझा दिया गया है। अब इस समझौते के बाद राजस्थान के शेखावाटी भूभाग को भी पानी मिल सकेगा। राजस्थान के इस भूभाग, यानी शेखावाटी भूभाग ने न केवल सम्पूर्ण भारतवर्ष, अपितु विदेशों में भी अपनी अमिट छाप छोड़ी है। यहाँ के उद्योगपतियों ने विश्वमंच पर भारत देश का मान बढ़ाया है। देश की सेनाओं में भी यहाँ के जवान अपनी जान की परवाह किए बिना सेवा दे रहे हैं। शेखावाटी के ग्रामीण अंचल में लगभग हर घर से एक जवान देश की सेना का हिस्सा है। यहाँ के किसान भी अपनी मेहनत से देश के कृषि के क्षेत्र में अपना महत्वपूर्ण योगदान दे रहे हैं। परंतु इस क्षेत्र में पीने और सिंचाई के पानी की कमी आज भी शेखावाटी क्षेत्र के निवासियों को आगे बढ़ने से रोक रही है, क्योंकि फसल को यदि समय पर पानी नहीं मिल सकेगा, तो फसल नष्ट हो जाने का डर इस क्षेत्र के किसानों को लगा रहता है। इस क्षेत्र में अधिकतर ब्लॉक्स सूखे के कगार पर पहुँच चुके हैं, जहाँ न केवल सिंचाई, अपितु पीने के पानी की भी गंभीर समस्या है।

मेरा सरकार से निवेदन है कि जो यमुना जल समझौता हुआ है, उसका क्रियान्वयन किया जाए तथा उसे गति मिले, ताकि इस क्षेत्र के निवासियों को पानी की इस गंभीर समस्या से निजात मिल सके।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The hon. Member, Shri R. Girirajan, (Tamil Nadu) associated himself with the Special Mention made by the hon. Member, Shri Ghanshyam Tiwari.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Next is *Mananiya* Dr. K. Laxman.

Concern over issue of piracy over Websites, messaging platforms and social media under Copyright Act

DR. K. LAXMAN (Uttar Pradesh): Sir, pirated videos in India pose a fast-growing threat to the cultural economy, creative industries, and intellectual property. The illegal circulation of films, OTT (Over The Top) contents, sports broadcasts, and educational material across websites, messaging platforms, and social media has caused major financial losses to producers, digital platforms, and the entertainment sector. The Indian film and digital content industry is estimated to lose thousands of crores annually due to piracy, affecting employment, investors' confidence, and Government revenue. Piracy violates copyright law and exploits the intellectual labour of millions of creative workers including artists, writers, technicians, and producers who contribute to India's cultural output. Enforcement challenges persist despite legal provisions because piracy thrives on online anonymity, cross-border hosting, and replication through mirror sites. Even after courts issue blocking orders, cloned sites and re-uploads emerge almost immediately, making regulation difficult. Public perception also remains an obstacle, as many consumers view pirated material as harmless or as a substitute for paid access. This mindset must be countered through targeted awareness campaigns and stronger penalties. India must adopt technological protections such as digital watermarking, AI-assisted tracking, and faster takedown processes in cooperation with Internet Service Providers (ISPs). In a notable enforcement case, Hyderabad police arrested a man, who reportedly earned around Rs. 20 crore through large -scale piracy involving more than 21,000 films, with Rs. 3.5 crore in assets frozen during investigation.

The Government must strengthen legislation, enhance enforcement capacity, boost technological counter-measures, and promote public awareness to protect creators' rights and safeguard India's digital creative economy. Thank you.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. K.

Contents Page

Laxman: Shri R. Girirajan, (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Dr. Fauzia Khan (Maharashtra).

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Dr. Sasmit Patra.

Need for inclusion of Tribal Languages in the Eighth Schedule to the Constitution

DR. SASMIT PATRA (Odisha): Sir, there is a long-pending demand of millions of tribal brothers and sisters of Odisha and across India for the inclusion of five important tribal languages, namely, Ho, Mundari, Bhumij, Kui and Saora languages, in the Eighth Schedule of the Constitution of India. The then Odisha Government had written several times in this regard to Union Government. Together, these languages are spoken by crores of our tribal brothers and sisters across Odisha, Jharkhand, Chhattisgarh, West Bengal, Bihar, Andhra Pradesh and parts of Telangana, making this not merely a regional aspiration, but a truly national concern touching multiple States of the Indian Union. These languages form the cultural backbone of crores of tribal brothers and sisters in various States as mentioned. We have been consistently urging the Union Government to take steps for the constitutional recognition of these languages. Resolutions of the Odisha Legislative Assembly and repeated memoranda submitted to the Government of India stand testimony to our unwavering commitment on this issue. However, the demand remains unfulfilled. I urge upon the Union Government to take cognizance of this and include the languages in the 8th Schedule of Indian Constitution. Thank you, Sir.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Sasmit Patra: Shri R. Girirajan, (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala), and Shri Subhasish Khuntia (Odisha).

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Dr. Fauzia Khan.

Need for effective implementation of living will in India

DR. FAUZIA KHAN (Maharashtra): Sir, India faces the issue of implementation failure regarding elderly dignity and end-of-life autonomy. Despite the Supreme Court's 2018 landmark judgment in Common Cause *versus* Union of India recognizing the right to

die with dignity as a Fundamental Right under Article 21, this protection remains inaccessible to elderly populations. The senior citizen population in India is projected to surge to 230 million by 2036, comprising 15 per cent of the total population. As documented by 'India's Ageing Society: The Landscape Today' by Give Grants, only 29 per cent of elderly receive pension benefits. According to the Longitudinal Ageing Study in India (LASI), health insurance coverage is around 20 per cent among elderly aged 60-69. In these circumstances, living wills offer elderly minimal protection, ensuring terminal medical decisions respect individual preferences instead of family pressure or institutional convenience. A living will or Advanced Medical Directive (AMD) is a legal document in which a person specifies their health actions if they are no longer able to decide for themselves due to illness or incapacity. However, living wills in India face complex legal procedures, absence of designated custodians for documents, and vague definitions of 'next of kin,' causing confusion during end-of-life decisions. Doctors hesitate to follow patient wishes due to legal ambiguity and fear of professional risk. Sir, I urge upon the Government to address these gaps by issuing clear guidelines for living will implementation, designating custodians, clarifying legal definitions, enforcing robust State-level mechanisms, and launching awareness campaigns to educate citizens, foster acceptance, and build institutional capacity.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Fauzia Khan: Shrimati Jebi Mather Hisham (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), and Dr. Kanimozhi NVN Somu (Tamil Nadu).

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Ms. Swati Maliwal.

Need to make the income of Armed Forces personnel fully tax-exempt

सुश्री स्वाति मालिवाल (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): उपसभाध्यक्ष महोदय, सियाचिन की बर्फ़ीली चोटियों से लेकर जैसलमेर के तपते रेगिस्तान तक, जब पूरा देश चैन की नींद सोता है, तब हमारे जवान सीमा पर जागते हैं। कंधों पर बन्दूक, सीने में साहस, और होंठों पर "भारत माता की जय" का नारा लिए वे जवान सिर्फ़ सरहदों की नहीं, हमारी साँसों की रक्षा करते हैं। हमारे जवान अपने परिवार से दूर रह कर हमारे परिवारों की हिफ़ाज़त करते हैं। 7 मई को पहलगाम में हुए आतंकी हमले के बाद, ऑपरेशन सिंदूर के तहत हमारे जवानों ने दुश्मन के घर में घुस कर उनके ठिकाने नेस्तनाबूद कर दिए। हमारी सेना ने एक स्पष्ट संदेश दिया है कि अगर कोई भारत

की ओर आँख उठाएगा, तो हम उसका नामो-निशान मिटा देंगे। हम जानते हैं कि सैनिकों का बलिदान अमूल्य होता है।

मेरी सरकार से माँग है कि सैनिकों की मेहनत की कमाई बिना किसी कटौती के उनके घर पहुँचे, इसलिए मेरा निवेदन है कि सेना, अर्ध-सैनिक बलों और अन्य रक्षा कर्मियों की आय को पूर्णतः टैक्स-फ्री किया जाए। बजट 2025 में वित्त मंत्री द्वारा 12 लाख रुपए तक की आय पर छूट देना एक बहुत ही सराहनीय कदम है। इससे अनेक सैनिकों को लाभ मिलेगा, लेकिन हजारों अधिकारी और अनुभवी जवान अब भी इस छूट से वंचित हैं। सभी सैनिकों की सैलरी को टैक्स-फ्री करना कोई रियायत नहीं है; यह उनके असीम बलिदानों के प्रति हमारा एक छोटा-सा सम्मान है।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Ms. Swati Maliwal: Shri R. Girirajan (Tamil Nadu), Shri Subhasish Khuntia (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Kesridevsinh Jhala (Gujarat) and Shrimati Jebi Mather Hisham (Kerala).

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The House stands adjourned to meet at 11.00 a.m. on Thursday, the 4th December, 2025.

The House then adjourned at eleven minutes past five of the clock till eleven of the clock on Thursday, the 4th December, 2025.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)